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MAZAGON DOCK SHIPBUILDERS LIMITED

Our Company was incorporated in Bombay as a private limited company on February 26, 1934 as Mazagon Dock Private Limited with the Registrar of Companies, Bombay under the Indian Companies Act, 1913. For further details in connection with change in name and registered office of our Company, see “History and Certain Corporate Matters - Brief history of our Company” and “History and Certain Corporate Matters - Changes in the Registered Office” on pages 144 and 144 respectively of the Draft Red Herring Prospectus.

Registered and Corporate Office: Dockyard Road, Mumbai - 400010, Maharashtra, India
Contact Person: Vijayalakshmi Kumar, Company Secretary and Compliance Officer; **Telephone:** +91 22 2376 2000 **E-mail:** investor@mazdock.com
Website: https://mazagondock.in

Corporate Identity Number: U35100MH1934GOJ002079

ADDENDUM TO THE DRAFT RED HERRING PROSPECTUS DATED AUGUST 05, 2019: NOTICE TO INVESTORS (THE “ADDENDUM”)

THIS IS IN RELATION TO THE INITIAL PUBLIC OFFERING OF [●] EQUITY SHARES OF FACE VALUE OF ₹10 EACH (“EQUITY SHARES”) OF MAZAGON DOCK SHIPBUILDERS LIMITED (OUR “COMPANY” OR THE “ISSUER”) THROUGH AN OFFER FOR SALE BY THE PRESIDENT OF INDIA, ACTING THROUGH THE MINISTRY OF DEFENCE, GOVERNMENT OF INDIA (THE “SELLING SHAREHOLDER”), FOR CASH AT A PRICE OF ₹[●]* PER EQUITY SHARE (THE “OFFER PRICE”), AGGREGATING TO ₹[●]* MILLION (THE “OFFER”). SUBJECT TO RECEIPT OF NECESSARY APPROVALS FROM THE GOVERNMENT OF INDIA (“GOI”), [●] EQUITY SHARES MAY BE RESERVED FOR ELIGIBLE EMPLOYEES (THE “EMPLOYEE RESERVATION PORTION”). THE OFFER LESS EMPLOYEE RESERVATION PORTION (IF ANY) IS REFERRED TO AS THE NET OFFER. THE OFFER WILL COMPRISE OF A NET OFFER OF 25,211,250 EQUITY SHARES AND THE EMPLOYEE RESERVATION PORTION OF [●] EQUITY SHARES. THE EMPLOYEE RESERVATION PORTION, IF ANY, SHALL NOT EXCEED 5.00% OF THE POST OFFER PAID UP EQUITY SHARE CAPITAL OF THE COMPANY. THE OFFER AND THE NET OFFER SHALL CONSTITUTE [●]% AND 12.50% RESPECTIVELY OF THE POST-OFFER PAID-UP EQUITY SHARE CAPITAL OF OUR COMPANY.

*A discount of up to [●]% (equivalent to up to ₹[●] per Equity Share) on the Offer Price may be offered to Retail Individual Bidders (“Retail Discount”) and to Eligible Employees (“Employee Discount”) bidding in the Retail Portion and the Employee Reservation Portion, respectively (if any).

Potential Bidders may note the following:

- The Draft Red Herring Prospectus currently includes details of the restated audited consolidated statements as at and for the financial years ended March 31, 2019, 2018 and 2017. Due to lapse of time, and on account of availability of updated financial information, the section titled “Financial Statements” has been updated to provide the updated consolidated financials of the Company as at and for the financial years ended March 31, 2020, 2019, 2018 and 2017 of the date of this Addendum. Please note that the certification process of the audited financial statements for the financial year ended March 31, 2020 by Comptroller and Auditor General of India is under process;
- The Draft Red Herring Prospectus currently includes details of directors of the Company, namely, Rakesh Anand, Rajiv Lath and Sanjiv Sharma whose terms have expired and they are no longer on the Board of our Company. Due to the appointment of new directors on the Board of our Company, the section titled “Our Management” has been updated to provide biographies, including educational qualification and prior work experience of the new directors, namely, Narayan Prasad as the Chairman and Managing Director, Jasbir Singh as the Director (Submarine & Heavy Engineering) and Sanjeev Singhal as the Director (Finance) in this Addendum. Please note that all other details and updates will be carried out in the Red Herring Prospectus and the Prospectus, as and when filed with the RoC;
- The Draft Red Herring currently includes the details of order book as on June 30, 2019. Due to lapse of time and delivery of another Scorpene submarine, INS Khanderi, the section titled, “Our Business”, has been updated to include the details of the order book as on June 30, 2020 in this Addendum. Please note that all other details and updates will be carried out in the Red Herring Prospectus and the Prospectus, as and when filed with the RoC; and
- The Draft Red Herring Prospectus currently states that the issued, subscribed and paid-up share capital of the Company before the Offer is 224,100,000 Equity Shares of face value of ₹10 each, aggregating to 2,241,000,000 and the size of the Net Offer is 28,012,500 Equity Shares. Due to the completion of buy-back of 22,410,000 Equity Shares undertaken by the Company from the existing shareholders on March 19, 2020, and the resultant reduction in the size of the Net Offer from 28,012,500 Equity Shares as disclosed in the DRHP to 25,211,250 Equity Shares, the sections titled “Definitions and Abbreviations”, “Summary of Offer Document”, “The Offer”, “Basis for Offer Price”, “Capital Structure”, “Dividend Policy”, “Capitalisation Statement”, “Other Regulatory and Statutory Disclosures” and “Offer Structure” have been updated in this Addendum.

Potential Bidders may note that in order to assist the Bidders to get a complete understanding of the updated information, the section “Definitions and Abbreviations”, “Summary of Offer Document”, “The Offer”, “Capital Structure”, “Basis for Offer Price”, “Our Business”, “Our Management”, “Dividend Policy”, “Financial Statements”, “Other Financial Information”, “Capitalisation Statement”, “Other Regulatory and Statutory Disclosures” and “Offer Structure” has been included in this Addendum.

The above is to be read in conjunction with the Draft Red Herring Prospectus. The information in this notice supplements the Draft Red Herring Prospectus and updates the information in the Draft Red Herring Prospectus, as applicable. Please note that the changes pursuant to this Addendum will be appropriately included in the Red Herring Prospectus and the Prospectus, as and when filed with the RoC. All capitalised terms used in this notice shall, unless the context otherwise requires, have the meaning ascribed to them in the Draft Red Herring Prospectus.

On behalf of Mazagon Dock Shipbuilders Limited

Place: Mumbai
 Date: August 27, 2020

Sd/-
 Vijayalakshmi Kumar
 Company Secretary and Compliance Officer

BOOK RUNNING LEAD MANAGERS



YES SECURITIES (INDIA) LIMITED

Address: Unit No. 602 A, 6th Floor, Tower 1 & 2, IFC Senapati Bapat Marg, Elphinstone Road, Mumbai- 400 013
Telephone: +91 22 3012 6919
Email: mdl ipo@ysil.in
Website: www.yesinvest.in
Investor Grievance ID: igc@ysil.in
Contact Person: Mukesh Garg/ Pratik Pednekar
SEBI Registration Number: INM000012227

AXIS CAPITAL LIMITED

Address: Axis House, 1st Floor, Wadia International Centre Pandurang Budhkar Marg, Worli, Mumbai -400 025
Telephone: + 91 22 4325 2183
Email: mazagon.ipo@axiscap.in
Website: www.axiscapital.co.in
Investor Grievance ID: complaints@axiscap.in
Contact Person: Mayuri Arya/Akash Aggarwal
SEBI Registration Number: INM000012029

EDELWEISS FINANCIAL SERVICES LIMITED

Address: 14th Floor, Edelweiss House, Off. C.S.T Road, Kalina, Mumbai -400 098
Telephone: +91 22 4009 4400
Email: mdl.ipo@edelweissfin.com
Website: www.edelweissfin.com
Investor Grievance ID: customerservice.mb@edelweissfin.com
Contact Person: Nishita John
SEBI Registration Number: INM0000010650

BOOK RUNNING LEAD MANAGERS



IDFC SECURITIES LIMITED*

*IDFC Securities Limited is in the process of complying with regulatory requirements to effect the change of its name from IDFC Securities Limited to DAM Capital Advisors Limited in the records of stock exchanges/SEBI.
Address: One BKC, Tower C, 15th Floor, Unit No. 1511, Bandra Kurla Complex, Bandra (East), Mumbai - 400 051.
Telephone: +91 22 4202 2500
Email: mazagon.ipo@idfc.com
Website: www.idfc.com/capital/index.htm
Investor Grievance ID: Investorgrievance@idfc.com
Contact Person: Gaurav Mittal
SEBI Registration Number: MB/INM000011336

JM FINANCIAL LIMITED

Address: 7th Floor, Cnergy, Appasaheb Marathe Marg, Prabhadevi, Mumbai 400 025.
Telephone: +91 22 6630 3030
Email: mdl.ipo@jmfml.com
Website: www.jmfml.com
Investor Grievance ID: grievance.idb@jmfml.com
Contact Person: Prachee Dhuri
SEBI Registration Number: INM000010361

ALANKIT ASSIGNMENTS LIMITED

Address: 205-208, Anarkali Complex, Jhandewalan Extension, New Delhi - 110055
Telephone: +91- 4254 1954/971/933, +922-4348 1293
Email: kamalarora@alankit.com, abhinavka@alankit.com
Website: www.alankit.com
Investor Grievance ID: mdligr@alankit.com
Contact Person: Kamal Arora/ Abhinav Kumar Agrawal/Virender Sharma
SEBI Registration Number: INR000002532

BID/OFFER PROGRAMME

BID/OFFER OPENING DATE: [●]

*The Selling Shareholder and our Company may, in consultation with the BRLMs, consider closing the Bid/Offer Period for QIBs one Working Day prior to the Bid/Offer Closing Date in accordance with SEBI ICDR Regulations.

BID/OFFER CLOSING DATE*: [●]

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DEFINITIONS AND ABBREVIATIONS

Unless the context otherwise indicates, requires or implies, the following terms shall have the following meanings in this Addendum. References to statutes, rules, regulations, guidelines and policies will be deemed to include all amendments and modifications notified thereto from time to time.

Offer related terms

Term	Description
Mutual Fund Portion	5% of the QIB Portion, or 630,282 Equity Shares which shall be available for allocation to Mutual Funds only.
Non-Institutional Portion	The portion of the Offer being not less than 15% of the Net Offer, consisting of 3,781,688 Equity Shares comprising of proportionate basis to Non-Institutional Bidders, subject to valid Bids being received at or above the Offer Price.
QIB Category/QIB Portion	The portion of the Net Offer being not more than 50% of the Net Offer comprising of 12,605,624 Equity Shares which shall be Allotted to QIBs.
Retail Portion	The portion of the Net Offer being not less than 35% of the Net Offer consisting of 8,823,938 Equity Shares which shall be available for allocation to Retail Individual Bidder(s) in accordance with the SEBI ICDR Regulations subject to valid Bids being received at or above the Offer Price.

SUMMARY OF OFFER DOCUMENT

Pre-Offer shareholding of our Promoter

S. No.	Category of shareholder	Number of Equity Shares**	% of total paid up Equity Share capital
1.	Promoter*	201,690,000	100

*Including Equity Shares held by the nominees of the Promoter

**Equity Shares of face value ₹10 each

Summary of Financial Information

(in ₹ million, except earning per share (basic and diluted) and net asset value per Equity Share)

Particulars	Financial year ended			
	March 31, 2020*	March 31, 2019	March 31, 2018	March 31, 2017
Share capital	2,016.90	2,241.00	2,241.00	2,490.00
Net worth	30,691.31	32,169.19	28,340.51	29,901.49
Revenue	49,776.50	46,139.56	44,703.61	35,190.82
Profit after tax	4,770.59	5,324.74	4,961.73	5,982.58
Earnings per share (Basic)	21.36	23.75	20.61	24.03
Earnings per share (Diluted)	21.36	23.75	20.61	24.03
Net asset value per Equity Share	152.17	143.55	126.46	120.09
Total borrowings	-	-	-	-

* Our Company completed 10% buyback of Equity Shares (No. of Equity Shares: 22.41 million of ₹10 each) in March 2020

Average cost of acquisition

The average cost of acquisition of Equity Shares by our Promoter is ₹(16.47) per Equity Share (after considering the impact of the adjustments to cost of buyback of 22,410,000 Equity Shares at a price of ₹124 per Equity Share on March 19, 2020 and buy back of 24,900,000 Equity Shares by our Company at a price of ₹101.80 per Equity Share on December 08, 2017).

THE OFFER

The following table summarizes the Offer details:

Offer of Equity Shares ⁽¹⁾	[●] Equity Shares aggregating ₹[●] million
<i>Of which:</i>	
Employee Reservation Portion ⁽²⁾⁽³⁾⁽⁴⁾	[●] Equity Shares aggregating to [●] million
Accordingly,	
Net Offer	25,211,250 Equity Shares aggregating to ₹[●] million
A) QIB Portion ⁽³⁾	Not more than 12,605,624 Equity Shares
<i>of which:</i>	
Mutual Fund Portion	630,282 Equity Shares
Balance of QIB portion for all QIBs including Mutual Funds	11,975,342 Equity Shares
B) Non-Institutional Portion ⁽³⁾	Not less than 3,781,688 Equity Shares
C) Retail Portion ⁽³⁾⁽⁴⁾	Not less than 8,823,938 Equity Shares
Pre and post Offer Equity Shares	
Equity Shares outstanding prior to the Offer	201,690,000 Equity Shares
Equity Shares outstanding after the Offer	201,690,000 Equity Shares
Utilisation of the proceeds from Offer for Sale	Our Company will not receive any proceeds from the Offer for Sale. For details, see “Objects of the Offer” on page 81 of the DRHP.

(1) The Offer has been authorised by our Board pursuant to a resolution passed at its meeting held on August 05, 2019. The Offer has been authorized by the Selling Shareholder, through its letter bearing number No. 23(60)/2015/D(NS-I) Vol. II dated August 05, 2019, conveying the approval granted by the Selling Shareholder for the Offer. The Equity Shares offered by the Selling Shareholder in the Offer have been held by it for a period of at least one year prior to the date of the Draft Red Herring Prospectus and are eligible for being offered for sale in the Offer as required under the SEBI ICDR Regulations. The Selling Shareholder, through its letter bearing number No. 23(60)/2015/D(NS-I) Vol. II dated August 05, 2019, conveyed the consent for inclusion of Equity Shares for the purposes of the Net Offer and such number of additional Equity Shares not exceeding 5.00% of the post Offer share capital as permitted under applicable law for allocation and allotment to Eligible Employees of our Company under the Employee Reservation Portion, held by the President of India, acting through the Ministry of Defence, Government of India as part of the Offer for Sale.

(2) Eligible Employees Bidding in the Employee Reservation Portion (if any) can Bid up to a Bid Amount of ₹500,000 (on a net basis). However, a Bid by an Eligible Employee in the Employee Reservation Portion will be considered for allocation, in the first instance, for a Bid Amount of up to ₹200,000 (on a net basis). In the event of under-subscription in the Employee Reservation Portion, the unsubscribed portion will be available for allocation and Allotment, proportionately to all Eligible Employees who have Bid in excess of ₹200,000 (on a net basis), subject to the maximum value of Allotment made to an Eligible Employee not exceeding ₹500,000 (on a net basis). The unsubscribed portion, if any, in the Employee Reservation Portion, shall be added to the Net Offer.

(3) Subject to valid Bids being received at or above the Offer Price, under-subscription, if any, in any category except the QIB Portion would be allowed to be met with spill-over from other categories or a combination of categories at the discretion of the Selling Shareholder and our Company, in consultation with the BRLMs and the Designated Stock Exchange, on a proportionate basis. However, under-subscription, if any, in the QIB Portion will not be allowed to be met with spill-over from other categories or a combination of categories. For further details, see “Offer Structure” on page 330 of the DRHP.

(4) The Selling Shareholder and our Company, in consultation with the BRLMs, may offer a discount of up to [●]% (equivalent to up to ₹[●] per Equity Share) and a discount of up to [●]% (equivalent to up to ₹[●] per Equity Share) on the Offer Price to the Retail Individual Bidders and the Eligible Employees Bidding under the Retail Portion and the Employee Reservation Portion (if any), respectively. The amount of Retail Discount and Employee Discount, as applicable, will be advertised in all newspapers wherein the Pre-Offer advertisement will be published. For further details, see “Offer Procedure Pre-Offer Advertisement” on page 343 of the DRHP.

Allocation to Bidders in all categories, except the Retail Portion, shall be made on a proportionate basis. The allocation to each Retail Individual Bidder shall not be less than the minimum Bid Lot, subject to availability of Equity Shares in Retail Portion, and the remaining available Equity Shares, if any, shall be Allocated on a proportionate basis.

CAPITAL STRUCTURE

The share capital of our Company, as on the date of this Addendum, is set forth below.

(In ₹ except share data)

	Particulars	Aggregate value at face value	Aggregate value at Offer Price
A.	AUTHORISED SHARE CAPITAL*		
	323,720,000 Equity Shares	3,237,200,000	-
B.	ISSUED, SUBSCRIBED AND PAID-UP SHARE CAPITAL BEFORE THE OFFER		
	201,690,000 Equity Shares	2,016,900,000	-
C.	PRESENT OFFER IN TERMS OF THIS ADDENDUM		
	Offer for sale of [●] Equity Shares by the Selling Shareholder ^(a)	[●]	[●]
D.	Employee Reservation Portion of [●] Equity Shares^(b)	[●]	[●]
	Net Offer of up to 25,211,250 Equity Shares	252,112,500	[●]
E.	ISSUED, SUBSCRIBED AND PAID-UP SHARE CAPITAL AFTER THE OFFER		
	201,690,000 Equity Shares	2,016,900,000	-
F.	SECURITIES PREMIUM ACCOUNT		
	Before the Offer	Nil	
	After the Offer**	Nil	

* For details in relation to the alteration to the authorised share capital of our Company, see "History and Certain Corporate Matters – Amendments to our Memorandum of Association" on page 147 of the DRHP.

**As the Offer is an Offer for Sale, the entire proceeds would go to the Selling Shareholder. Our Company shall not receive any proceeds from the Offer.

- (a) The Offer has been authorised by resolutions of our Board dated August 05, 2019 and by the Selling Shareholder through its letter bearing number No. 23(60)/2015/D(NS-I) Vol. II dated August 05, 2019, conveying the approval granted by the Selling Shareholder GoI for the Offer.
- (b) The Selling Shareholder vide its letter bearing number No. 23(60)/2015/D(NS-I) Vol. II dated August 05, 2019, conveyed the consent for inclusion of Equity Shares for the purposes of the Net Offer and such number of additional Equity Shares not exceeding 5.00% of the post Offer share capital as permitted under applicable law for allocation and allotment to eligible employees of our Company under the Employee Reservation Portion, held by the President of India, acting through the Ministry of Defence, Government of India as part of the Offer for Sale.

Notes to the capital structure

1. Share Capital History :

(i) History of Equity Share capital of our Company

The following table sets out the history of the equity share capital of our Company:

Date of allotment of Equity Shares/ date when fully paid up	No. of Equity Shares allotted	Face Value (₹)	Issue/ Buy-back price per Equity Share (₹)	Nature of consideration	Nature of allotment	Cumulative number of Equity Shares	Cumulative paid-up Equity Share Capital (₹)
August 07, 1934	4	100	100	Cash	Initial	4	400

Date of allotment of Equity Shares/ date when fully paid up	No. of Equity Shares allotted	Face Value (₹)	Issue/ Buy-back price per Equity Share (₹)	Nature of consideration	Nature of allotment	Cumulative number of Equity Shares	Cumulative paid-up Equity Share Capital (₹)
					subscription to the MoA ⁽¹⁾		
November 30, 1935	17,996	100	-	Other than cash	Allotment pursuant to sale agreement dated November 30, 1935 ⁽²⁾	18,000	1,800,000
May 31, 1948*	45,000	100	100	Cash	Further Issue ⁽³⁾	63,000	6,300,000
February 20, 1962	10,000	100	100	Cash	Allotment to the Promoter	73,000	7,300,000
November 22, 1963	25,000	100	100	Cash	Allotment to the Promoter	98,000	9,800,000
November 24, 1964	10,000	100	100	Cash	Allotment to the Promoter	108,000	10,800,000
August 24, 1965	20,000	100	100	Cash	Allotment to the Promoter	128,000	12,800,000
January 25, 1966	40,000	100	100	Cash	Allotment to the Promoter	168,000	16,800,000
July 19, 1966	16,000	100	100	Cash	Allotment to the Promoter	184,000	18,400,000
September 22, 1966	32,000	100	100	Cash	Allotment to the Promoter	216,000	21,600,000
March 31, 1967	52,000	100	100	Cash	Allotment to the Promoter	268,000	26,800,000
September 20, 1967	32,000	100	100	Cash	Allotment to the Promoter	300,000	30,000,000
September 23, 1970	30,000	100	100	Cash	Allotment to the Promoter	330,000	33,000,000
September 23, 1971	25,000	100	100	Cash	Allotment to the Promoter	355,000	35,500,000
December 07, 1972	25,000	100	100	Cash	Allotment to the Promoter	380,000	38,000,000
March 11, 1974	50,000	100	100	Cash	Allotment to the Promoter	430,000	43,000,000
April 15, 1974	10,000	100	100	Cash	Allotment to the Promoter	440,000	44,000,000

Date of allotment of Equity Shares/ date when fully paid up	No. of Equity Shares allotted	Face Value (₹)	Issue/ Buy-back price per Equity Share (₹)	Nature of consideration	Nature of allotment	Cumulative number of Equity Shares	Cumulative paid-up Equity Share Capital (₹)
January 30, 1975	50,000	100	100	Cash	Allotment to the Promoter	490,000	49,000,000
April 13, 1978	110,000	100	100	Cash	Allotment to the Promoter	600,000	60,000,000
January 17, 1979	100,000	100	100	Cash	Allotment to the Promoter	700,000	70,000,000
December 18, 1979	100,000	100	100	Cash	Allotment to the Promoter	800,000	80,000,000
April 21, 1980	50,000	100	100	Cash	Allotment to the Promoter	850,000	85,000,000
March 12, 1981	200,000	100	100	Cash	Allotment to the Promoter	1,050,000	105,000,000
June 24, 1981	300,000	100	100	Cash	Allotment to the Promoter	1,350,000	135,000,000
March 29, 1982	600,000	100	100	Cash	Allotment to the Promoter	1,950,000	195,000,000
June 26, 1982	650,000	100	100	Cash	Allotment to the Promoter	2,600,000	260,000,000
March 31, 1983	1,200,000	100	100	Cash	Allotment to the Promoter	3,800,000	380,000,000
April 16, 1983	500,000	100	100	Cash	Allotment to the Promoter Issue	4,300,000	430,000,000
June 24, 1983	600,000	100	100	Cash	Allotment to the Promoter	4,900,000	490,000,000
September 29, 1983	800,000	100	100	Cash	Allotment to the Promoter	5,700,000	570,000,000
June 29, 1984	200,000	100	100	Cash	Allotment to the Promoter	5,900,000	590,000,000
August 06, 1984	85,000	100	100	Cash	Allotment to the Promoter	5,985,000	598,500,000
March 28, 1985	800,000	100	100	Cash	Allotment to the Promoter	6,785,000	678,500,000
June 27, 1985	200,000	100	100	Cash	Allotment to the Promoter	6,985,000	698,500,000

Date of allotment of Equity Shares/ date when fully paid up	No. of Equity Shares allotted	Face Value (₹)	Issue/ Buy-back price per Equity Share (₹)	Nature of consideration	Nature of allotment	Cumulative number of Equity Shares	Cumulative paid-up Equity Share Capital (₹)
June 06, 1986	500,000	100	100	Cash	Allotment to the Promoter	7,485,000	748,500,000
August 01, 1986	1,300,000	100	100	Cash	Allotment to the Promoter	8,785,000	878,500,000
September 08, 1986	1,200,000	100	100	Cash	Allotment to the Promoter	9,985,000	998,500,000
June 06, 1987	150,000	100	100	Cash	Allotment to the Promoter	10,135,000	1,013,500,000
December 11, 1987	1,300,000	100	100	Cash	Allotment to the Promoter	11,435,000	1,143,500,000
December 21, 1988	1,000,000	100	100	Cash	Allotment to the Promoter	12,435,000	1,243,500,000
May 19, 1989	200,000	100	100	Cash	Allotment to the Promoter	12,635,000	1,263,500,000
May 19, 1989	600,000	100	100	Cash	Allotment to the Promoter	13,235,000	1,323,500,000
August 10, 1989	1,000,000	100	100	Cash	Allotment to the Promoter	14,235,000	1,423,500,000
May 02, 1990	935,000	100	100	Cash	Allotment to the Promoter	15,170,000	1,517,000,000
June 18, 1990	1,700,000	100	100	Cash	Allotment to the Promoter	16,870,000	1,687,000,000
September 30, 1991	500,000	100	100	Cash	Allotment to the Promoter	17,370,000	1,737,000,000
May 19, 1992	450,000	100	100	Cash	Allotment to the Promoter	17,820,000	1,782,000,000
February 05, 1993	500,000	100	100	Cash	Allotment to the Promoter	18,320,000	1,832,000,000
March 05, 1993	500,000	100	100	Cash	Allotment to the Promoter	18,820,000	1,882,000,000
July 27, 1994	500,000	100	100	Cash	Allotment to the Promoter	19,320,000	1,932,000,000
February 09, 1995	200,000	100	100	Cash	Allotment to the Promoter	19,520,000	1,952,000,000
June 27, 1995	400,000	100	100	Cash	Allotment to the Promoter	19,920,000	1,992,000,000

Date of allotment of Equity Shares/ date when fully paid up	No. of Equity Shares allotted	Face Value (₹)	Issue/ Buy-back price per Equity Share (₹)	Nature of consideration	Nature of allotment	Cumulative number of Equity Shares	Cumulative paid-up Equity Share Capital (₹)
March 31, 2017	4,980,000	100	-	-	Bonus issue (ratio of one equity share for every four fully paid up equity share held)	24,900,000	2,490,000,000
Pursuant to shareholders resolution dated September 22, 2017, the Equity Shares of face value of ₹100 each were split into ten Equity Shares of the face value of ₹10 each. Accordingly, the issued and paid up capital of our Company stood revised from 24,900,000 Equity Shares of ₹100 each to 249,000,000 Equity Shares of ₹10 each.							
December 08, 2017**	(24,900,000)	10	101.80	Cash	Buy-back of Equity Shares from the shareholders	224,100,000	2,241,000,000
March 19, 2020***	(22,410,000)	10	124	Cash	Buy-back of Equity Shares from the shareholders	201,690,000	2,016,900,000

*part payment for the allotment of 22,500 Equity Shares each was made by British India Steam Navigation Company Limited and Peninsular & Oriental Steam Navigation Company. The Equity Shares were fully paid up on March 30, 1950.

** Buy back of 24,900,000 Equity Shares by our Company at a price of ₹101.80 per Equity Share from the existing shareholders as authorized by our Board through a resolution dated September 22, 2017.

*** Buy back of 22,410,000 Equity Shares by our Company at a price of ₹124 per Equity Share from the existing shareholders as authorized by our Board through a resolution dated January 28, 2020. The payment towards buyback of Equity Shares was done on March 19, 2020 and the Equity Shares were extinguished on April 25, 2020.

(1) Subscription of one Equity Share each by A.O. Brown and R.R. Haddow and allotment of one Equity Share each to A.K.G. Hogg and W. Keay

(2) 9,000 Equity Shares were allotted to Peninsular & Oriental Steam Navigation Company Limited, 8,995 Equity Shares were allotted to British India Steam Navigation Company Limited and one Equity Share was allotted to H.M. Muir

(3) 22,500 Equity Shares were Allotted to Peninsular & Oriental Steam Navigation Company Limited and 22,500 Equity Shares were allotted to British India Steam Navigation Company Limited

#Note: RoC filings pertaining to the allotments prior to March 31, 2017 as per the table above are not traceable. Please refer to the section titled "Risk Factors – We do not have access to records and data pertaining to certain historical legal and secretarial information in relation to certain disclosures. Further, there are certain discrepancies in the records available with us" on page 34 of the DRHP.

All allotments made post February 20, 1962 were made to the President of India, acting through the MoD, and his nominees pursuant to the acquisition of the Company by the GoI.

(ii) History of preference share capital of our Company

The following table sets out the history of the preference share capital of our Company:

Date of allotment/redemption	Number of preference Shares allotted/(redeemed)	Face value (₹)	Issue price /conversion price (₹)	Nature of consideration	Details	Cumulative number of preference shares	Cumulative preference share capital
April 21, 1999	12,372,000	100	-	Other than cash	Conversion of Government loan amounting to ₹985.5 million plus accumulated interest of ₹251.7 million (upto March 31, 1997) aggregating to ₹1,237.2 million by issue of 12,372,000, 7% Redeemable Cumulative Preference shares	12,372,000	1,237,200,000
March 31, 2000	(1,600,000)	100	100	Cash	Redemption of 7% Redeemable Cumulative Preference Shares	10,772,000	1,077,200,000
September 22, 2000	(874,400)	100	100	Cash	Redemption of 7% Redeemable Cumulative Preference Shares	9,897,600	989,760,000
October 01, 2007*	(2,474,400)	100	100	Cash	Redemption of 7% Redeemable Cumulative Preference Shares	7,423,200	742,320,000
2008-2009*	(2,474,400)	100	100	Cash	Redemption of 7% Redeemable Cumulative Preference Shares	4,948,800	494,880,000
2009-10*	(2,474,400)	100	100	Cash	Redemption of 7% Redeemable Cumulative Preference Shares	2,474,400	247,440,000
2010-11*	(2,474,400)	100	100	Cash	Redemption of 7% Redeemable Cumulative Preference Shares	Nil	Nil

*Note: RoC filings pertaining to all the redemptions after September 22, 2000 as per the table above are not traceable. Please refer to the section titled "Risk Factors – We do not have access to records and data pertaining to certain historical legal and secretarial information in relation to certain disclosures. Further, there are certain discrepancies in the records available with us." on page 34 of the DRHP.

(iii) Issuance of shares for consideration other than cash or out of revaluation reserves

Equity Shares issued for consideration other than cash

Date of allotment/transaction	No. of Equity Shares	Face Value (₹)	Issue price per Equity Share (₹)	Reasons for allotment	Benefits accrued to our Company
November 30, 1935*	17,996	100	-	Allotment pursuant to sale agreement dated November 30, 1935	***

*9,000 Equity Shares were allotted to Peninsular & Oriental Steam Navigation Company Limited, 8,995 Equity Shares were allotted to British India Steam Navigation Company Limited and one Equity Share was allotted to H.M. Muir

** We do not have the relevant back-up to ascertain the above disclosure, for details, please refer to the section titled "Risk Factors – We do not have access to records and data pertaining to certain historical legal and secretarial information in relation to certain disclosures. Further, there are certain discrepancies in the records available with us." on page 34 of the DRHP.

Preference Shares issued for consideration other than cash

Date of allotment /transaction	No. of Preference Shares	Face Value (₹)	Issue price per Equity Share (₹)	Reasons for allotment	Benefits accrued to our Company
April 21, 1999*	12,372,000	100	-	Conversion of Government loan amounting to ₹985.5 million plus accumulated interest of ₹251.70 million (upto March 31, 1997) aggregating to ₹1,237.2 million by issue of 12,372,000, 7% Redeemable Cumulative Preference shares	-

*All allotments made post February 20, 1962 were made to the President of India, acting through the MoD, and his nominees pursuant to the acquisition of the Company by the GoI.

2. Details of shareholding of our Promoter in our Company

- a) As on the date of this Addendum, our Promoter (directly and through his nominees) holds 201,690,000 Equity Shares, equivalent to 100% (including 60 Equity Shares held by six nominees of our Promoter) of the issued, subscribed and paid-up Equity Share capital of our Company. The details regarding our Promoter's shareholding is set out below.

S. No.	Name of the Shareholder	Pre- Offer		Post- Offer*	
		No. of Equity Shares**	% of total Share-holding	No. of Equity Shares	% of total Share-holding
1.	The President of India through Ministry of Defence*	201,690,000	100	[●]	[●]
	Total	201,690,000	100	[●]	[●]

* Including Equity Shares held by the nominees of our Promoter.

** Equity Shares of face value ₹10 each.

b) Build-up of Promoters' shareholding in our Company

The build up of the equity shareholding of our Promoter since incorporation of our Company is set forth in the table below:

Date of allotment of Equity Shares/ Date when fully paid up	No. of Equity Shares allotted / transferred	Face Value (₹)	Issue/ Buyback price per Equity Share (₹)	Nature of consideration	Nature of Allotment	Cumulative number of Equity Shares	Percentage of pre- Offer issued and paid up capital**	Percentage of post- Offer issued and paid up capital**
May 13, 1960	62,995 [#]	100	100	Cash	Transfer of shares to the Promoter	62,995	0.31	0.31
February 20, 1962	10,000	100	100	Cash	Allotment to the Promoter	72,995	0.05	0.05
November 22, 1963	25,000	100	100	Cash	Allotment to the Promoter	97,995	0.12	0.12

Date of allotment of Equity Shares/ Date when fully paid up	No. of Equity Shares allotted / transferred	Face Value (₹)	Issue/ Buyback price per Equity Share (₹)	Nature of consideration	Nature of Allotment	Cumulative number of Equity Shares	Percentage of pre- Offer issued and paid up capital**	Percentage of post- Offer issued and paid up capital**
November 24, 1964	10,000	100	100	Cash	Allotment to the Promoter	107,995	0.05	0.05
August 24, 1965	20,000	100	100	Cash	Allotment to the Promoter	127,995	0.10	0.10
January 25, 1966	40,000	100	100	Cash	Allotment to the Promoter	167,995	0.20	0.20
July 19, 1966	16,000	100	100	Cash	Allotment to the Promoter	183,995	0.08	0.08
September 22, 1966	32,000	100	100	Cash	Allotment to the Promoter	215,995	0.16	0.16
March 31, 1967	52,000	100	100	Cash	Allotment to the Promoter	267,995	0.26	0.26
September 20, 1967	32,000	100	100	Cash	Allotment to the Promoter	299,995	0.16	0.16
September 23, 1970	30,000	100	100	Cash	Allotment to the Promoter	329,995	0.15	0.15
September 23, 1971	25,000	100	100	Cash	Allotment to the Promoter	354,995	0.12	0.12
December 07, 1972	25,000	100	100	Cash	Allotment to the Promoter	379,995	0.12	0.12
March 11, 1974	50,000	100	100	Cash	Allotment to the Promoter	429,995	0.25	0.25
April 15, 1974	10,000	100	100	Cash	Allotment to the Promoter	439,995	0.05	0.05
January 30, 1975	50,000	100	100	Cash	Allotment to the Promoter	489,995	0.25	0.25
April 13, 1978	110,000	100	100	Cash	Allotment to the Promoter	599,995	0.55	0.55
January 17, 1979	100,000	100	100	Cash	Allotment to the Promoter	699,995	0.50	0.50
December 18, 1979	100,000	100	100	Cash	Allotment to the Promoter	799,995	0.50	0.50
April 21, 1980	50,000	100	100	Cash	Allotment to the Promoter	849,995	0.25	0.25

Date of allotment of Equity Shares/ Date when fully paid up	No. of Equity Shares allotted / transferred	Face Value (₹)	Issue/ Buyback price per Equity Share (₹)	Nature of consideration	Nature of Allotment	Cumulative number of Equity Shares	Percentage of pre- Offer issued and paid up capital**	Percentage of post- Offer issued and paid up capital**
March 12, 1981	200,000	100	100	Cash	Allotment to the Promoter	1,049,995	0.99	0.99
June 24, 1981	300,000	100	100	Cash	Allotment to the Promoter	1,349,995	1.49	1.49
March 29, 1982	600,000	100	100	Cash	Allotment to the Promoter	1,949,995	2.97	2.97
June 26, 1982	650,000	100	100	Cash	Allotment to the Promoter	2,599,995	3.22	3.22
March 31, 1983	1,200,000	100	100	Cash	Allotment to the Promoter	3,799,995	5.95	5.95
April 16, 1983	500,000	100	100	Cash	Allotment to the Promoter	4,299,995	2.48	2.48
June 24, 1983	600,000	100	100	Cash	Allotment to the Promoter	4,899,995	2.97	2.97
September 29, 1983	800,000	100	100	Cash	Allotment to the Promoter	5,699,995	3.97	3.97
June 29, 1984	200,000	100	100	Cash	Allotment to the Promoter	5,899,995	0.99	0.99
August 06, 1984	85,000	100	100	Cash	Allotment to the Promoter	5,984,995	0.42	0.42
March 28, 1985	800,000	100	100	Cash	Allotment to the Promoter	6,784,995	3.97	3.97
June 27, 1985	200,000	100	100	Cash	Allotment to the Promoter	6,984,995	0.99	0.99
June 06, 1986	500,000	100	100	Cash	Allotment to the Promoter	7,484,995	2.48	2.48
August 01, 1986	1,300,000	100	100	Cash	Allotment to the Promoter	8,784,995	6.45	6.45
September 08, 1986	1,200,000	100	100	Cash	Allotment to the Promoter	9,984,995	5.95	5.95
June 06, 1987	150,000	100	100	Cash	Allotment to the Promoter	10,134,995	0.74	0.74
December 11, 1987	1,300,000	100	100	Cash	Allotment to the Promoter	11,434,995	6.45	6.45

Date of allotment of Equity Shares/ Date when fully paid up	No. of Equity Shares allotted / transferred	Face Value (₹)	Issue/ Buyback price per Equity Share (₹)	Nature of consideration	Nature of Allotment	Cumulative number of Equity Shares	Percentage of pre- Offer issued and paid up capital**	Percentage of post- Offer issued and paid up capital**
December 21, 1988	1,000,000	100	100	Cash	Allotment to the Promoter	12,434,995	4.96	4.96
May 19, 1989	200,000	100	100	Cash	Allotment to the Promoter	12,634,995	0.99	0.99
May 19, 1989	600,000	100	100	Cash	Allotment to the Promoter	13,234,995	2.97	2.97
August 10, 1989	1,000,000	100	100	Cash	Allotment to the Promoter	14,234,995	4.96	4.96
May 02, 1990	935,000	100	100	Cash	Allotment to the Promoter	15,169,995	4.64	4.64
June 18, 1990	1,700,000	100	100	Cash	Allotment to the Promoter	16,869,995	8.43	8.43
September 30, 1991	500,000	100	100	Cash	Allotment to the Promoter	17,369,995	2.48	2.48
May 19, 1992	450,000	100	100	Cash	Allotment to the Promoter	17,819,995	2.23	2.23
February 05, 1993	500,000	100	100	Cash	Allotment to the Promoter	18,319,995	2.48	2.48
March 05, 1993	500,000	100	100	Cash	Allotment to the Promoter	18,819,995	2.48	2.48
July 27, 1994	500,000	100	100	Cash	Allotment to the Promoter	19,319,995	2.48	2.48
February 09, 1995	200,000	100	100	Cash	Allotment to the Promoter	19,519,995	0.99	0.99
June 27, 1995	400,000	100	100	Cash	Allotment to the Promoter	19,919,995	1.98	1.98
March 31, 2017	4,980,000	100	-	-	Bonus issue (ratio of one equity share for every four fully paid up equity share held)	24,899,995	24.69	24.69
August 23, 2017	(1)	100	100	Cash	Transfer of Equity Shares from	24,899,994	Negligible	Negligible

Date of allotment of Equity Shares/ Date when fully paid up	No. of Equity Shares allotted / transferred	Face Value (₹)	Issue/ Buyback price per Equity Share (₹)	Nature of consideration	Nature of Allotment	Cumulative number of Equity Shares	Percentage of pre- Offer issued and paid up capital**	Percentage of post- Offer issued and paid up capital**
					President of India to its nominees			
With effect from September 22, 2017, the Equity Shares of face value of ₹100 each were split into ten Equity Shares of the face value of ₹10 each. Accordingly, the shareholding of the Promoter stood revised from 24,899,994 Equity Shares of ₹100 each to 248,999,940 Equity Shares of ₹10 each.								
December 08, 2017***	(24,900,000)	10	101.80	Cash	Buy-back by our Company of Equity Shares from the shareholders	224,099,940	(12.35)	(12.35)
March 19, 2020****	(22,410,000)	10	124	Cash	Buy-back of Equity Shares from the shareholders	201,689,940	(11.11)	(11.11)
Total		10	10			201,689,940*	100.00*	100.00

#Five equity shares were held by the nominees of our Promoter.

**60 Equity Shares are held by the nominees of our Promoter, who together with its nominees hold 201,690,000 Equity Shares.*

***Adjusted for split, as applicable*

****Buy back of 24,900,000 Equity Shares by our Company at a price of ₹101.80 per Equity Share from the existing shareholders as authorized by our Board through a resolution dated September 22, 2017.*

***** Buy back of 22,410,000 Equity Shares by our Company at a price of ₹124 per Equity Share from the existing shareholders as authorized by our Board through a resolution dated January 28, 2020. The payment towards buyback of Equity Shares was done on March 19, 2020 and the Equity Shares were extinguished on April 25, 2020.*

All the Equity Shares held by our Promoter were fully paid-up as at the dates they were acquired by our Promoter.

c) Details of Promoter contribution and lock in:

Pursuant to Regulations 14 and 16(1) of the SEBI ICDR Regulations, an aggregate of 20% of the fully diluted post Offer paid up Equity Share capital of our Company held by our Promoter shall be considered as minimum Promoter's contribution and locked-in for a period of three years from the date of Allotment under this Offer. ("**Promoter's Contribution**") and the balance portion shall be locked in for a period of one year from the date of Allotment.

The President of India, acting through the MoD has, *vide* letter bearing reference No. 23(60)/2015/D(NS-I) Vol. II dated August 05, 2019 consented to include Equity Shares held by it, constituting 20% of the fully diluted post-Offer Equity Share capital of our Company as Promoter's Contribution, and has agreed not to dispose, sell, transfer, charge, pledge or otherwise encumber in any manner the Promoter's Contribution from the date of the Draft Red Herring Prospectus, until the commencement of the lock-in period specified above, or for such other time as required under SEBI ICDR Regulations.

Details of the Promoter's Contribution are as provided below:

Name of promoter	No. of Equity Shares	Date on which Equity Shares were allotted/acquired	Nature of issue	Issue price/acquisition price (₹)	Nature of payment of consideration	Number of Equity Shares locked –in	% of post- Offer paid-up capital*	No. of pledged Equity Shares
President of India	62,995*	May 13, 1960	Transfer of shares to the Promoter	100	Cash	629,950*	0.31	Nil
President of India	10,000*	February 20, 1962	Allotment of shares to the Promoter	100	Cash	100,000*	0.05	Nil
President of India	25,000*	November 22, 1963	Allotment of shares to the Promoter	100	Cash	250,000*	0.12	Nil
President of India	10,000*	November 24, 1964	Allotment of shares to the Promoter	100	Cash	100,000*	0.05	Nil
President of India	20,000*	August 24, 1965	Allotment of shares to the Promoter	100	Cash	200,000*	0.10	Nil
President of India	40,000*	January 25, 1966	Allotment of shares to the Promoter	100	Cash	400,000*	0.20	Nil
President of India	16,000*	July 19, 1966	Allotment of shares to the Promoter	100	Cash	160,000*	0.08	Nil
President of India	32,000*	September 22, 1966	Allotment of shares to the Promoter	100	Cash	320,000*	0.16	Nil
President of India	52,000*	March 31, 1967	Allotment of shares to the Promoter	100	Cash	520,000*	0.26	Nil
President of India	32,000*	September 20, 1967	Allotment of shares to the Promoter	100	Cash	320,000*	0.16	Nil
President of India	30,000*	September 23, 1970	Allotment of shares to the Promoter	100	Cash	300,000*	0.15	Nil

Name of promoter	No. of Equity Shares	Date on which Equity Shares were allotted/acquired	Nature of issue	Issue price/acquisition price (₹)	Nature of payment of consideration	Number of Equity Shares locked –in	% of post-Offer paid-up capital*	No. of pledged Equity Shares
President of India	25,000*	September 23, 1971	Allotment of shares to the Promoter	100	Cash	250,000*	0.12	Nil
President of India	25,000*	December 07, 1972	Allotment of shares to the Promoter	100	Cash	250,000*	0.12	Nil
President of India	50,000*	March 11, 1974	Allotment of shares to the Promoter	100	Cash	500,000*	0.24	Nil
President of India	10,000*	April 15, 1974	Allotment of shares to the Promoter	100	Cash	100,000*	0.05	Nil
President of India	50,000*	January 30, 1975	Allotment of shares to the Promoter	100	Cash	500,000*	0.25	Nil
President of India	110,000*	April 13, 1978	Allotment of shares to the Promoter	100	Cash	1,100,000*	0.55	Nil
President of India	100,000*	January 17, 1979	Allotment of shares to the Promoter	100	Cash	1,000,000*	0.50	Nil
President of India	100,000*	December 18, 1979	Allotment of shares to the Promoter	100	Cash	1,000,000*	0.50	Nil
President of India	50,000*	April 21, 1980	Allotment of shares to the Promoter	100	Cash	500,000*	0.25	Nil
President of India	200,000*	March 12, 1981	Allotment of shares to the Promoter	100	Cash	2,000,000*	0.99	Nil
President of India	300,000*	June 24, 1981	Allotment of shares to the Promoter	100	Cash	3,000,000*	1.49	Nil

Name of promoter	No. of Equity Shares	Date on which Equity Shares were allotted/acquired	Nature of issue	Issue price/acquisition price (₹)	Nature of payment of consideration	Number of Equity Shares locked-in	% of post- Offer paid-up capital*	No. of pledged Equity Shares
President of India	600,000*	March 29, 1982	Allotment of shares to the Promoter	100	Cash	6,000,000*	2.97	Nil
President of India	650,000*	June 26, 1982	Allotment of shares to the Promoter	100	Cash	6,500,000*	3.22	Nil
President of India	1,200,000*	March 31, 1983	Allotment of shares to the Promoter	100	Cash	12,000,000*	5.95	Nil
President of India	233,805*	April 16, 1983	Allotment of shares to the Promoter	100	Cash	2,338,050*	1.16	Nil
Total						40,338,000	20.00	

*With effect from September 22, 2017 each Equity Share of face value of ₹100 each was split into 10 Equity Shares of face value of ₹10 each.

**Adjusted for split as applicable.

Our Company undertakes that the Equity Shares that are being locked-in are not ineligible for computation of Promoters' Contribution in terms of Regulation 15 of the SEBI ICDR Regulations. In this connection, we confirm the following:

- (i) The Equity Shares offered for Promoters' Contribution do not include (a) Equity Shares acquired in the three years immediately preceding the date of this Addendum for consideration other than cash, and revaluation of assets or capitalisation of intangible assets; or (b) bonus shares out of revaluation reserves or unrealised profits of our Company or bonus shares issued against Equity Shares, which are otherwise ineligible for computation of Promoter's Contribution;
- (ii) The Promoters' Contribution does not include any Equity Shares acquired during the immediately preceding one year at a price lower than the price at which the Equity Shares are being offered to the public in the Offer;
- (iii) Our Company has not been formed by the conversion of a partnership firm or a limited liability partnership firm into a company and hence, no Equity Shares have been issued in the one year immediately preceding the date of this Addendum pursuant to conversion from a partnership firm; and
- (iv) The Equity Shares forming part of the Promoter's Contribution are not subject to any pledge.

Details of other lock-in

In addition to the 20% of the post Offer shareholding of our Company held by the Promoter and locked-in for three years as specified above, the entire pre Offer Equity Share capital of our Company will be locked-in for a period of one year from the date of Allotment.

Our Company, the Directors and the BRLMs have no existing buyback arrangements or any other similar arrangements for the purchase of Equity Shares being offered through the Offer.

All Equity Shares issued pursuant to the Offer shall be fully paid-up at the time of Allotment and there are no partly paid-up Equity Shares as on the date of this Addendum.

As on the date of this Addendum, the BRLMs and their respective associates (as defined under the Securities and Exchange Board of India (Merchant Bankers) Regulations, 1992) do not hold any Equity Shares. The BRLMs and their affiliates may engage in the transactions with and perform services for our Company in the ordinary course of business or may in the future engage in commercial banking and investment banking transactions with our Company for which they may in the future receive customary compensation.

3. Sales or purchases of Equity Shares or other specified securities of our Company by our Promoter, or our Directors, or their immediate relatives during the period of six months immediately preceding the date of this Addendum.

Our Promoter, our Directors, or their immediate relatives have not sold or purchased any Equity Shares or other specified securities of our Company during the six months immediately preceding the date of this Addendum.

4. Our Shareholding Pattern

The table below presents the shareholding pattern of our Company as on the date of this Addendum:

Category (I)	Category of the Shareholder (II)	No. of Shareholders (II I)	No. of fully paid up equity shares held (IV)	No. of partly paid-up equity shares held (V)	No. of shares underlying depository receipts (VI)	Total No. shares held (VII) = (IV)+(V)+(VI)	Shareholding as a % of total no. of shares (calculated as per SCR R, 1957) (VIII) As a % of (A+B+C2) (VIII)	No. of Voting Rights held in each class of securities (IX)				No. of shares Underlying Outstanding convertible securities (including Warrants) (X)	Shareholding as a % assuming full conversion of convertible securities (as a % of diluted share capital (XI)=(VII)+(X) as a % of (A+B+C2)	Number of Locked in shares (XII)		Number of shares pledged or otherwise encumbered (XIII)		Number of equity shares held in dematerialized form (XIV)
								No. of Voting Rights		Total as a % of total voting rights				No. (a)	As a % of total shares held (b)	No. (a)	As a % of total shares held (b)	
								Class eg: X	Class eg: Y	Total								
(A)	Promoter & Promoter Group*	7	201,690,000	--	--	201,690,000	100	201,690,000	--	201,690,000	100	--	--	--	--	--	--	201,689,940
(B)	Public	--	--	--	--	--	--	--	--	--	--	--	--	--	--	--	--	--
(C)	Non Promoter-Non Public	--	--	--	--	--	--	--	--	--	--	--	--	--	--	--	--	--
(1)	Shares underlying Custodian/Depository Receipts	--	--	--	--	--	--	--	--	--	--	--	--	--	--	--	--	--
(2)	Shares held by Employee Trusts	--	--	--	--	--	--	--	--	--	--	--	--	--	--	--	--	--
	Total (A)+(B)+(C)	7	201,690,000**	--	--	201,690,000*	100	201,690,000**	--	201,690,000**	100	--	--	--	--	--	--	201,689,940

* The Promoter holds 100% of the Equity Shares of our Company out of which 201,689,940 Equity Shares are held by the President of India, 10 Equity Shares each are held by Surendra Prasad Yadav, Narayan Prasad, Ashwani Kumar, Raj Kumar, V.L. Kantha Rao and Sharda Prasad as a nominee of President of India.

** Sixty Equity Shares which are held by six nominees would continue to be held by them in physical form till the Offer is concluded. These sixty Equity Shares would be transferred to the Promoter and dematerialized post listing of Equity Shares.

5. Other details of shareholding of our Company

- (a) As on the date of the filing of this Addendum, our Company has seven Shareholders.
- (b) Set forth below is a list of shareholders holding 1% or more of the paid-up Equity Share Capital of our Company, on a fully diluted basis, as on the date of this Addendum.

S. No.	Name of the Shareholder	No. of Equity Shares**	Percentage of the pre- Offer Equity Share Capital (%)	Number of Equity Shares on a fully diluted basis	Percentage of the pre- Offer Equity Share Capital on a fully diluted basis
1.	The President of India through Ministry of Defence*	201,690,000	100	201,690,000	100
	Total	201,690,000	100	201,690,000	100

*Including Equity Shares held by the nominees of our Promoter.

** Equity Shares of face value ₹10 each.

- (c) Set forth below is a list of shareholders holding 1% or more of the paid-up Equity Share Capital of our Company, on a fully diluted basis, as of 10 days prior to the date of this Addendum.

S. No.	Name of the Shareholder	No. of Equity Shares**	Percentage of the pre- Offer Equity Share Capital (%)	Number of Equity Shares on a fully diluted basis	Percentage of the pre- Offer Equity Share Capital on a fully diluted basis
1.	The President of India through Ministry of Defence*	201,690,000	100	201,690,000	100
	Total	201,690,000	100	201,690,000	100

*Including Equity Shares held by the nominees of our Promoter.

** Equity Shares of face value ₹10 each.

- (d) Set forth below is a list of shareholders holding 1% or more of the paid-up Equity Share Capital of our Company, on a fully diluted basis, as of one year prior to the date of this Addendum.

S. No.	Name of the Shareholder	No. of Equity Shares**	Percentage of the pre- Offer Equity Share Capital (%)	Number of Equity Shares on a fully diluted basis	Percentage of the pre- Offer Equity Share Capital on a fully diluted basis
1.	The President of India through Ministry of Defence*	224,100,000	100	224,100,000	100
	Total	224,100,000	100	224,100,000	100

*Including Equity Shares held by the nominees of our Promoter.

** Equity Shares of face value ₹10 each.

- (e) Set forth below is a list of shareholders holding 1% or more of the paid-up Equity Share Capital of our Company, on a fully diluted basis, as of two years prior to the date of this Addendum.

S. No.	Name of the Shareholder	No. of Equity Shares**	Percentage of the pre- Offer Equity Share Capital (%)	Number of Equity Shares on a fully diluted basis	Percentage of the pre- Offer Equity Share Capital on a fully diluted basis
1.	The President of India through	224,100,000	100	224,100,000	100

S. No.	Name of the Shareholder	No. of Equity Shares**	Percentage of the pre- Offer Equity Share Capital (%)	Number of Equity Shares on a fully diluted basis	Percentage of the pre- Offer Equity Share Capital on a fully diluted basis
	Ministry of Defence*				
	Total	224,100,000	100	224,100,000	100

*Including Equity Shares held by the nominees of our Promoter.

** Equity Shares of face value ₹100 each.

6. Our Company has not allotted any shares pursuant to any scheme approved under sections 230-234 of the Companies Act, 2013 or under sections 391-394 of the Companies Act, 1956.
7. Our Company does not intend or proposes or is under negotiation or consideration to alter its capital structure for a period of six months from the Bid/Offer Opening Date, by way of split or consolidation of the denomination of Equity Shares or further issue of Equity Shares whether on a preferential basis or issue of bonus or rights or further public issue of Equity Shares.
8. There will be no further issue of Equity Shares whether by way of issue of bonus shares, preferential allotment, rights issue or in any other manner during the period commencing from the submission of the Draft Red Herring Prospectus with SEBI until the Equity Shares have been listed on the Stock Exchanges.
9. There have been no financing arrangements by which the Directors of our Company and their relatives have financed the purchase by any other person of securities of our Company other than in the normal course of business of the financing entity during the period of six months immediately preceding the date of filing of the Draft Red Herring Prospectus with the SEBI.
10. Our Company does not currently have any employee stock option scheme / employee stock purchase scheme for our employees.
11. None of our Equity Shares are subject to any pledge.
12. Except as mentioned in this section, our Company has not issued any Equity Shares during the period of one year preceding the date of the DRHP.

BASIS FOR OFFER PRICE

The Offer Price will be determined by our Company in consultation with the Selling Shareholder and the BRLMs, on the basis of assessment of market demand for the Equity Shares determined through the Book Building Process and on the basis of quantitative and qualitative factors as described below. For further details, see sections “*Risk Factors*”, “*Our Business*”, “*Management’s Discussion and Analysis of Financial Condition and Results of Operations*” and “*Financial Statements*” on pages 20, 122, 270 and 181, respectively of the DRHP. The trading price of the Equity Shares of the Company could decline due to the factors mentioned in the section “*Risk Factors*” on page 20 of the DRHP and you may lose all or part of your investment. The face value of the Equity Shares is ₹10 each and the Offer Price is [●] times the face value at the lower end of the Price Band and [●] times the face value at the higher end of the Price Band.

Qualitative Factors

Some of the qualitative factors which form the basis for computing the Offer Price are:

- a. Only public sector defence shipyard constructing conventional submarines;
- b. World class infrastructure capable of serving the requirements of the Ministry of Defence;
- c. Location of our facilities promotes closer association with our vendors and customers;
- d. Increase in indigenisation of our vessels and implementation of the “Make in India” campaign;
- e. Established track record with strong financial position and strong Order Book; and
- f. Experienced board and senior management team and skilfully trained workforce.

For further details see “*Our Business*” on page 122 of the DRHP .

Quantitative Factors

The information presented below relating to our Company is based on the Restated Financial Statements of our Company.

Some of the quantitative factors which may form basis for computing the Offer Price are as follows:

1. Basic and Diluted Earnings per Share (“EPS”):

As per our Restated Financial Information:

Year ended	Basic EPS (in ₹)	Diluted EPS (in ₹)	Weight
March 31, 2020	21.36	21.36	3
March 31, 2019	23.75	23.75	2
March 31, 2018	20.61	20.61	1
Weighted Average	22.03	22.03	

Notes:

1. Earning per shares (EPS) calculation have been done in accordance with Indian Accounting Standard (Ind AS) 33 - “Earnings per share” prescribed under section 133 of the Companies Act, 2013 read with rule 3 of the Companies (Indian Accounting Standards) Rules, 2015 (as amended).
2. The ratios have been computed as below:
 - a. Basic earnings per share = Net profit attributable to equity shareholders / weighted average number of shares outstanding during the year/ period (adjusted for all the year/ period mentioned in the working of EPS on post-bonus basis, post-split of face value of Equity Shares)
 - b. Diluted earnings per share = Net profit attributable to equity shareholders / weighted average number of diluted shares outstanding during the year/ period (adjusted for all the year/ period mentioned in the working of EPS on post-bonus basis, post-split of face value of Equity Shares)

2. Price/Earning (P/E) ratio in relation to the Offer Price of ₹[●] per Equity Share:

Particulars	
P/E based on basic and diluted EPS at the lower end of the Price Band for Fiscal 2020	[●]

Particulars	
P/E based on basic and diluted EPS at the higher end of the Price Band for Fiscal 2020	[●]

Industry P/E Ratio*

Particulars	P/E
Highest	14.91
Lowest	7.60
Average	11.25

*The industry composite has been calculated as the arithmetic average P/E of Cochin Shipyard Limited and Garden Reach Shipbuilders & Engineers Limited as the industry peers disclosed in this section as Reliance Naval and Engineering Limited has reported losses for the relevant Financial Years.

3. Return on Net Worth (“RoNW”):

As per our Restated Financial Statements:

Period ended	RoNW (%)	Weight
March 31, 2020	15.54	3
March 31, 2019	16.55	2
March 31, 2018	17.51	1
Weighted Average	16.21	

Note:

Return on net worth (%) = Net profit attributable to equity shareholders / net worth as at the end of year or period

4. Minimum Return on Increased Net Worth needed after the Offer for maintaining Pre-Offer EPS for the year ended March 31, 2020

There will be no change in Net Worth post the completion of the Offer as the Offer consists of an Offer for Sale by the Selling Shareholder.

5. Net Asset Value (“NAV”) per Equity Share

NAV	(in ₹)
As on March 31, 2020	152.17

There will be no change in the NAV post the Offer as the Offer is by way of Offer for Sale by the Selling Shareholder.

Note:

Net asset value (₹) = Net Worth / Number of equity shares outstanding at the end of the year or period

6. Comparison of accounting ratios with Industry Peers

Name of Company	Consolidated	Face value (₹ per share)	EPS (₹ per share)		NAV (₹ per share)	P/E ^{\$}	RoNW (%)
			Basic	Diluted			
Company							
Mazagon Dock Shipbuilders Limited*	Consolidated	10	21.36	21.36	152.17	[●]	15.54
Peers							
Cochin Shipyard Limited**	Consolidated	10	48.05 ⁽¹⁾	48.05 ⁽¹⁾	283.02 ⁽²⁾	7.60	16.98 ⁽³⁾
Reliance Naval and	Consolidated	10	(23.87) ⁽¹⁾	(23.87) ⁽¹⁾	(165.10) ⁽²⁾	NA ⁽⁴⁾	NA ⁽⁴⁾

Name of Company	Consolidated	Face value (₹ per share)	EPS (₹ per share)		NAV (₹ per share)	P/E ^{\$}	RoNW (%)
			Basic	Diluted			
Engineering Limited**							
Garden Reach Shipbuilders & Engineers Limited**	Unconsolidated	10	14.27 ⁽¹⁾	14.27 ⁽¹⁾	90.81 ⁽²⁾	14.91	7.01 ⁽³⁾

*Based on Restated Financial Statements as on and for the year ended March 31, 2020.

**Source: Based on audited financial statements as on and for the year ended March 31, 2020 available at www.bseindia.com

^{\$}P/E figures for the peers is computed based on closing market price as on August 27, 2020 as available at BSE website (available at www.bseindia.com) divided by Basic EPS for FY 2020 in the filings made with stock exchanges

⁽¹⁾ Basic and diluted EPS refer to basic and diluted EPS sourced from the audited financial statements for FY 2020

⁽²⁾ Computed as equity share capital + other equity divided by closing outstanding number of fully paid up equity shares as sourced from the audited financial statements for FY 2020

⁽³⁾ Computed as net profit after tax for the year divided by equity share capital + other equity as sourced from the audited financial statements for FY 2020

⁽⁴⁾ P/E ratio and RoNW for the aforesaid peer is not applicable since the aforesaid peer reported loss for FY 2020

7. The Offer price is [●] times of the face value of the Equity Shares

The Offer Price has been determined by our Company in consultation with the Selling Shareholder and the BRLMs, on the basis of the demand from investors for the Equity Shares through the Book Building Process.

Investors should read the above mentioned information along with “Risk Factors”, “Our Business”, “Management’s Discussion and Analysis of Financial Condition and Results of Operations” and “Financial Statements” on pages 20, 122, 270 and 181, respectively of the DRHP. The trading price of the Equity Shares could decline due to the factors mentioned in “Risk Factors” on page 20 of the DRHP and you may lose all or part of your investments.

OUR BUSINESS

Our current Order Book

As on June 30, 2020, our Order Book position, is as follows:

Particulars	Nos.	Client	Value (₹ million)
<i>Shipbuilding</i>			
P15B Destroyers	4	MoD	266,140
P17A Stealth Frigates	4	MoD	236,630
Repair, refit and services of a ship	1	MoD	110
<i>Submarine and heavy engineering</i>			
P75 Scorpene Submarines	4*	MoD	32,900
Medium Refit and Life Certification (MRLC) of a submarine	1	MoD	8,910
Total Order Book			544,690

*We have delivered one more Scorpene submarine, INS Khanderi to the MoD in the year 2019.

OUR MANAGEMENT

The below are the brief profiles of our new directors:

Narayan Prasad, aged 57 years, is the Chairman and Managing Director of our Company. He was appointed as the Chairman and Managing Director on December 30, 2019. An alumnus of Sainik School Tilaiya and National Defence Academy, he holds a bachelor's degree in science from Jawaharlal Nehru University, a bachelor's degree in technology (mechanical engineering) from Jawaharlal Nehru University (Naval College of Engineering, INS Shivaji, Lonavala) and a master's degree of engineering in mechanical engineering (marine) from University of Pune and a master's degree in philosophy (defence and strategic studies) from University of Mumbai. Previously, he has served in the Indian Navy for over 36 years and has held several assignments afloat and onboard such as INS Rana, INS Ranjit and INS Talwar and chief staff officer (technical)/ headquarter eastern naval command, admiral superintendent of Naval Dockyard, Vishakapatnam, assistant chief of material (nuclear systems maintenance). He has also served the post of director general of naval project at Visakhapatnam. He has also been awarded Ati Vishisht Seva Medal and Nav Sena Medal for his service to the Indian Navy.

Jasbir Singh, aged 53 years, is the Director (Submarine & Heavy Engineering) of our Company. He has been associated with the Company since May 2010 and was appointed a director on November 01, 2019. An alumnus of National Defence Academy and Rashtriya Indian Military College, he holds a bachelor's degree in science from Jawaharlal Nehru University (National Defence Academy, Pune), a bachelor's degree in technology (mechanical engineering) from Jawaharlal Nehru University, New Delhi. He has also completed masters in business administration from the Faculty of Management Studies, New Delhi. He has completed a course in modeling and simulation from the Institute of Armament Technology, Pune. Previously, he has served in the Indian Navy for over 22 years and has held several assignments afloat and onboard such as INS Mumbai and INS Kuthar and various appointments in warship overseeing team, Directorate of Naval Design, Directorate of Ship Production and Naval Dockyard, Vishakhapatnam. He has received various commendations from the flag officer commander in chief, Eastern Naval Command as well as Western Naval Command.

Sanjeev Singhal, aged 55 years, is the Director (Finance) of our Company. He has been associated with our Company since January 08, 2020. He holds a bachelor's degree in commerce (honours course) from University of Delhi. He is also a costs accountant from the Institute of Costs Accountants of India. He has over 32 years of experience in finance and accounting. Previously, he was associated with Mishra Dhatu Nigam Limited as a director (finance) and with Steel Authority of India Limited in the finance and accounts department.

DIVIDEND POLICY

The dividend and dividend distribution tax paid by our Company during the last four fiscals and for the period from April 01, 2020 till the date of this Addendum is presented below:

Particulars	Period from April 01, 2020 till the date of this Addendum [#]	Fiscal Year			
		2020	2019	2018	2017
Face value of Equity Share (in ₹)	10 ^{**}	10 ^{**}	10 ^{**}	10 ^{**}	100
Total Dividend (in ₹ million)	461.70	2,171.60	1,000.00	2,454.00	1,992.00
Number of Equity Shares (in million)	201.69 ^{***}	201.69 ^{***}	224.10 ^{**}	224.10 ^{**}	24.90 [*]
Total Dividend per Equity Share (in ₹)	2.29	10.77	4.46	10.95	80.00
Total dividend rate (%)	22.89	107.67	44.62	109.50	80.00
Dividend Distribution Tax (in ₹ million)	-	446.38	205.55	499.60	405.50
Mode of payment of dividend	N/A	RTGS	RTGS	RTGS	RTGS

^{*}Our Company had issued bonus shares in the financial year 2016-17 in the ratio of 1:4

^{**}Shareholders in Annual General Meeting held on September 22, 2017 have approved split of equity shares from face value of ₹ 100 to ₹ 10 per Equity Share. Accordingly, the number of Equity Shares have increased from 24.90 million Equity Shares to 249.00 million Equity Shares. Our Company completed 10% buyback of Equity Shares (No. of Equity Shares: 24.9 million of ₹10 each) in December 2017.

^{***} Our Company completed 10% buyback of Equity Shares (No. of Equity Shares: 22.41 million of ₹10 each) in March 2020.

[#]Our Company in its board meeting dated July 15, 2020 has recommended final dividend of ₹461.70 million for the financial year 2020. This proposed dividend is subject to approval of shareholders in ensuing Annual General Meeting of the Company.

FINANCIAL STATEMENTS

The audited consolidated financial statements of our Company as at and for the financial years ended March 31, 2020, 2019, 2018 and 2017, which comprises the audited consolidated balance sheet, the audited consolidated statement of profit and loss and the audited consolidated cash flow statement and notes to the audited consolidated financial statements of assets and liabilities, profit and loss and cash flows, prepared in accordance with Ind AS and the Companies Act and restated in accordance with the SEBI ICDR Regulations and the Guidance Note on Reports in Company Prospectuses (Revised 2019) issued by the ICAI, together with the schedules, notes and annexures thereto. Please note that the certification process of the audited financial statements for the financial year ended March 31, 2020 by Comptroller and Auditor General of India is under process.

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Independent Auditor's Report on the restated consolidated summary statements of assets and liabilities as at March 31, 2020, 2019, 2018 and 2017, restated consolidated summary statement of profits and losses (including other comprehensive income), restated consolidated summary statement of cash flows and changes in equity for each of the years ended March 31, 2020, 2019, 2018 and 2017, of Mazagon Dock Shipbuilders Limited (the “Restated Consolidated Financial Information”)

To
The Board of Directors
Mazagon Dock Shipbuilders Limited,
Dockyard Road,
Mumbai -400010
Maharashtra

Dear Sirs,

1. We have examined the attached Restated Consolidated Financial Information of Mazagon Dock Shipbuilders Limited (the “Company”) and its associate named Goa Shipyard Limited (“GSL” collectively with the Company referred to as “Group”), which comprises the Restated Consolidated Summary Statement of Assets and Liabilities as at 31st March, 2020, 31st March, 2019, 31st March, 2018 and 31st March, 2017, the Restated Consolidated Summary Statements of Profit and Loss (including other comprehensive income), Restated Consolidated Summary Statement of changes in equity for each of the years ended 31st March, 2020, 31st March, 2019, 31st March, 2018 and 31st March, 2017, Restated Consolidated Summary Statement of Cash Flows for each of the years ended 31st March, 2020, 31st March, 2019, 31st March, 2018 and 31st March, 2017 respectively and the Summary of Significant Accounting Policies and other explanatory information (collectively, the “Restated Consolidated Financial Information”) as approved by the Board of Directors of the Company at their meeting held on 27th August, 2020 for the purpose of inclusion in the Draft Red Herring Prospectus (“DRHP”) prepared by the Company in connection with its proposed Initial Public Offer of equity shares (“proposed IPO”) and prepared in terms of the requirements of:
 - a) Section 26 of Part I of Chapter III of the Companies Act, 2013 (“the Act”);
 - b) the Securities and Exchange Board of India (Issue of Capital and Disclosure Requirements) Regulations, 2018 as amended from time to time in pursuance of provisions of Securities and Exchange Board of India Act, 1992 (“ICDR Regulations”); and
 - c) The Guidance Note on Reports in Company Prospectuses (Revised 2019) issued by the Institute of Chartered Accountants of India (“ICAI”), as amended from time to time (the “Guidance Note”).
2. The Company’s Board of Directors is responsible for the preparation of the Restated Consolidated Financial Information for the purpose of inclusion in the DRHP/addendum to the DRHP/ RHP/Prospectus to be filed with Securities and Exchange Board of India, BSE Limited (“BSE”) and National Stock Exchange of India Limited (“NSE”) (together with BSE the “Stock Exchanges”) and Registrar of Companies, Mumbai, Maharashtra in connection with the proposed IPO. The Restated Consolidated Financial Information has been prepared by the management of the Company on the basis of preparation stated in note 2.1 under Annexure V- Basis of preparation and Significant Accounting Policies to the Restated Consolidated Financial Information. The respective Board of Director of the Company and the Associate is responsible for designing, implementing and maintaining adequate internal control relevant to the preparation and presentation of the Restated Consolidated Financial Information. The respective Board of Directors of the Company and of the Associate is also responsible for identifying and ensuring that the Group complies with the Act, Guidance Note and ICDR Regulations.
3. We have examined such Restated Consolidated Financial Information taking into consideration:
 - a) the terms of reference and terms of our engagement agreed upon with you in accordance with our engagement letter dated 3rd January, 2019 and amendment letter dated 26th July 2019.in connection with the proposed Initial Public Offering (IPO) of the Company;
 - b) the Guidance Note on Reports in Company Prospectuses (Revised 2019) issued by the Institute of Chartered Accountants of India (ICAI). This Guidance Note also requires that we comply with the ethical requirements of the Code of Ethics issued by the ICAI.

- c) concepts of test checks and materiality to obtain reasonable assurance based on verification of evidence supporting the Restated Consolidated Financial Information and
- d) the requirements of Section 26 of the Companies Act and ICDR Regulations.

Our work was performed solely to assist you in meeting your responsibilities in relation to your compliance with the Act, the ICDR Regulations and the Guidance Note in connection with the IPO.

4. These Restated Consolidated Financial Information have been compiled by the Management from the:

- a) Audited Consolidated financial statements of the Group as at and for the year ended on 31st March, 2020 which include the comparative Ind AS financial statements as at and for the year ended 31st March, 2019 prepared in accordance with the Indian Accounting Standards (“Ind-AS”) notified under the Companies (Indian Accounting Standards) Rules 2015 and Companies (Indian Accounting Standards) Amendment Rules, 2016 and other accounting principles generally accepted in India, which have been approved by the Board of directors at their meeting held on 27th August, 2020.
- b) Audited Consolidated financial statements of the Group as at and for the year ended 31st March, 2019 which include the comparative Ind AS financial statements as at and for the year ended 31st March, 2018, prepared in accordance with the Indian Accounting Standards (“Ind-AS”) notified under the Companies (Indian Accounting Standards) Rules 2015 and Companies (Indian Accounting Standards) Amendment Rules, 2016 and other accounting principles generally accepted in India, which have been approved by the Board of directors at their meeting held on 17th June, 2019
- c) Audited Consolidated financial statements of the Group as at and for the year ended 31st March, 2018 which include the comparative Ind AS financial statements as at and for the year ended 31st March, 2017, prepared in accordance with the Indian Accounting Standards (“Ind-AS”) notified under the Companies (Indian Accounting Standards) Rules 2015 and Companies (Indian Accounting Standards) Amendment Rules, 2016 and other accounting principles generally accepted in India, which have been approved by the Board of directors at their meeting held on 16th July, 2018.

5. For the purpose of our examination, we have relied on:

- a) Auditors’ reports issued by us dated 27th August 2020 and 17th June 2019 on the consolidated financial statements of the Company for the years ended 31st March, 2020 and 31st March 2019 respectively as referred in Paragraph 4(a) and 4 (b) above; and
- b) Auditors’ Reports issued by Fords Rhodes & Parks & Co LLP, (the “Previous Auditors”) dated 16th July 2018 and 23rd August 2017 on the consolidated financial statements of the Group as at and for the years ended 31st March, 2018 and 31st March, 2017 respectively, as referred in Paragraph 4 (c) above

6. As indicated above and in respect of GSL:

- a) We did not audit the financial statements of GSL (the associate) as at and for each of the years ended 31st March, 2020 31st March, 2019, 31st March, 2018 and 31st March, 2017 whose share of net profit/(loss) included in the Restated Consolidated Financial Information, for the relevant years is tabulated below which have been audited by other auditors, M/s ABM & Associates LLP. and M/s Deshpande Pandit & Co., and whose reports have been furnished to us by the Company’s management and our opinion on the consolidated financial statements, in so far as it relates to the amounts and disclosures included in respect of these components, is based solely on the reports of the other auditors;

(₹ in million)

Name of Entity	Audit for the period/year ended	Share of net Profit/(Loss)	Name of the Auditor(s)
Goa Shipyard Limited	31 st March, 2020	933.69	M/s ABM & Associates LLP
	31 st March, 2019	620.90	M/s ABM & Associates LLP
	31 st March, 2018	1,026.00	M/s ABM & Associates LLP
	31 st March, 2017	554.27	M/s Deshpande Pandit & Co.

- b) Our opinion on the consolidated Ind AS financial statements is not modified in respect of these matters.

7. Emphasis of Matter

We draw attention to the following matters in the annexure to the restated consolidated financial statement:

For the year ended 31st March, 2020;

- a. Registration formalities and Renewals of Leasehold are pending in respect of certain properties. (Refer Annexure VIII Point i, vi, viii)
- b. In respect to the balances due from / to Indian Navy (Refer Annexure XXV Point C)
- c. Balance of Advance to Vendors and balance outstanding in Trade Payables are subject to confirmation. (Refer Annexure XXV Point B)
- d. The company has opted for reduced rate of income tax by electing the non reversible option U/s 115BAA of Income tax Act, 1961. This has resulted in one time effect on PAT by Rs.160.73 crores due to reduction in deferred tax assets. (Refer Annexure XXVIII Point 16)

For the year ended 31st March, 2019;

- a) Registration formalities are pending in respect of certain properties. (Refer Annexure VIII Point no. (xiv))
- b) Balance of Advance to Vendors and balance outstanding in Trade Payables are subject to confirmation. (Refer Annexure XXV Point No. B)
- c) In respect to the balances due from / to Indian Navy which are in the process of reconciliation. (Refer Annexure XXV Note No. C)

For the period ended 31st March, 2018;

- a. The financials of Joint Venture Company “Mazagon Dock Pipavav Defence Pvt Ltd” in which the Company holds 50% of the equity has not been consolidated by the management in the restated consolidated financial statement for the years ended 31st March, 2018. (Refer Annexure XXVIII Note no. 5)
- b. In respect of certain leasehold properties, initial premium paid has been treated as prepaid rent and charged on the basis of available information pending execution of lease agreement (Refer Annexure – XI Point no 2)
- c. Registration formalities are pending in respect of certain properties. (Refer Annexure VIII Point no. (vii))
- d. Balance of Advance to Vendors and balance outstanding in Trade Payables are subject to confirmation. (Refer Annexure XXV Point No. B)
- e. In respect to the balances due from / to Indian Navy which are in the process of reconciliation. (Refer Annexure XXV Note No. C)
- f. Stating the reason for non-provisioning of the liquidated damages related to the project (Refer Note No. XXVIII Point No. 8)

For the period ended 31st March, 2017;

- a. The financials of Joint Venture Company “Mazagon Dock Pipavav Defence Pvt Ltd” in which the Company holds 50% of the equity has not been consolidated by the management in the restated consolidated financial statement for years ended 31st March, 2017 (Refer Annexure XXVIII Note no. 5)
- b. In respect of certain leasehold properties, initial premium paid has been treated as prepaid rent and charged on the basis of available information pending execution of lease agreement (Refer Annexure – XI Point no 2)

- c. Registration formalities are pending in respect of certain properties. (Refer Annexure VIII Point no. (i))
- d. Balance of Advance to Vendors and balance outstanding in Trade Payables are subject to confirmation. (Refer Annexure XXV Point No. B)
- e. In respect to the balances due from / to Indian Navy which are in the process of reconciliation. (Refer Annexure XXV Note No. C).

Our opinion is not modified in respect of these matters

8. Based on our examination and according to the information and explanations given to us, and also as per the reliance placed on the reports submitted by the Previous Auditors and other auditors, for the respective years, we report that the Restated Consolidated Financial Information:
 - a) have been prepared after incorporating adjustments for the changes in accounting policies, material errors and regrouping/reclassifications retrospectively during the years ended 31st March, 2019, 31st March, 2018 and 31st March, 2017; to reflect the same accounting treatment as per the accounting policies and grouping/classifications followed as at and for the financial year ended 31st March, 2020 and have been fully described in Annexure VII - Notes on Statements of Restatement Adjustments to Audited Ind AS Consolidated Financial Statements,
 - b) do not require any adjustments as there are no qualifications in the Auditor's Report;
 - c) have been prepared in accordance with the Act, ICDR Regulations and the Guidance Note.
9. The Restated Consolidated Financial Information do not reflect the effects of events that occurred subsequent to the respective dates of the reports on the audited consolidated Ind As financial statements mentioned in paragraph 4 above.
10. This report should not in any way be construed as a re-issuance or re-dating of any of the previous audit reports issued by us or the Previous Auditors of the Company, nor should this report be construed as a new opinion on any of the Consolidated financial statements referred to herein.
11. We have no responsibility to update our report for events and circumstances occurring after the date of the report.
12. Our report is intended solely for use of the Board of Directors for inclusion in the DRHP/addendum to the DRHP/RHP/Prospectus to be filed with Securities and Exchange Board of India, Stock Exchanges and Registrar of Companies, Mumbai, Maharashtra in connection with the proposed IPO. Our report should not be used, referred to, or distributed for any other purpose except with our prior consent in writing. Accordingly, we do not accept or assume any liability or any duty of care for any other purpose or to any other person to whom this report is shown or into whose hands it may come without our prior consent in writing.
13. List of Restated Consolidated Financial Information examined and enclosed with Examination report:
 - i. Restated Ind AS Consolidated Summary Statement of Assets and Liabilities included in Annexure I
 - ii. Restated Ind AS Consolidated Summary Statement of Profits and Losses included in Annexure II
 - iii. Restated Ind AS Consolidated Summary Statement of Cash Flows included in Annexure III
 - iv. Restated Ind AS Consolidated Statement of Changes in Equity included in Annexure IV
 - v. Restated Ind AS Consolidated Summary Statements – Accounting Policies included in Annexure V
 - vi. Restated Ind AS Consolidated Statement of Capitalisation included in Annexure VI
 - vii. Statement of Restatement Adjustments to audited Ind AS Consolidated Financial Statements included in Annexure VII
 - viii. Restated Ind AS Consolidated Statement Property, plant and equipment, intangible assets and Depreciation expense included in Annexure VIII
 - ix. Restated Ind AS Consolidated Statement of Non-current investments included in Annexure IX
 - x. Restated Ind AS Consolidated Statement of Cash and Bank balances included in Annexure X
 - xi. Restated Ind AS Consolidated Statement of Other Assets included in Annexure XI
 - xii. Restated Ind AS Consolidated Statement of Deferred Tax Assets included in Annexure XII
 - xiii. Restated Ind AS Consolidated Statement of Inventories included in Annexure XIII
 - xiv. Restated Ind AS Consolidated Statement of Trade Receivables included in Annexure XIV

- xv. Restated Ind AS Consolidated Statement of Share Capital included in Annexure XV
- xvi. Restated Ind AS Consolidated Statement of Provisions included in Annexure XVI
- xvii. Restated Ind AS Consolidated Statement of Other Liabilities included in Annexure XVII
- xviii. Restated Ind AS Consolidated Statement of Revenue included in Annexure XVIII
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- xxvi. Restated Ind AS Consolidated Statement of Contingent Liabilities and Capital Commitments included in Annexure XXV
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- xxviii. Restated Ind AS Consolidated Statement of Accounting Ratios included in Annexure XXVII
- xxix. Restated Ind AS Consolidated Statement of Other notes included in Annexure XXVIII

For JCR & Co
Chartered Accountants
FRN: 105270W

FCA Mitesh Chheda
Partner
Membership No. 160688

Date: 27th August, 2020
Place: Mumbai

MAZAGON DOCK SHIPBUILDERS LIMITED
Annexure I
Restated Consolidated Summary Statement of Assets and Liabilities
(₹ in million)

Sr. No.	Particulars	Annexure	As at 31st March, 2020	As at 31st March, 2019	As at 31st March, 2018	As at 31st March, 2017
A	ASSETS					
	Non-current assets					
	Property, Plant and Equipment	VIII	8,312.48	7,873.22	6,769.13	5,440.52
	Capital work-in-progress	XI	799.61	887.67	853.82	984.28
	Other intangible assets	VIII	171.46	229.91	284.12	213.52
			9,283.55	8,990.80	7,907.07	6,638.32
	Financial assets					
	Investments	IX	4,841.80	4,306.69	4,291.47	3,835.89
	Trade receivable	XIV	156.09	157.82	159.28	160.46
	Loans	XI	68.94	66.60	89.49	87.01
	Other financial assets	XI	1,534.48	1,435.16	34.00	33.98
	Deferred tax assets (net)	XII	4,116.58	5,819.81	5,521.74	5,068.31
	Non-current tax assets (net)	XI	2,259.32	1,933.76	2,067.25	1,811.33
	Other non-current assets	XI	6,517.51	4,990.13	3,195.20	1,388.14
	Total of non-current assets		28,778.27	27,700.77	23,265.50	19,023.44
B	Current assets					
	Inventories	XIII	46,226.92	37,903.03	37,859.69	40,286.56
	Financial assets					
	Trade receivables	XIV	14,587.66	14,728.92	11,133.75	8,116.95
	Cash and cash equivalents	X	4,832.79	7,296.81	3,735.85	1,428.78
	Bank balances other than cash and cash equivalents	X	53,150.00	67,400.00	68,160.00	82,200.00
	Loans	XI	21.07	42.87	9.12	10.22
	Others	XI	1,781.04	2,212.97	1,105.35	1,476.67
	Contract assets		554.74	9,013.05	7,379.37	11,632.44
	Assets held for sale		2.17	20.71	0.08	0.21
	Other current assets	XI	59,725.62	42,160.21	41,055.01	29,736.38
	Total of current assets		1,80,882.01	1,80,778.57	1,70,438.22	1,74,888.21

	Total A+B		2,09,660.28	2,08,479.34	1,93,703.72	1,93,911.65
	<u>EQUITY AND LIABILITIES</u>					
C	- EQUITY					
	Equity share capital	XV	2,016.90	2,241.00	2,241.00	2,490.00
	Other equity	IV	28,674.41	29,928.19	26,099.51	27,411.49
	Total equity		30,691.31	32,169.19	28,340.51	29,901.49
D	Non-current liabilities					
	Financial liabilities					
	Trade payables	XVII	156.10	157.82	159.28	160.46
	Others	XVII	360.08	355.27	372.67	385.52
	Other long-term liabilities	XVII	1,694.64	1,578.37	1,597.35	1,669.47
	Long-term provisions	XVI	12,150.69	11,977.56	12,063.72	12,121.11
	Total non-current liabilities		14,361.51	14,069.02	14,193.02	14,336.56
E	Current liabilities					
	Financial liabilities					
	Borrowings					
	Trade payables					
	i. total outstanding dues of micro and small enterprises		200.65	186.80	134.20	131.64
	ii. total outstanding dues other than (i) above	XVII	47,507.19	28,985.70	23,776.53	9,131.83
	Others	XVII	1,364.62	2,367.02	2,578.71	1,747.11
	Contract liability		1,13,831.15	1,29,499.35	1,23,380.80	1,37,595.64
	Other current liabilities	XVII	436.27	220.60	98.79	251.06
	Short-term provisions	XVI	1,267.58	981.66	1,201.15	816.32
	Total current liabilities		1,64,607.46	1,62,241.13	1,51,170.18	1,49,673.60
	Total C+D+E		2,09,660.28	2,08,479.34	1,93,703.72	1,93,911.65

Note:

The above statement should be read with the Notes to the Restated Consolidated Summary Statements - Accounting Policies - Annexure V and Statement of Restatement Adjustments to Audited Consolidated Financial Statements - Annexure VII and Restated Consolidated Statement of Other Annexure XXVIII.

As per our report of even date

For and on behalf of the Board of Directors

For

JCR & Co

Chartered Accountants

Firm Registration No. 105270W

VAdm Narayan Prasad, IN (Retd)

Chairman and Managing
Director

Mitesh Chheda

Partner

Membership No. 160688

Sanjeev Singhal

Director (Finance)

Date - 27th August, 2020

Place – Mumbai

Vijayalakshmi Kamal Kumar

Company Secretary

MAZAGON DOCK SHIPBUILDERS LIMITED
Annexure II
Restated Consolidated Summary Statement of Profits and Losses
(₹ in million)

Sr No.	Particulars	Annexure	For the year ended 31st March, 2020	For the year ended 31st March, 2019	For the year ended 31st March, 2018	For the year ended 31st March, 2017
F	Income					
	Revenue from operations	XVIII	49,776.50	46,139.56	44,703.61	35,190.82
	Other income	XIX	5,576.57	5,907.18	5,572.68	7,557.81
	Total income		55,353.07	52,046.74	50,276.29	42,748.63
G	<u>Expenses</u>					
	Cost of materials consumed	XX	25,031.72	25,571.21	26,928.93	21,400.75
	Procurement of base and depot spares		3,622.33	6,080.47	917.17	348.66
	Employee benefits expense	XXI	7,929.34	6,894.66	8,857.00	7,288.37
	Finance costs	XXII	92.64	90.76	90.81	93.13
	Depreciation and amortization expenses	VIII	686.77	643.26	524.84	416.57
	Sub-contract		7,440.86	1,759.07	3,226.95	1,101.93
	Power and fuel		165.21	192.63	226.23	260.44
	Other expenses: (a) Project related	XXIII	1,137.04	810.19	1,512.06	1,417.13
	(b) Others	XXIII	1,383.84	1,834.40	1,296.02	1,523.88
	Provisions	XXIII	386.46	388.94	192.21	592.23
	Total expenses		47,876.21	44,265.59	43,772.22	34,443.09
H	Profit before tax but before exceptional items		7,476.86	7,781.15	6,504.07	8,305.54
	Exceptional items	XXIIIA	123.17	-	-	-
	Profit before tax but after exceptional items		7,353.69	7,781.15	6,504.07	8,305.54
	Tax expense:					
	Current tax		1,804.30	3,321.06	2,915.20	2,930.71
	Deferred tax (credit) / charge		1,703.24	(298.06)	(453.29)	(53.48)

I	Adjustment of tax relating to earlier years		9.25	54.31	106.43	-
	Profit for the period attributable to equity shareholders		3,836.90	4,703.84	3,935.73	5,428.31
	Share of Net Profit/(loss) of associate		933.69	620.90	1,026.00	554.27
	Profit for the year		4,770.59	5,324.74	4,961.73	5,982.58
J	Other comprehensive income ('OCI')					
	OCI not to be reclassified to profit or loss in subsequent periods:					
	Remeasurement of defined employee benefit plan		(228.73)	(237.86)	(599.34)	(13.46)
	Income tax effect		57.55	83.12	207.42	4.66
K	Remeasurement of post-employment benefit obligation of associate		(19.35)	(39.24)	(8.30)	3.59
	Total comprehensive income for the period attributable to equity shareholders		4,580.06	5,130.76	4,561.51	5,977.37

Note:

The above statement should be read with the Notes to the Restated Consolidated Summary Statements - Accounting Policies - Annexure V and Statement of Restatement Adjustments to Audited Consolidated Financial Statements - Annexure VII and Restated Consolidated Statement of Other Annexure XXVIII.

As per our report of even date

For and on behalf of the Board of Directors

For

JCR & Co

Chartered Accountants

Firm Registration No. 105270W

VAdm Narayan Prasad, IN (Retd)

Chairman and Managing

Director

Mitesh Chheda

Partner

Membership No. 160688

Sanjeev Singhal

Director (Finance)

Date - 27th August, 2020

Place – Mumbai

Vijayalakshmi Kamal Kumar

Company Secretary

MAZAGON DOCK SHIPBUILDERS LIMITED
Annexure III
Restated Consolidated Summary Statement of Cash Flows
(₹ in million)

Sr. No.	Particulars	For the year ended 31st March, 2020	For the year ended 31st March, 2019	For the year ended 31st March, 2018	For the year ended 31st March, 2017
A	Cash flow from operating activities				
	Profit before tax (as restated)	7,353.69	7,781.15	6,504.07	8,305.54
	Adjustments for :				
	(+) Non cash expenditure and non-operating expenses				
	Depreciation / Amortization including amount allocated in exceptional items	710.67	643.26	524.84	416.57
	Finance cost	92.64	90.76	90.81	93.13
	Amortization of prepaid rentals	1.54	1.52	1.52	1.52
	(-) Non-operating income				
	Profit / Loss on sale of fixed assets	20.30	1.79	1.92	(3.13)
	Interest income	(5,277.80)	(5,411.54)	(4,827.10)	(6,328.79)
	Amortization gain on deferred deposits of vendors	(1.43)	(1.32)	(0.69)	(0.16)
	Amortization of deferred revenue (customer funded assets)	(73.75)	(73.73)	(73.30)	(25.41)
	Interest income on deferred payment liability to foreign supplier	(37.42)	(37.69)	(37.92)	(38.80)
	Interest income on deferred deposit with MbPT	(1.89)	(1.76)	(1.60)	(1.55)
	Operating profit before working capital changes	2,786.55	2,992.44	2,182.55	2,418.92
	Movement in working capital				
	Decrease / (Increase) in inventories	(8,323.89)	(43.34)	2,426.87	2,160.14
	Decrease / (Increase) in trade receivables and loans and advances	201.76	(3,565.12)	(2,977.48)	2,293.79
	Decrease / (Increase) other current and non-current assets	3,956.48	(6,341.85)	5,538.48	(13,196.96)
	(Decrease) / Increase in trade payables and provisions	18,721.66	4,675.79	14,335.66	(1,608.14)
	(Decrease) / Increase in other current and non current liabilities	(16,216.67)	6,093.19	(13,528.25)	1,366.31
	Cash flow from operations generated	1,125.89	3,811.11	7,977.83	(6,565.94)
	Direct tax paid (net of refunds)	(2,081.56)	(3,158.76)	(3,070.13)	(3,461.14)
	Net cash from (used in) operating activities (A)	(955.67)	652.35	4,907.70	(10,027.08)
B	Cash flow from investing activities				

	Purchase of Property, plant and equipment (net of adjustments)	(1,095.00)	(1,718.28)	(1,929.38)	(2,183.34)
	Capital work in progress	88.06	(33.85)	130.46	711.56
	Proceeds from sale of property, plant and equipment	1.77	2.73	3.50	7.58
	Capital advance	(9.91)	57.72	(1.42)	(11.26)
	Interest received	5,277.80	5,411.54	4,827.10	6,328.79
	Dividend received	313.26	469.90	467.14	87.93
	Principal portion of lease payment	(38.58)	(23.73)	(18.24)	(11.42)
	Net cash from / (used in) investing activities (B)	4,537.40	4,166.03	3,479.16	4,929.84
C	Cash flow from financing activities				
	Dividend paid (including dividend distribution tax thereon)	(2,617.98)	(1,205.55)	(2,953.70)	(2,397.50)
	Buy Back of equity share capital	(2,778.84)	-	(2,534.90)	-
	Payment of buy back tax	(595.15)	-	(538.90)	-
	Finance cost – Lease	(50.36)	(49.75)	(52.29)	(54.18)
	Finance cost – Others	(3.42)	(2.12)	-	-
	Net cash from / (used in) financing activities (C)	(6,045.75)	(1,257.42)	(6,079.79)	(2,451.68)
	Net increase/(decrease) in cash and cash equivalents (A+B+C)	(2,464.02)	3,560.96	2,307.07	(7,548.92)
	Cash and cash equivalents at the beginning of the period	7,296.81	3,735.85	1,428.78	8,977.70
	Cash and cash equivalents at the end of the period	4,832.79	7,296.81	3,735.85	1,428.78

Note: Figure in bracket indicate outflow

Sr. No.	Particulars	For the year ended 31st March, 2020	For the year ended 31st March, 2019	For the year ended 31st March, 2018	For the year ended 31st March, 2017
	Components of cash and cash equivalents:				
	Balances with banks:-				
	- In Current accounts				
	i) In India	98.97	320.55	16.43	6.07
	ii) Outside India	8.68	7.09	9.80	7.93
	- In cash credit accounts	0.01	0.18	-	-
	- In deposit accounts	4,725.13	6,968.99	3,709.52	1,414.78

- In fixed deposit accounts - maturity less than 3 months	-	-	-	-
Cash on hand	-	-	0.10	-
Total	4,832.79	7,296.81	3,735.85	1,428.78

Note:

The above statement should be read with the Notes to the Restated Consolidated Summary Statements - Accounting Policies - Annexure V and Statement of Restatement Adjustments to Audited Consolidated Financial Statements - Annexure VII and Restated Consolidated Statement of Other Notes Annexure XXVIII.

As per our report of even date

For and on behalf of the Board of Directors

For

JCR & Co

Chartered Accountants

Firm Registration No. 105270W

VAdm Narayan Prasad, IN (Retd)

Chairman and Managing
Director

Mitesh Chheda

Partner

Membership No. 160688

Sanjeev Singhal

Director (Finance)

Date - 27th August, 2020

Place – Mumbai

Vijayalakshmi Kamal Kumar

Company Secretary

MAZAGON DOCK SHIPBUILDERS LIMITED
Annexure IV
Restated Consolidated Statement of Changes in Equity

(A) Equity share capital

(₹ in million)				
Particulars	31st March, 2020	31st March, 2019	31st March, 2018	31st March, 2017
Opening balance	2,241.00	2,241.00	2,490.00	1,992.00
Changes in equity share capital during the period				
Buy back of equity shares	(224.10)	-	(249.00)	-
Issue of bonus share (in the ratio of 1 : 4)	-	-	-	498.00
Closing balance	2,016.90	2,241.00	2,241.00	2,490.00

(B) Other equity

For the year ended 31st March, 2020

(₹ in million)

Particulars	Retained Earnings	General reserve	Capital reserve	Indigenisation Fund	Capital Redemption Reserve	Other Comprehensive Income (OCI)	Total Other Equity
Balance as at 1st April, 2019	7,471.66	21,980.53	0.50		988.20	(512.70)	29,928.19
Profit / (loss) for the year	3,836.90						3,836.90
Share of change in reserves of associate	848.37						848.37
Remeasurement of defined employee benefit plan (net of tax)			..			(171.18)	(171.18)
Indigenisation Fund	(103.90)			103.90			-
Buy Back of shares at premium		(2,554.74)					(2,554.74)
Tax on Buyback	(595.15)						(595.15)
Transfer from General Reserve to Capital Redemption Reserve		(224.10)			224.10		-
Dividends							-
Interim	(1,613.40)						(1,613.40)
Final	(558.20)						(558.20)
Tax on dividends	(446.38)						(446.38)
Transfer to General Reserve	(4,000.00)	4,000.00					-
Balance as at 31st March, 2020	4,839.90	23,201.69	0.50	103.90	1,212.30	(683.88)	28,674.41

For the year ended 31st March, 2019
(₹ in million)

Particulars	Retained Earnings	General reserve	Capital reserve	Capital Redemption Reserve	Other Comprehensive Income (OCI)	Total Other Equity
Balance as at 1st April, 2018	3,488.24	21,980.53	0.50	988.20	(357.96)	26,099.51
Profit / (loss) for the year	4,703.84					4,703.84
Share of change in reserves of associate	485.13					485.13
Remeasurement of defined employee benefit plan (net of tax)					(154.74)	(154.74)
Dividends						
Interim	(1,000.00)					(1,000.00)
Final						-
Tax on dividends	(205.55)					(205.55)
Balance as at 31st March, 2019	7,471.66	21,980.53	0.50	988.20	(512.70)	29,928.19

For the year ended 31st March, 2018
(₹ in million)

Particulars	Retained Earnings	General reserve	Capital reserve	Capital Redemption Reserve	Other Comprehensive Income (OCI)	Total Other Equity
Balance as at 1st April, 2017	2,122.40	24,515.43	0.50	739.20	33.96	27,411.49
Profit / (loss) for the year	3,935.73					3,935.73
Share of change in reserves of associate	922.71					922.71
Remeasurement of defined employee benefit plan (net of tax)					(391.92)	(391.92)
Buy back of shares at premium		(2,285.90)				(2,285.90)
Transfer from general surplus to capital redemption surplus		(249.00)		249.00		-
Tax on buy back	(538.90)			-		(538.90)
Dividends						-
Interim	(1,800.00)					(1,800.00)
Final	(654.10)					(654.10)
Tax on dividends	(499.60)					(499.60)
Utilized for expenses						-

Transfer from surplus		-				-
Balance as at 31st March, 2018	3,488.24	21,980.53	0.50	988.20	(357.96)	26,099.51

For the year ended 31st March, 2017

(₹ in million)

Particulars	Retained Earnings	General Surplus	Capital Surplus	Capital Redemption Surplus	CSR Fund	Other Comprehensive Income (OCI)	Total Other Equity
Balance as at 1st April, 2016	(1,590.05)	24,327.33	0.50	1,237.20	188.10	42.76	24,205.84
Profit / (loss) for the year	5,428.31						5,428.31
Share of change in reserves of associate	681.64						681.64
Remeasurement of defined employee benefit plan (net of tax)						(8.80)	(8.80)
Changes in accounting policies / prior period items							-
Issue of bonus shares				(498.00)			(498.00)
Dividends							-
Interim	(1,000.00)						(1,000.00)
Final	(992.00)						(992.00)
Tax on dividends	(405.50)						(405.50)
Restatement of LD Adjustment							-
Transfer to general surplus					(188.10)		(188.10)
Transfer from CSR surplus		188.10					188.10
Balance as at 31st March, 2017	2,122.40	24,515.43	0.50	739.20	-	33.96	27,411.49

Note:

The above statement should be read with the Notes to the Restated Consolidated Summary Statements - Accounting Policies - Annexure V and Statement of Restatement Adjustments to Audited Consolidated Financial Statements - Annexure VII and Restated Consolidated Statement of Other Annexure XXVIII.

The description of the nature and purpose of each surplus within equity is as follows:

Capital reserve: The capital reserve was created till 1974 on the realized profit on sale of fixed asset

Capital redemption reserve: These reserve are created out of redemption of 7% Redeemable cumulative preference shares and buy back of Equity shares.

Dividend: The Board has recommended the final dividend for FY 2019-20 of ₹ 461.70 million. This proposed dividend is subject to the approval of shareholders in ensuing Annual General Meeting.

Buyback: The Company has completed 10% Buyback of equity shares (No. Of Shares: 24.9 million of ₹10 each) for ₹2,534.86 million and ₹538.88 million tax thereon total amounting to ₹3,073.73 million in December 2017.

The Company has also completed 10% Buyback of equity shares (No. Of Shares: 22.41 million of ₹10 each) for ₹2,778.84 million and ₹558.20 million tax thereon total amounting to ₹3,337.04 million in March 2020.

Indigenisation Fund: The fund is created as per Indigenisation policy for providing support for future indigenisation.

As per our report of even date

For and on behalf of the Board of Directors

For

JCR & Co

Chartered Accountants

Firm Registration No. 105270W

VAdm Narayan Prasad, IN (Retd)

Chairman and Managing Director

Mitesh Chheda

Partner

Membership No. 160688

Sanjeev Singhal

Director (Finance)

Date - 27th August, 2020

Place – Mumbai

Vijayalakshmi Kamal Kumar

Company Secretary

MAZAGON DOCK SHIPBUILDERS LIMITED

Annexure V

Notes to Restated Consolidated Summary Statements-Accounting Policies

Note 1: Statement of Significant Accounting Policies

1) Corporate information:

The Company is a Government Company domiciled and incorporated in India. The registered office of the Company is located at Dockyard Road, Mumbai.

The Company is principally engaged in building and repairing of ships, submarines, various types of vessels and related engineering products for its customers.

2) Significant accounting policies:

2.1 Basis of preparation:

The Restated Consolidated Summary Statement of Assets and Liabilities of the Company as at March 31, 2020, 2019, 2018 and 2017 and the related Restated Consolidated Summary Statement of Profit and Loss, Restated Consolidated Summary Statement of Changes in Equity and Restated Consolidated Summary Statement of Cash Flows for the year ended March 31, 2020, 2019, 2018 and 2017 (hereinafter collectively referred to as “Restated Consolidated Financial Information”) have been prepared specifically for inclusion in the Offer Document to be filed by the Company with the Securities and Exchange Board of India (“SEBI”), Registrar of companies (ROC), Stock exchange in connection with proposed Initial Public Offering (“IPO”) through Offer for Sale of its equity shares.

These Restated Consolidated Financial Information have been prepared in accordance with Indian Accounting Standards (“Ind AS”) notified under the Companies (Indian Accounting Standards) Rules, 2015 and subsequent amendments thereof. These Restated Consolidated Financial Information have been prepared to comply in all material respects with the requirements of Part I of Chapter III to the Companies Act, 2013 (the “Act”) and the Securities and Exchange Board of India (Issue of Capital and Disclosure Requirements) Regulations, 2018 (“the SEBI regulations”) as amended from time to time.

The Restated Consolidated Financial Information have been compiled from the audited annual consolidated financial statements as at and for the years ended March 31, 2020, March 31, 2019, March 31, 2018 and March 31, 2017 which were prepared by the Company in accordance with Indian Accounting Standards (“Ind AS”) notified under Section 133 of the Companies Act 2013, read with Companies (Indian Accounting Standards) Rules 2015, Companies (Indian Accounting Standards) Amendment Rules, 2016, as amended.

The Restated Consolidated Financial information were approved by the board of directors of the Company on 27th August, 2020.

2.2 Summary of significant accounting policies:

a) Use of estimates :

The preparation of Financial Statements in accordance with Ind AS requires use of estimates and assumptions for some items, which might have an effect on their recognition and measurement in the Balance Sheet and Statement of Profit and Loss. The actual amounts realised may differ from these estimates. Accounting estimates could change from period to period. Appropriate changes in estimates are made as the management becomes aware of changes in circumstances

surrounding the estimates. Differences between the actual results and estimates are recognised in the period in which the results are known / materialized.

Estimates and assumptions are required in particular for:

i. Determination of the estimated useful life of tangible assets and the assessment as to which components of the cost may be capitalized:

Useful life of tangible assets is based on the life prescribed in Schedule II of the Companies Act, 2013. In cases, where the useful life is different from that prescribed in Schedule II, it is based on technical advice, taking into account the nature of the asset, estimated usage and operating conditions of the asset, past history of replacement and maintenance support.

ii. Recognition and measurement of defined benefit obligations:

The obligation arising from the defined benefit plan is determined on the basis of actuarial assumptions. Key actuarial assumptions include discount rate, trends in salary escalation and vested future benefits and life expectancy. The discount rate is determined with reference to market yields at the end of the reporting period on the government bonds. The period to maturity of the underlying bonds correspond to the probable maturity of the post-employment benefit obligations.

iii. Recognition of deferred tax assets:

A deferred tax asset is recognised for all the deductible temporary differences and any unused tax losses to the extent that it is probable that taxable profit will be available against which the deductible temporary difference and the unused tax losses can be utilized. The management assumes that taxable profits will be available while recognising deferred tax assets.

iv. Recognition and measurement of other provisions:

The recognition and measurement of other provisions are based on the assessment of the probability of an outflow of resources, and on past experience and circumstances known at the balance sheet date. The actual outflow of resources at a future date may vary.

v. Discounting of long-term financial liabilities

All financial liabilities are measured at fair value on initial recognition. In case of financial liabilities, which are required to be subsequently measured at amortised cost, interest is accrued using the effective interest method.

vi. Determination of estimated cost to complete the contract is required for computing revenue as per Ind AS 115 on 'Revenue Recognition'. The estimates are revised periodically.

b) Current versus non-current classification:

The Company presents assets and liabilities in the balance sheet based on current / non-current classification.

i. An asset is treated as current when it is:

i. Expected to be realised or intended to be sold or consumed in normal operating cycle

ii. Held primarily for the purpose of trading

iii. Expected to be realised within twelve months after the reporting period, or

iv. Cash or cash equivalents unless restricted from being exchanged or used to settle a liability for at least twelve months after the reporting period

All other assets are classified as non - current.

ii. A liability is treated as current when it is:

- i. It is expected to be settled in normal operating cycle
- ii. It is held primarily for the purpose of trading
- iii. It is due to be settled within twelve months after the reporting period, or
- iv. There is no unconditional right to defer the settlement of the liability for at least twelve months after the reporting period.

All other liabilities are treated as non - current.

Deferred tax assets and liabilities are classified as non - current assets and liabilities.

c) Property, plant and equipment:

i. Property, plant and equipment, including capital work-in-progress are stated at cost, net of accumulated depreciation and accumulated impairment losses, if any. Capital works executed internally are valued at prime cost plus appropriate overheads.

· Cost means cost of acquisition, inclusive of inward freight, duties, taxes and other incidental expenses incurred in relation to acquisition of such assets. It also includes the cost of replacing part of the plant and equipment and borrowing costs for long-term construction projects if the recognition criteria are met. In respect of major projects involving construction, related pre-operational expenses form part of the value of assets capitalised.

· When significant parts of plant and equipment are required to be replaced at intervals, the Company depreciates them separately based on their specific useful lives.

· When a major inspection is performed, its cost is recognised in the carrying amount of the property, plant and equipment as a replacement if the recognition criteria are satisfied. All other repair and maintenance costs are recognised in profit or loss as incurred.

· Spares purchased along with PPE are capitalised.

· The present value of the expected cost for decommissioning of an asset after its use is included in the cost of the respective asset if the recognition criteria for a provision are met.

· Unserviceable tangible assets are valued at the net realisable value. In case the net realisable value is not available, the same is considered at 5% of original cost as scrap value. For IT hardware assets, i.e. end user devices such as desktops, laptops, etc. residual value is considered as nil.

· An item of property, plant and equipment and any significant part initially recognised is derecognised upon disposal or when no future economic benefits are expected from its use or disposal. Any gain or loss arising on de-recognition of the asset (calculated as the difference between the net disposal proceeds and the carrying amount of the asset) is included in the statement of profit and loss when the asset is derecognised.

The Company has elected to measure all its Property Plant & Equipment, on the date of transition i.e. 1st April 2015, at deemed cost being the carrying value of the assets in accordance with previous GAAP.

Funds received from customers for acquisition or construction of property, plant and equipment from 1st April, 2015, are recognised as deferred revenue, which is amortised equally over the useful lives of the assets.

ii. Depreciation:

(a) Depreciation is calculated on a straight-line basis, based on the useful lives specified in Schedule II to the Companies Act, 2013 except for the following items, where useful lives are estimated on technical assessment by technical experts, past trends and management estimates:

Asset class	Description	Years
Plant & Machinery	Wet basin	60 years
Plant & Machinery	Goliath crane (300 ton capacity)	30 years

(b) Loose tools costing over ₹ 5000 is written off evenly over a period of five years commencing from the year of purchase.

(c) Additions to assets individually costing ₹ 5000 or less are depreciated at 100%.

(d) Spares purchased along-with the main asset are depreciated over the estimated useful life of that asset.

(e) In respect of additions / extensions forming an integral part of the existing assets, depreciation has been provided over residual life of the respective assets.

(f) The residual values, useful lives and methods of depreciation of property, plant and equipment are reviewed at each financial year end and adjusted prospectively, if appropriate.

(g) Depreciation on property, plant and equipment commences when the assets are ready for intended use

(h) In respect of assets whose useful life has been revised, the unamortised depreciable amount has been charged over the revised remaining useful life of the assets.

(i) The residual value of all the assets have been considered at 5% of the original cost of the respective assets, except for computer and related hardware assets, where the residual value is considered to be nil.

(j) When significant parts of plant and equipment are required to be replaced at intervals, the Company depreciates them separately based on their specific useful lives.

d) Intangible assets:

Intangible assets are stated at cost of acquisition less accumulated amortisation and accumulated impairment, if any. Amortisation is done over their estimated useful life of five years on straight line basis from the date they are available for intended use.

e) Impairment of assets:

At each balance sheet date, the Company assesses whether there is any indication that any property, plant and equipment and intangible assets may be impaired. If any such impairment exists, the recoverable amount of an asset is estimated to determine the extent of impairment, if any. An asset's recoverable amount is the higher of the asset's or cash-generating unit's fair value less cost of disposal and its value in use. Where it is not possible to estimate the recoverable amount of an individual asset, the Company estimates the recoverable amount of the cash-generating unit to which the asset belongs.

f) Investment in associate:

An associate is an entity over which the Company has significant influence. Significant influence is the power to participate in the financial and operating policy decisions of the investee, but it is not control over those policies.

Company has investment in equity shares of its associate and it is measured at cost. Provision for Impairment loss on such investment is made only when there is a diminution in value of the investment which is other than temporary.

Exemption availed under Ind AS 101: On transition to Ind AS, Company has elected to continue with the carrying value of its investments in its associate as at April 1, 2015, measured as per previous GAAP and used that carrying value as the deemed cost of the same.

g) Foreign currency transactions:

The financial statements are prepared in Indian Rupees being the functional currency.

· Transactions denominated in foreign currencies are initially recorded at the exchange rate prevailing on the date of the transaction.

- Monetary assets and liabilities denominated in foreign currencies are translated at the functional currency rates of exchange at the reporting date.
- Non-monetary items that are measured in terms of historical cost in a foreign currency are translated using the exchange rates at the dates of the initial transactions.
- Exchange differences arising on settlement or translation of monetary items are recognised in the statement of profit or loss.

h) Borrowing costs:

Borrowing costs directly attributable to the acquisition, construction or production of an asset that necessarily takes a substantial period of time to get ready for its intended use or sale are capitalised as part of the cost of the asset. All other borrowing costs are expensed in the period in which they occur. Borrowing costs consists of interest and other costs that an entity incurs in connection with the borrowings of funds and includes exchange differences to the extent regarded as an adjustment to the borrowing costs. A qualifying asset is one that necessarily takes substantial period of time to get ready for its intended use.

i) Inventory valuation

- Raw materials and stores and general spares are valued at weighted average cost.
- Equipment for specific projects are valued at cost.
- Stock-in-transit is valued at cost.
- Cost of inventories comprises of purchase cost, conversion and other cost incurred in bringing them to the present location and condition.
- Provision for obsolescence will be made for raw materials, stores and spares not moved for over 3 years. For Project specific material, obsolescence is provided to the items for which shelf life is expired.
- Scrap is valued at estimated net realizable value.
- Work in progress and finished goods other than construction contracts & ship repair contracts have been valued at lower of cost and net realisable value.

j) Revenue recognition

i. Ship construction & repair contracts

Revenue from Ship Construction / repair Contracts shall be recognised when (or as) the entity satisfies a performance obligation by transferring a promised good or service (i.e. an asset) to a customer. An asset is transferred when (or as) the customer obtains control of that asset.

The Company transfers control of a good or service over time and, therefore, satisfies a performance obligation and recognises revenue over time, if one of the following criteria is met-

- the customer simultaneously receives and consumes the benefits provided by the Company's performance as the Company performs
- the Company's performance creates or enhances an asset (for example, work in progress) that the customer controls as the asset is created or enhanced or
- The Company's performance does not create an asset with an alternative use to the Company and the Company has an enforceable right to payment for performance completed to date.

When the control of the produced good and rendered services is transferred over time to the customer, revenue is recognised over time (i.e. under the percentage of completion method). For the application of the overtime method (PoC method), the measure of the progress towards complete satisfaction of a performance obligations is based on inputs (i.e. cost incurred).

Fixed Price Contract:

Revenues from construction contracts with customers are recognized over time using input method i.e. by comparing the actual costs incurred to the total costs anticipated for the entire contract. These estimates are revised periodically.

When it is probable that total contract costs will exceed total contract revenue, the expected loss is recognized as an expense immediately.

When the outcome of a construction / repair contract cannot be reliably estimated, contract revenue is recognized only to the extent of contract cost incurred that are likely to be recoverable.

Cost Plus Contract:

In case of Cost plus contracts, contract revenue is recognized on the basis of cost incurred plus profit margin applicable on the contract, when such cost can be estimated reliably.

Additional revenue, in respect of contracts completed in earlier years, is accounted for as contract revenue in the year in which such revenue materializes.

For contracts in which performance obligation is satisfied within 12 months (at a point of time), revenue is recognised at the time of completion of performance obligation.

Contract Asset:

The company's right to consideration in exchange for goods or services that the company has transferred to a customer when that right is conditioned on something other than the passage of time (for example, the entity's future performance).

Contract Liability:

The company's obligation to transfer goods or services to a customer for which the entity has received consideration (or the amount is due) from the customer

Revenue from supply of Base & Depot (B&D) spares:

Revenue from supply of B&D spares is to be recognised based on satisfaction of performance obligation satisfied at a point in time based on proof of receipts of goods from Naval stores.

Revenue for contract is yet to be finalized or under revision

Revenue is recognised based on agreed prices with customer. In certain cases, where the prices are yet to be agreed upon/ determined /revised the revenue is recognised on estimation basis. Upon the agreement with customer, differential revenue, if any, is recognised on the revision of contract amount.

ii. Dividend income

Dividend income from investments is recognized when the Company's right to receive payment has been established.

iii. Interest income

For all debt instruments, interest income is recorded using the effective interest rate (EIR). Interest income is included in finance income in the statement of profit and loss.

v. Insurance claims:

Amounts due against insurance claims are accounted for on accrual basis; in respect of claims which are yet to be finally settled at the end of reporting date by the underwriter, credits are reckoned, based on the company's estimate of the realisable value.

k) Financial instruments:

A financial instrument is any contract that gives rise to a financial asset of one entity and a financial liability or equity instrument of another entity.

Financial Assets:

i. Classification:

The Company classifies financial assets as subsequently measured at amortised cost, fair value through other comprehensive income or fair value through profit or loss on the basis of its business model for managing the financial assets and the contractual cash flows characteristics of the financial asset.

ii. Initial recognition and measurement:

All financial assets are recognised initially at fair value plus, in the case of financial assets not recorded at fair value through profit or loss, transaction costs that are attributable to the acquisition of the financial asset.

iii. Financial assets measured at amortised cost:

Financial assets are measured at amortised cost when asset is held within a business model, whose objective is to hold assets for collecting contractual cash flows and contractual terms of the asset give rise on specified dates to cash flows that are solely payments of principal and interest. Such financial assets are subsequently measured at amortised cost using the effective interest rate (EIR) method. The losses arising from impairment are recognised in the Statement of profit and loss. This category generally applies to trade and other receivables.

iv. Financial assets measured at fair value through other comprehensive income (FVTOCI):

Financial assets under this category are measured initially as well as at each reporting date at fair value. Fair value movements are recognized in the other comprehensive income.

v. Financial assets measured at fair value through profit or loss (FVTPL):

Financial assets under this category are measured initially as well as at each reporting date at fair value with all changes recognised in profit or loss.

vi. Investment in equity instruments:

Equity instruments which are held for trading are classified as at FVTPL. All other equity instruments are classified as FVTOCI. Fair value changes on the instrument, excluding dividends, are recognised in the other comprehensive income.

vii. Investment in debt instruments:

A debt instrument is measured at amortised cost or at FVTPL. Any debt instrument, which does not meet the criteria for categorization as at amortized cost or as FVTOCI, is classified as at FVTPL. Debt instruments included within the FVTPL category are measured at fair value with all changes recognised in the Statement of profit and loss.

viii. Impairment of financial asset:

In accordance with Ind AS 109, the Company applies Expected Credit Loss (ECL) model for measurement and recognition of impairment loss of all the financial assets that are debt instrument and trade receivable.

ix. Derecognition of financial assets:

A financial asset is primarily derecognised when the rights to receive cash flows from the asset have expired or the Company has transferred its rights to receive cash flows from the asset.

Financial liabilities:

Financial liabilities of the Company are contractual obligation to deliver cash or another financial asset to another entity or to exchange financial assets or financial liabilities with another entity under conditions that are potentially unfavourable to the Company.

The Company's financial liabilities include loans & borrowings, trade and other payables.

i. Classification, initial recognition and measurement

Financial liabilities are recognised initially at fair value minus transaction costs that are directly attributable to the issue of financial liabilities. Financial liabilities are classified as subsequently measured at amortized cost. Amortised cost is calculated by taking into account any discount or premium on acquisition and fees or costs that are an integral part of the effective interest rate (EIR). Any difference between the proceeds (net of transaction costs) and the redemption amount is recognised in the Statement of Profit and Loss over the period of the borrowings using the effective rate of interest.

ii. Subsequent measurement

After initial recognition, financial liabilities are subsequently measured at amortised cost using the EIR method. In each financial year, the unwinding of discount pertaining to financial liabilities is recorded as finance cost in the statement of profit and loss.

iii. De-recognition of financial liability

A financial liability is derecognised when the obligation under the liability is discharged or cancelled or expires. The difference between the carrying amount of a financial liability that has been extinguished or transferred to another party and the consideration paid, including any non-cash assets transferred or liabilities assumed, is recognised in profit or loss as other income or finance cost.

iv. Retentions

Retention amount payable / receivable under the terms of the contracts with the vendors / customers are retained towards performance obligation under the normal terms of trade and do not constitute financial arrangement and hence are not amortised.

v. Security deposit

Security Deposits obtained from vendors below ₹ 1 lakh individually are not amortised as the same is not considered material.

l) Leases

In March 2019 the Ministry of Corporate Affairs notified the new standard Ind AS 116 which replaces the Ind AS 17 "Leases", Appendix A of Ind AS 17 "Operating Leases—Incentives", Appendix B of Ind AS 17 "Evaluating the Substance of Transactions Involving the Legal Form of a Lease". and Appendix C of Ind AS 17 "Determining Whether an Arrangement Contains a Lease".

Ind AS 116 introduces a uniform lessee accounting model. Applying that model, a lessee is required to recognise a right-of-use asset representing the lessee's right to use the underlying asset and a financial liability representing the lessee's obligation to make future lease payments. There are exemptions for short-term leases and leases of low-value assets. Lessor accounting remains comparable to that provided by the existing leases standard and hence lessors will continue to classify their leases as operating leases or finance leases.

The Company adopted the new standard Ind AS 116 for accounting period beginning on or after April 1, 2019 using retrospective method and therefore the cumulative effect of adopting Ind AS 116 has been recognised as an adjustment to the opening balance of retained earnings with restatement of comparative information.

Identifying a lease

Under Ind AS 116, the Company assesses whether a contract is or contains a lease based on the definition of a lease. A contract is, or contains a lease if the contract conveys the right to control the use of an identified asset for a specified period of time in exchange for consideration.

The previous determination pursuant to Ind AS 17 and Appendix C of Ind AS 17 of Determining Whether an Arrangement Contains a Lease” is maintained for existing contracts.

i. As a lessee

As a lessee, the Company previously classified leases as operating or finance leases based on assessment of whether the risks and rewards incidental to ownership of the underlying asset were transferred. Under Ind AS 116, the Company recognises right-of-use assets and lease liabilities for most of its leases. Leases which were classified as operating lessees under Ind AS 17 are now recognised on the balance sheet. Lease term includes Non-cancellable period (which includes the period covered by the option to terminate the lease, if only a lessor has right to terminate a lease), periods covered by an option to extend the lease if the lessee is reasonably certain to exercise that option, periods covered by an option to terminate the lease if the lessee is reasonably certain not to exercise that option. Lease term begins at the commencement date and include any rent free period. Termination options held by the lessor are not considered when determining the lease term.

Extension and termination options are taken into account on recognition of the lease liability if the Company is reasonably certain that these options will be exercised in the future.

As a general rule, the Company recognizes non-lease components such as services separately from lease payments. Non-lease components are identified and accounted for separately from the lease component in accordance with other Ind AS.

When applying Ind AS 116 for the first time, the Company has used the following practical expedients for leases previously classified as operating leases under Ind AS 17:

- To apply a single discount rate to a portfolio of leases with reasonably similar characteristics,
- The right-of-use to the leased asset has generally been measured at the amount of the lease liability, using the discount rate at the commencement of lease. Where accrued lease liabilities existed, the right-of-use asset has been adjusted by the amount of the accrued lease liability under Ind AS 116. At initial application of Ind AS 116, the measurement of the right-of-use does not include initial direct costs. In some cases, the value of right-of-use assets may differ from the value of the liabilities due to offsetting against existing provisions or as a result of valuation allowances. - Initial direct costs have been excluded from the measurement of the right-of-use asset for all leases entered into or changed before April 1,2018..
- Not to apply the new recognition requirements to short-term leases and to leases of low value assets as soon as the new standard is effective.

- The definition of a lease in accordance with Ind AS 17 and Appendix C to Ind AS 17 will continue to be applied to leases entered or changed before April 1,2018, and as a result the Company has not reassessed whether a contract is or contains a lease on transition.

- Leases with a determined lease term of less than 12 months remaining from April 1,2018 have been treated as short term. Availing exemption by the Company

Furthermore, the Company has also elected to make use of the following exemptions provided by Ind AS 116:

a) Leases with a determined lease term of 12 months or less from the commencement of the lease will be treated as short term and therefore not included in the right-of-use asset or lease liability. Instead, lease costs will be recognised on a straight line basis across the life of the lease.

b) Leases for which the underlying asset is of low value when new will be exempt from the requirements to value a right-of-use asset and lease liability. Instead, lease costs will be recognised on a straight line basis across the life of the lease. To apply this exemption, a threshold of Rs.1,00,000/- has been utilised to define “low value”. The Company’s operating leases mainly relate to real estate assets, company cars and equipment. The most significant impact identified by the Company relates to its operating leases of real estate assets (such as land, warehouses, storage facilities and offices).

For leases that were classified as finance leases under Ind AS 17, the Company did not change the carrying amount of the right-of-use asset and the lease liability as of March 31,2019, measured under Ind AS 17.

ii. As a lessor

Lease income from operating leases where the Company is a lessor is recognised in income on a straight-line basis over the lease term unless the receipts are structured to increase in line with expected general inflation to compensate for the expected inflationary cost increases. The respective leased assets are included in the balance sheet based on their nature.

m) Employee benefits

i. Short-term obligations

Liabilities for wages and salaries, including non-monetary benefits that are expected to be settled wholly within 12 months after the end of the period in which the employees render the related service are recognised in respect of employees' services up to the end of the reporting period and are measured at the amounts expected to be paid when the liabilities are settled.

ii. Other long-term employee benefit obligations

The liabilities for earned leave and sick leave that are not expected to be settled wholly within 12 months are measured as the present value of expected future payments to be made in respect of services provided by employees up to the end of the reporting period using the projected unit credit method. The benefits are discounted using the Government Securities (G-Sec) at the end of the reporting period that have terms approximating to the terms of the related obligation. Remeasurements as a result of experience adjustments and changes in actuarial assumptions are recognised in the Statement of Profit and Loss.

iii. Post-employment obligations

The Company operates the following post-employment schemes:

- (a) defined benefit plans such as gratuity and post-retirement medical scheme for non executives; and
- (b) defined contribution plans such as provident fund, pension and post-retirement medical scheme for executives.

Gratuity

Gratuity Fund, a defined benefit scheme, is administered through duly constituted independent Trust and yearly contributions based on actuarial valuation are charged to revenue. Any additional provision as may be required is provided for on the basis of actuarial valuation as per Ind AS 19 on Employee Benefits.

The liability or asset recognised in the balance sheet in respect of defined benefit gratuity plan is the present value of the defined benefit obligation at the end of the reporting period less the fair value of plan assets. The defined benefit obligation is calculated annually by actuaries using the projected unit credit method.

The present value of the defined benefit obligation is determined by discounting the estimated future cash outflows by reference to market yields at the end of the reporting period on government bonds that have terms approximating to the terms of the related obligation.

Remeasurement gains and losses arising from experience adjustments and changes in actuarial assumptions are recognised in the period in which they occur, directly in other comprehensive income. They are included in retained earnings in the statement of changes in equity and in the balance sheet.

Post-retirement medical scheme

The post-retirement medical scheme to the non executives employees is a defined benefit plan and is determined based on actuarial valuation as per Ind AS 19 on Employee Benefits using Projected Unit Credit method which recognizes each period of service as giving rise to additional unit of employee benefit entitlement and measures each unit separately to build up the final obligation.

Remeasurement gains and losses arising from experience adjustments and changes in actuarial assumptions are recognised in the period in which they occur, directly in other comprehensive income. They are included in retained earnings in the statement of changes in equity and in the balance sheet.

The post-retirement medical scheme liability towards executives is recognised on accrual basis and charged to statement of profit and loss, which is a contribution plan.

Provident fund and Pension

Retirement benefits in the form of Provident fund and Family pension funds are defined contribution plans and the contribution is charged to Statement of Profit and Loss of the year when the contributions to the respective funds are due in accordance with the relevant statute.

Defined contribution to Superannuation Pension Scheme is charged to statement of Profit & Loss at the applicable contribution rate as per approved Pension scheme.

n) Dividend to equity shareholders

The final dividend on shares is recorded as a liability on the date of approval by the shareholders, and interim dividends are recorded as a liability on the date of declaration by the company's Board of Directors.

o) Provision for current & deferred tax

Income tax expense represents the sum of current tax, deferred tax and adjustments for tax provisions of previous years. It is recognised in Statement of Profit and Loss except to the extent that it relates to a business combination, or items recognised directly in equity or in other comprehensive income.

Current income tax:

Current tax comprises of the expected tax payable on the taxable income for the year. It is measured using tax rates enacted or substantively enacted at the reporting date.

Current tax assets and liabilities are offset only if, the Company:

- has a legally enforceable right to set off the recognised amounts; and
- intends either to settle on a net basis, or to realise the asset and settle the liability simultaneously.

Deferred tax:

Deferred tax is provided on temporary differences between the tax bases of assets and liabilities and their carrying amounts for financial reporting purposes at the reporting date using the tax rates and laws that are enacted or substantively enacted as on reporting date. Deferred tax assets are recognized to the extent that it is probable that future taxable income will be available against which the deductible temporary differences, unused tax losses and credits can be utilised. Deferred tax relating to items recognised in other comprehensive income and directly in equity is recognised in correlation to the underlying transaction.

Deferred tax assets and liabilities are offset only if:

- Entity has a legally enforceable right to set off current tax assets against current tax liabilities; and
- Deferred tax assets and the deferred tax liabilities relate to the income taxes levied by the same taxation authority.

p) Provision for doubtful debts and loans and advances :

Provision is made in the accounts for doubtful debts, loans and advances in cases where the management considers the debts, loans and advances to be doubtful of recovery.

q) Warranty provision:

Provision for warranty related costs are recognised when the product is sold or services are rendered to the customer in terms of the contract. Initial recognition is based on the historical experience and management estimates. The initial estimate of warranty related costs are revised periodically.

r) Provision, contingent liabilities and contingent assets:

A provision is recognised if as a result of a past event the Company has a present legal or constructive obligation that can be estimated reliably, and it is probable that an outflow of economic benefits will be required to settle the obligation

Contingent Liabilities are not recognised but are disclosed in the notes. Contingent Assets are not recognised but disclosed in the Financial Statements when economic inflow is probable.

Mazagon Dock Shipbuilders Limited
Annexure VI
Restated Consolidated Statement of Capitalisation

(₹ in million)

Particulars	Pre-offer as at 31st March, 2020	Adjusted for post offer
Debts		
Short Term Debts	Nil	Nil
Long Term Debts	Nil	Nil
Total Debts	Nil	Nil
Share Holder's Funds		
Share Capital	2,016.90	2,016.90
Surplus as Restated	28,674.41	28,674.41
Total Share Holders Funds	30,691.31	30,691.31
Total Debts/Total Shareholders' Funds	Nil	Nil
Long Term Debts/ Total Shareholders' Funds	Nil	Nil

MAZAGON DOCK SHIPBUILDERS LIMITED
Annexure VII
Statement of Restatement Adjustments to Audited Consolidated Financial Statements

The summary of results of restatement adjustments made in the audited Consolidated Financial Statements for the respective years and its impact on the profit of the company is as follows:

Sr no.	Particulars	(₹ in million)		
		For the year ended		
		31st March, 2019	31st March, 2018	31st March, 2017
A	Profit for the year as per audited financial statements	5,345.99	4,956.92	5,850.95
B	Adjustments to net profit as per audited financial statements			
1	Restatements			
a.	Due to prior period items			
	Increase/(Decrease) in Income			
	Increase in unwinding of lease due to adoption of Ind AS 116	3.01	1.11	-
	Decrease in Revenue from Operations	(351.95)	(176.23)	(462.63)
	Decrease in provisions written back	(29.67)	-	-
	Excess booking of revenue	-	(133.74)	-
	Reversal of gratuity expenses now restated	-	130.65	-
	Reversal of CSR expenditure	-	0.90	-
	Reversal of Employee benefit expense	-	3.20	-
b.	Material adjustments relating to previous years			
	Increase/(Decrease) in Income			
	(Increase)/Decrease in Expenses			
	Increase in finance cost due to adoption of Ind AS 116	(49.75)	(52.29)	(54.18)
	Reversal of actuarial gain / loss on leave encashment	-	-	(114.58)
	Increase in depreciation due to adoption of Ind AS 116	(29.08)	(22.67)	(22.67)
	Decrease in amortization of prepaid rent due to adoption of Ind AS 116	11.34	5.06	5.06
	Decrease in Provision for Liquidated Damages	358.90	182.15	492.30
	Decrease in Rent due to adoption of Ind AS 116	70.47	69.41	65.60
C	Total adjustments	(16.73)	7.55	(133.37)

D	Restated profit / (loss) before tax adjustments (A-C)	5,329.26	4,964.47	5,717.58
E	Tax impact of adjustments			
a.	On restatement adjustments-income/(expense)	(2.43)	(2.96)	265.00
b.	On Ind AS adjustments	(2.09)	0.22	-
F	Restated profit / (loss) after tax	5,324.74	4,961.73	5,982.58

The above statement should be read with the notes to the Restated Consolidated Summary Statements as appearing in Annexure V.

Tax Adjustments

The impact, if any on the restated items in Sr. No. E above on the tax has been treated as deferred tax adjustments in the Restated Consolidated Summary Statements.

Material regroupings

Appropriate adjustments have been made in the Restated Consolidated Summary Statements, wherever required, by a reclassification of the corresponding items of income, expenses, assets, liabilities and cash flows in order to bring them in line with the groupings as per the audited financials of the Company for the year ended 31st March, 2020 prepared in accordance with Schedule III and the requirements of the Securities and Exchange Board of India (Issue of Capital and Disclosure Requirements) Regulations 2018 (as amended).

MAZAGON DOCK SHIPBUILDERS LIMITED

Annexure VIII

Restated Consolidated Statement of Property, plant and equipment and Intangible assets

Property, plant and equipment													(₹ in million)
Sr. No.	Particulars	GROSS BLOCK					DEPRECIATION / AMORTISATION					NET BLOCK	
		Cost as on 01-04-16	Additions	Adjustments	Disposal	Balance 31-03-17	Opening 01-04-16	For the Year	Adjustments	Disposal	Balance 31-03-17	As on 31-03-17	As on 31-03-16
A	Assets Owned by MDL												
1	Freehold Land	286.70	-	-	-	286.70	-	-	-	-	-	286.70	286.70
2	Buildings: i) Factory Building	88.47	85.60	-	-	174.07	4.40	6.02	-	-	10.42	163.65	84.07
	ii) Office and Staff Quarters												
	a) RCC	158.50	29.30	-	-	187.80	2.70	5.35	-	-	8.05	179.75	155.80
	b) Non RCC	25.60	13.70	-	-	39.30	1.00	1.52	-	-	2.52	36.78	24.60
	iii) Others (Temporary structure)	0.90	-	-	-	0.90	0.30	0.28	-	-	0.58	0.32	0.60
3	Road	66.69	-	-	-	66.69	9.80	13.35	-	-	23.15	43.54	56.89
4	Plant and Equipment	1,196.40	244.90	-	76.52	1,364.78	76.50	99.29	-	72.74	103.05	1,261.73	1,119.90
5	Furniture and Fixtures	103.54	31.00	-	-	134.54	14.80	15.35	-	-	30.15	104.39	88.74

6	Vehicles	167.68	6.30	-	1.18	172.80	21.20	23.58	-	1.10	43.68	129.12	146.48
7	Office Equipment	106.08	75.70	-	7.89	173.89	30.60	31.99	-	7.50	55.09	118.80	75.48
8	Computers and Data Processing Units												
	i) Desktops, Laptops etc.	37.00	30.70	-	24.71	42.99	14.20	20.04	-	24.60	9.64	33.35	22.80
	ii) Server and Network	59.80	133.30	-	3.41	189.69	15.80	19.43	-	3.40	31.83	157.86	44.00
9	Loose Tools	14.37	10.70	-	-	25.07	6.20	12.95	-	-	19.15	5.92	8.17
10	Ship - Launches and Boats	30.19	-	-	-	30.19	1.50	1.50	-	-	3.00	27.19	28.69
	Electrical Installation and Equipments	90.10	33.40	-	1.29	122.21	13.50	14.87	-	1.20	27.17	95.04	76.60
11	Right to use asset - Leasehold land	451.34	-	-	-	451.34	237.15	22.67	-	-	259.82	191.52	214.19
	Sub-total	2,883.36	694.60	-	115.00	3,462.96	449.65	288.19	-	110.54	627.30	2,835.66	2,433.71
	Previous Year's Figures	2,059.54	837.92	(3.60)	10.50	2,883.36	214.48	244.47	-	9.30	449.65	2,433.71	1,845.06

Note: 9 Nos Vessels under the head "Launches and Boats" costing ` 30.19 million are registered in the name of CMD of the Company to comply with the requirement of Indian Costal Act,1838 / Indian Vessels Act, 1917.

(₹ in million)

B	Jointly Funded Assets	GROSS BLOCK					DEPRECIATION / AMORTISATION					NET BLOCK	
		Cost as on 01-04-16	Additions	Adjustments	Disposal	Balance 31-03-17	Opening 01-04-16	For the Year	Adjustments	Disposal	Balance 31-03-17	As on 31-03-17	As on 31-03-16
1	Buildings: i) Factory Building	867.60	931.75	-	-	1,799.35	27.80	30.39	-	-	58.19	1,741.16	839.80
	ii) Office and Staff Quarters						-				-	-	-
	a) RCC	-	156.50	-	-	156.50	-	0.24	-	-	0.24	156.26	-
	b) Non RCC	-	-	-	-	-	-	-	-	-	-	-	-
2	Roads	-	13.28	-	-	13.28	-	0.22	-	-	0.22	13.06	-
3	Plant and Equipment	398.20	131.15	-	-	529.35	41.90	19.60	-	-	61.50	467.85	356.30
4	Electrical	-	62.62	-	-	62.62	-	0.52	-	-	0.52	62.10	-
5	Installation and Equipments	-	22.62	-	-	22.62	-	0.55	-	-	0.55	22.07	-
6	Furniture and Fixtures	-	14.51	-	-	14.51	-	0.70	-	-	0.70	13.81	-
7	Office Equipment Computers and Data Processing Units	-					-				-	-	-
	i) Server and Network	33.80	-	-	-	33.80	0.20	5.63	-	-	5.83	27.97	33.60
8	Ship - Launches and Boats	-	101.71	-	-	101.71	-	1.13	-	-	1.13	100.58	-
	Sub-total	1,299.60	1,434.14	-	-	2,733.74	69.90	58.98	-	-	128.88	2,604.86	1,229.70
	Previous Year's Figures	1,006.60	260.30	32.70	-	1,299.60	-	69.90	-	-	69.90	1,229.70	1,159.78

	Total (A+B)	4,182.96	2,128.74	-	115.00	6,196.70	519.55	347.17	-	110.54	756.18	5,440.52	3,663.41
	Previous Year's Figures	3,066.14	1,098.22	29.10	10.50	4,182.96	214.48	314.37	-	9.30	519.55	3,663.41	3,004.84

Intangible Assets

(₹ in million)

Sr. No.	Particulars	GROSS BLOCK					DEPRECIATION / AMORTISATION					NET BLOCK	
		Cost as on 01-04-16	Additions in the year	Adjustments in the Year	Disposal in the Year	Balance 31-03-17	Opening 01-04-16	For the Year	Adjustments in the Year	Disposal in the Year	Balance 31-03-17	As on 31-03-17	As on 31-03-16
A	Assets Owned by MDL												
1	Computer Software/SAP-ERP	72.70	-	-	-	72.70	9.30	14.88	-	-	24.18	48.52	63.40
2	Other than SAP-ERP	183.90	54.62	-	-	238.52	36.80	50.89	-	-	87.69	150.83	147.10
	Sub-total	256.60	54.62	-	-	311.22	46.10	65.77	-	-	111.87	199.35	210.50
	Previous Year's Figures	90.50	166.10	-	-	256.60	-	46.10	-	-	46.10	210.50	90.50

(₹ in million)

B	Jointly Funded Assets	GROSS BLOCK					DEPRECIATION / AMORTISATION					NET BLOCK	
		Cost as on 01-04-16	Additions in the year	Adjustments in the Year	Disposal in the Year	Balance 31-03-17	Opening 01-04-16	For the Year	Adjustments in the Year	Disposal in the Year	Balance 31-03-17	As on 31-03-17	As on 31-03-16
1	Computer Software/SAP-ERP	100.00	-	-	-	100.00	100.00	-	-	-	100.00	-	-
2	Other than SAP-ERP	18.10	-	-	-	18.10	0.30	3.63	-	-	3.93	14.17	17.80
	Sub Total	118.10	-	-	-	118.10	100.30	3.63	-	-	103.93	14.17	17.80
	Previous Year's Figures	-	118.10	-	-	118.10	-	100.30	-	-	100.30	17.80	-
	Total (A+B)	374.70	54.62	-	-	429.32	146.40	69.40	-	-	215.80	213.52	228.30
	Previous Year's Figures	90.50	284.20	-	-	374.70	-	146.40	-	-	146.40	228.30	90.50
	Total	4,557.66	2,183.36	-	115.00	6,626.02	665.95	416.57	-	110.54	971.98	5,654.04	3,891.71
	Previous Year's Figures	3,156.64	1,382.42	29.10	10.50	4,557.66	214.48	460.77	-	9.30	665.95	3,891.71	3,095.34

(i)

Residential Building at Vashi: Registration formalities are pending in respect of flats at Vashi purchased from CIDCO amounting to ₹ 11.40 million (2016: ₹ 11.40 million, 2015: ₹ 16.56 million).

- (ii) Government of Kerala has assigned “Free of Cost” 40.52 acres of land and handed over the same to the Company in September 2010 for setting up National Institute of Warship/Submarine design and indigenisation centre. A society titled “National Institute for Research and Design in Defence Shipbuilding” (NIRDESH) has been formed in 2010-11 by Government of India, Ministry of Defence, having representation from all the shipyards including the Company under the control of Ministry of Defence, Department of Defence Production. As per the order of Government of Kerala dated 24.04.2015, the ownership of land shall be retained by the Company and only possession will be handed over to NIRDESH for undertaking future infrastructure development.
- (iii) Depreciation has been charged on single shift basis during the year except for wet basin on which depreciation has been charged on double shift basis.
- (iv) No provision for impairment of assets has been considered necessary during the year as required under Indian Accounting Standard - 36.
- (v) As envisaged under the Schedule II to the Companies Act 2013, the Company has charged the depreciation on its existing tangible assets on straight line basis over the balance life of the assets keeping a residual value of five percent, except for computers and data processing units where no residual value is retained.
- (vii) Lease agreements have not been executed in the cases of:-
) 1. Certain Land at Mumbai taken from Mumbai Port Trust (MbPT) Mumbai. However, MDL continues to occupy the land and is paying rent according to the terms and conditions of the contract. The lease period is assumed to be 29 years from the date of expiry of the leases.
 2. The company is in possession of approx. 10 acre land belonging to CIDCO which ONGC ceded to MDL during the year 1984 for the cost of ₹ 2 million. MDL is having permanently tenancy rights to co-terminus with the leasehold right of ONGC with the CIDCO land in their possession.
- (vi) As per Significant Accounting Policy at Para-IV (C), assets amounting to ₹ 1149.20 million (2016: ₹ 1113.52 million, 2015: ₹ 957.20 million) (net cost to Company) were capitalised upto 31st March 2017 as jointly funded by the Company and Indian Navy and depreciation of ₹ 307.00 million (2016: ₹ 124.40 million, 2015: ₹ 35.60 million) has been accounted on it upto 31st March 2016. Total Assets of ₹ 10161.20 million (2016: ₹ 8727.20 million, 2015: ₹ 8192.40 million) are jointly funded by the Company and Indian Navy.

Assets jointly funded by MDL and Indian Navy

(₹ in million)

Sr. No.	Particulars	Office and Factory Building	Electric Installations & Equipment	Plant and Equipment	CDPU	Temporary Structure	Ships, Launches & Boats	Office Equipment	Furniture and Fixtures	Intangible asset SAP	Roads	Total as on 31-03-17	Total as on 31-03-16
1	Total Cost upto 31.03.2017	3,378.80	62.60	6,379.00	34.50	9.60	101.70	15.80	24.10	141.80	13.30	10,161.20	8,727.20

2	Less: Funded By Navy	2,540.90	62.60	6,109.80	34.50	9.60	96.60	15.80	24.10	118.10	-	9,012.00	7,613.68
3	Funded By MDL	837.90	-	269.20	-	-	5.10	-	-	23.70	13.30	1,149.20	1,113.52
	Previous Year's Figures	822.13	-	267.73	-	-	-	-	-	23.67	-	1,113.52	957.15

Note:

The above statement should be read with the Notes to the Restated Consolidated Summary Statements - Accounting Policies - Annexure V and Statement of Restatement Adjustments to Audited Consolidated Financial Statements - Annexure VII and Restated Consolidated Statement of Other Annexure XXVIII.

MAZAGON DOCK SHIPBUILDERS LIMITED

Annexure VIII

Restated Consolidated Statement of Property, plant and equipment and Intangible assets

Property, plant and equipment

(₹ in million)

Sr. No.	Particulars	GROSS BLOCK					DEPRECIATION / AMORTISATION					NET BLOCK	
		Cost as on 01-04-17	Additions	Adjustments	Disposal	Balance 31-03-18	Opening 01-04-17	For the Year	Adjustments	Disposal	Balance 31-03-2018	As on 31-03-18	As on 31-03-17
A	Assets Owned by MDL												
1	Freehold Land	286.70	182.77	-	-	469.47	-	-	-	-	-	469.47	286.70
2	Buildings: i) Factory Building	174.07	3.23	-	0.13	177.17	10.42	8.49	-	0.12	18.79	158.38	163.65
	ii) Office and Staff Quarters	-						-	-	-			
	a) RCC	187.80	1.94	-	0.06	189.68	8.05	5.69	-	0.06	13.68	176.00	179.75
	b) Non RCC	39.30	32.17	-	-	71.47	2.52	2.27	-	-	4.79	66.68	36.78

	iii) Others (Temporary structure)	0.90	-	-	-	0.90	0.58	0.28	-	-	0.86	0.04	0.32
3	Road	66.69	-	0.60	-	67.29	23.15	12.61	-	-	35.76	31.53	43.54
4	Plant and Equipment	1,364.78	721.30	(0.60)	6.47	2,079.01	103.05	112.80	-	5.76	210.09	1,868.92	1,261.73
5	Furniture and Fixtures	134.54	9.56	-	0.27	143.82	30.15	15.99	-	0.25	45.89	97.93	104.39
6	Vehicles	172.80	22.01	-	2.40	192.41	43.68	24.22	-	2.26	65.64	126.77	129.12
7	Office Equipment	173.89	18.76	-	1.68	190.97	55.09	33.23	-	1.61	86.71	104.26	118.80
8	Computers and Data Processing Units	-											
	i) Desktops, Laptops etc.	42.99	25.99	-	13.61	55.37	9.64	24.46	-	13.58	20.52	34.85	33.35
	ii) Server and Network	189.69	114.32	-	19.28	284.73	31.83	38.44	-	15.34	54.93	229.80	157.86
9	Loose Tools	25.07	12.94	-	-	38.01	19.15	7.88	-	-	27.03	10.98	5.92
10	Ship - Launches and Boats	30.19	13.43	-	-	43.62	3.00	1.56	-	-	4.56	39.06	27.19
11	Electrical Installation and Equipments	122.21	23.22	-	-	145.43	27.17	17.46	-	-	44.63	100.80	95.04
12	Right to use asset - Leasehold land	451.34	420.61	-	-	871.95	259.82	22.67	-	-	282.49	589.46	191.52
	Sub-total	3,462.96	1,602.25	-	43.90	5,021.30	627.30	328.05	-	38.98	916.37	4,104.93	2,835.66
	Previous Year's Figures	2,883.36	694.60	-	115.00	3,462.96	449.65	288.19	-	110.54	627.30	2,835.66	2,433.71

Note: 10 Vessels under the head "Launches and Boats" costing ₹ 43.62 million (Previous year - ₹ 30.19 million) out of which ₹ 30.19 million (Previous year - ₹ 30.19 million) are registered in the name of CMD of the Company to comply with the requirement of Indian Coastal Act, 1838 / Indian Vessels Act, 1917 and registration of one vessel costing ₹ 13.43 million in the name of CMD is under process as on 31st March, 2018.

(₹ in million)

B	Jointly Funded Assets	GROSS BLOCK					DEPRECIATION / AMORTISATION					NET BLOCK	
		Cost as on 01-04-17	Additions	Adjustments	Disposal	Balance 31-03-18	Opening 01-04-17	For the Year	Adjustments	Disposal	Balance 31-03-2018	As on 31-03-18	As on 31-03-17
1	Buildings: i) Factory Building	1,799.35	15.51	-	-	1,814.86	58.19	57.76	-	-	115.95	1,698.91	1,741.16
	ii) Office and Staff Quarters		-	-	-	-	-	-	-	-	-	-	-
	a) RCC	156.50	5.59	-	-	162.09	0.24	2.83	-	-	3.07	159.02	156.26
	b) Non RCC	-	-	-	-	-	-	-	-	-	-	-	-
2	Roads	13.28	-			13.28	0.22	2.52			2.74	10.54	13.06
3	Plant and Equipment Electrical	529.35	136.20	-	-	665.55	61.50	29.85	-	-	91.35	574.20	467.85
4	Installation and Equipments	62.62	2.26	-	-	64.88	0.52	6.15	-	-	6.67	58.21	62.10
5	Furniture and Fixtures	22.62	-	-	-	22.62	0.55	2.11	-	-	2.66	19.96	22.07
6	Office Equipment	14.51	0.79	-	-	15.30	0.70	2.81	-	-	3.51	11.79	13.81
7	Computers and Data Processing Units	-	-			-	-				-		-
	i) Server and Network	33.80	-	-	-	33.80	5.83	5.70	-	-	11.53	22.27	27.97
8	Ship - Launches and Boats	101.71	12.54	-	-	114.25	1.13	3.82	-	-	4.95	109.30	100.58

	Sub-total	2,733.74	172.89	-	-	2,906.63	128.88	113.55	-	-	242.43	2,664.20	2,604.86
	Previous Year's Figures	1,299.60	1,434.14	-	-	2,733.74	69.90	58.98	-	-	128.88	2,604.86	1,229.70
	Total Tangibles Assets (A+B)	6,196.70	1,775.14	-	43.90	7,927.93	756.18	441.60	-	38.98	1,158.80	6,769.13	5,440.52
	Previous Year's Figures	4,182.96	2,128.74	-	115.00	6,196.70	519.55	347.17	-	110.54	756.18	5,440.52	3,663.41

Intangible Assets

(₹ in million)

Sr. No.	Particulars	GROSS BLOCK					DEPRECIATION / AMORTISATION					NET BLOCK	
		Cost as on 01-04- 17	Additions	Adjust ments	Disposal	Balance 31-03-18	Opening 01-04-17	For the Year	Adjust ments	Disposal	Balance 31-03- 2018	As on 31-03- 18	As on 31-03- 17
A	Assets Owned by MDL												
1	Computer Software/SAP-ERP	72.70	6.70	-	-	79.40	24.18	15.77	-	-	39.95	39.45	48.52
2	Other than SAP-ERP	238.52	147.54	-	6.02	380.04	87.69	63.84	-	5.62	145.91	234.13	150.83
	Sub Total	311.22	154.24	-	6.02	459.44	111.87	79.61	-	5.62	185.86	273.58	199.35
	Previous Year's Figures	256.60	54.62	-	-	311.22	46.10	65.77	-	-	111.87	199.35	210.50

(₹ in million)

B	Jointly Funded Assets	GROSS BLOCK					DEPRECIATION / AMORTISATION					NET BLOCK	
		Cost as on 01-04-17	Additions	Adjustments	Disposal	Balance 31-03-18	Opening 01-04-17	For the Year	Adjustments	Disposal	Balance 31-03-2018	As on 31-03-18	As on 31-03-17
1	Computer Software/SAP-ERP	100.00	-	-	-	100.00	100.00	-	-	-	100.00	-	-
2	Other than SAP-ERP	18.10	-	-	-	18.10	3.93	3.63	-	-	7.56	10.54	14.17
	Sub Total	118.10	-	-	-	118.10	103.93	3.63	-	-	107.56	10.54	14.17
	Previous Year's Figures	118.10	-	-	-	118.10	100.30	3.63	-	-	103.93	14.17	17.80
	Total Intangible Assets (A+B)	429.32	154.24	-	6.02	577.54	215.80	83.24	-	5.62	293.42	284.12	213.52
	Previous Year's Figures	374.70	54.62	-	-	429.32	146.40	69.40	-	-	215.80	213.52	228.30
	Total Assets (i+ii)	6,626.02	1,929.38	-	49.92	8,505.47	971.98	524.84	-	44.60	1,452.22	7,053.25	5,654.04
	Previous Year's Figures	4,557.66	2,183.36	-	115.00	6,626.02	665.95	416.57	-	110.54	971.98	5,654.04	3,891.71

- (i) Residential Building at Vashi: Registration formalities are pending in respect of flats at Vashi purchased from CIDCO amounting to ₹ 1.4 million (2017: ₹ 11.4 million)
- (ii) Government of Kerala has assigned “Free of Cost” 40.52 acres of land and handed over the same to the Company in September 2010 for setting up National Institute of Warship/Submarine design and indigenisation centre. A society titled “National Institute for Research and Design in Defence Shipbuilding” (NIRDESH) has been formed in 2010-11 by Government of India, Ministry of Defence, having representation from all the shipyards including the Company under the control of Ministry of Defence, Department of Defence Production. As per the order of Government of Kerala dated 24.04.2015, the ownership of land shall be retained by the Company and only possession will be handed over to NIRDESH for undertaking future infrastructure development.
- (iii) Depreciation has been charged on single shift basis during the period except for wet basin on which depreciation has been charged on double shift basis.
- (iv) No provision for impairment of assets has been considered necessary during the period as required under Indian Accounting Standard - 36.
- (v) As envisaged under the Schedule II to the Companies Act 2013, the Company has charged the depreciation on its existing tangible assets on straight line basis over the balance life of the assets keeping a residual value of five percent, except for computers and data processing units where no residual value is retained.
- (vi) Lease agreements have not been executed in the cases of:-
 1. Certain Land at Mumbai taken from Mumbai Port Trust (MbPT) Mumbai. However MDL continues to occupy the land and is paying rent according to the terms and conditions of the contract. The lease period is assumed to be 29 years from the date of expiry of the leases.
 2. The company is in possession of approx. 10 acre land belonging to CIDCO which ONGC ceded to MDL during the year 1984 for the cost of ₹ 2 million. MDL is having permanently tenancy rights to co-terminus with the leasehold right of ONGC with the CIDCO land in their possession.
- (vii) As per Significant Accounting Policy at Para-IV (C), assets amounting to ₹ 1299.13 million (2017: ₹ 1149.20 million,) (net cost to Company) were capitalised upto 31st March 2018 as jointly funded by the Company and Indian Navy and depreciation of ₹ 424.20 million (2017: ₹ 307.0 million) has been accounted on it upto 31st March 2018. Total Assets of ₹ 10334.10 million (2017: ₹ 10161.20 million) are jointly funded by the Company and Indian Navy.
- (viii) The company has adopted Ind AS as on 1.04.2015 and has opted to follow deemed cost for initial recognition of Fixed Assets as on 1.04.2015. The grant received in 2015-16 related to assets purchased in 2018 has been adjusted against opening retained earnings as on date of first time adoption of Ind AS.

Assets jointly funded by MDL and Indian Navy

(₹ in million)

Sr. No.	Particulars	Office and Factory Building	Electric Installations & Equipment	Plant and Equipment	CDPU	Temporary Structure	Ships , Launches & Boats	Office Equipment	Furniture and Fixtures	Intangible asset SAP	Roads	Total as on 31-03-18	Total as on 31-03-17

1	Total Cost upto 31.03.2018	3,399.92	64.88	6,515.18	34.54	9.58	114.25	16.62	24.15	141.81	13.28	10334.21	10161.20
2	Less: Funded By Navy	2,543.00	62.79	6,128.71	34.54	9.58	98.33	15.84	24.15	118.14	-	9035.08	9012.00
3	Funded By MDL	856.92	2.09	386.47	0.00	0.00	15.92	0.78	0.00	23.67	13.28	1299.13	1149.20
	Previous Year's Figures	837.90	-	269.20	-	-	5.10	-	-	23.70	13.30	1,149.20	1,113.52

Note:

The above statement should be read with the Notes to the Restated Consolidated Summary Statements - Accounting Policies - Annexure V and Statement of Restatement Adjustments to the Audited Consolidated Financial Statements - Annexure VII and Restated Consolidated Statement of Other Annexure XXVIII.

MAZAGON DOCK SHIPBUILDERS LIMITED

Annexure VIII

Restated Consolidated Statement of Property, plant and equipment and Intangible assets

(₹ in million)

Sr. No.	Particulars	GROSS BLOCK					DEPRECIATION / AMORTISATION					NET BLOCK	
		Cost as on 01-04-18	Additions	Adjustments	Disposal	Balance 31-03-19	Opening 01-04-18	For the Year	Adjustments	Disposal	Balance 31-03-19	As on 31.03.2019	As on 31-03-18
A	Assets Owned by MDL												
1	Freehold Land	469.47	500.02	-	-	969.49	-	-	-	-	-	969.49	469.47
2	Buildings: i) Factory Building	177.17	101.82	-	0.35	278.64	18.79	10.27	-	0.34	28.72	249.92	158.38
	ii) Office and Staff Quarters												
	a) RCC	189.68	76.55	-	0.06	266.17	13.68	10.59	-	0.06	24.21	241.96	176.00
	b) Non RCC	71.47	10.23	-	2.76	78.94	4.79	3.35	-	2.63	5.51	73.43	66.68
	iii) Others (Temporary structure)	0.90	0.36	-	-	1.26	0.86	0.05	-	-	0.91	0.35	0.04
3	Road	67.29	-	-	-	67.29	35.76	12.61	-	-	48.37	18.92	31.53

4	Plant and Equipment	2,079.01	200.97	-	18.77	2,261.21	210.09	151.72	-	15.32	346.49	1,914.72	1,868.92
5	Furniture and Fixtures	143.82	18.65	-	1.62	160.85	45.89	16.01	-	0.65	61.25	99.60	97.93
6	Vehicles	192.41	2.36	-	2.81	191.96	65.64	25.54	-	2.58	88.60	103.36	126.77
7	Office Equipment	190.97	73.83	-	68.61	196.19	86.71	34.08	-	50.14	70.65	125.54	104.26
8	Computers and Data Processing Units												
	i) Desktops, Laptops etc.	55.37	46.81	-	39.85	62.33	20.52	36.73	-	39.85	17.40	44.93	34.85
	ii) Server and Network	284.73	118.71	-	21.05	382.39	54.93	65.65	-	19.83	100.75	281.64	229.80
9	Loose Tools	38.01	16.00	-	0.78	53.23	27.03	7.08	-	0.78	33.33	19.90	10.98
10	Ship - Launches and Boats	43.62	450.00	-	-	493.62	4.56	4.09	-	-	8.65	484.97	39.06
11	Electrical Equipments	145.43	38.78	-	0.02	184.19	44.63	18.50	-	0.02	63.11	121.08	100.80
12	Right to use asset - Leasehold land	871.95	-	-	-	871.95	282.49	28.95	-	-	311.44	560.51	589.46
13	Right to use asset - Vehicles	-	2.89	-	-	2.89	-	0.13	-	-	0.13	2.76	-
	Sub-total	5,021.30	1,657.98	-	156.68	6,522.60	916.37	425.35	-	132.20	1,209.52	5,313.08	4,104.93
	Previous Year's Figures	3,462.96	1,602.25	-	43.90	5,021.30	627.30	328.05	-	38.98	916.37	4,104.93	2,835.66

Note: Vessels under the head "Launches and Boats" costing ` 493.62 million (Previous year - ₹ 43.62 million) out of which ₹ 493.62 million (Previous year - ₹ 30.19 million) are registered in the name of CMD of the Company to comply with the requirement of Indian Costal Act,1838 / Indian Vessels Act, 1917.

B	Jointly Funded Assets	GROSS BLOCK					DEPRECIATION / AMORTISATION					NET BLOCK	
		Cost as on 01-04-18	Additions	Adjustments	Disposal	Balance 31-03-19	Opening 01-04-18	For the Year	Adjustments	Disposal	Balance 31-03-19	As on 31.03.2019	As on 31-03-18
1	Buildings: i) Factory Building	1,814.86	5.42	-	-	1,820.28	115.95	57.97	-	-	173.92	1,646.36	1,698.91
	ii) Office and Staff Quarters	-	-	-	-	-	-	-	-	-	-	-	-
	a) RCC	162.09	-	-	-	162.09	3.07	2.84	-	-	5.91	156.18	159.02
	b) Non RCC	-	-	-	-	-	-	-	-	-	-	-	-
2	Roads	13.28	-	-	-	13.28	2.74	2.52	-	-	5.26	8.02	10.54
3	Plant and Equipment	665.55	5.95	-	-	671.50	91.35	30.82	-	-	122.17	549.33	574.20
4	Electrical Installation and Equipments	64.88	-	-	-	64.88	6.67	6.16	-	-	12.83	52.05	58.21
5	Furniture and Fixtures	22.62	-	-	0.96	21.66	2.66	2.07	-	0.31	4.42	17.24	19.96
6	Office Equipment	15.30	-	-	-	15.30	3.51	2.82	-	-	6.33	8.97	11.79
7	Computers and Data Processing Units												

8	i) Server and Network	33.80	-	-	-	33.80	11.53	5.70	-	-	17.23	16.57	22.27
	Ship - Launches and Boats	114.25	-	-	-	114.25	4.95	3.88	-	-	8.83	105.42	109.30
	Sub-total	2,906.63	11.37	-	0.96	2,917.04	242.43	114.78	-	0.31	356.90	2,560.14	2,664.20
	Previous Year's Figures	2,733.74	172.89	-	-	2,906.63	128.88	113.55	-	-	242.43	2,664.20	2,604.86
	Total Tangibles Assets (A+B)	7,927.93	1,669.35	-	157.64	9,439.64	1,158.80	540.13	-	132.51	1,566.42	7,873.22	6,769.13
	Previous Year's Figures	6,196.70	1,775.14	-	43.90	7,927.93	756.18	441.60	-	38.98	1,158.80	6,769.13	5,440.52

Intangible Assets

(₹ in million)

Sr. No.	Particulars	GROSS BLOCK					DEPRECIATION / AMORTISATION					NET BLOCK	
		Cost as on 01-04-18	Additions	Adjustments	Disposal	Balance 31-03-19	Opening 01-04-18	For the Year	Adjustments	Disposal	Balance 31-03-19	As on 31.03.2019	As on 31-03-18
A	Assets Owned by MDL												
1	Computer Software/SAP-ERP	79.40	-	-	-	79.40	39.95	16.22	-	-	56.17	23.23	39.45
2	Other than SAP-ERP	380.04	48.93	-	-	428.97	145.91	83.29	-	-	229.20	199.77	234.13

	Sub Total	459.44	48.93	-	-	508.37	185.86	99.51	-	-	285.37	223.00	273.58
	Previous Year's Figures	311.22	154.24	-	6.02	459.44	111.87	79.61	-	5.62	185.86	273.58	199.35

(₹ in million)

B	Jointly Funded Assets	GROSS BLOCK					DEPRECIATION / AMORTISATION					NET BLOCK	
		Cost as on 01-04-18	Additions	Adjustments	Disposal	Balance 31-03-19	Opening 01-04-18	For the Year	Adjustments	Disposal	Balance 31-03-19	As on 31.03.2019	As on 31-03-18
1	Computer Software/SAP-ERP	100.00	-	-	-	100.00	100.00	-	-	-	100.00	-	-
2	Other than SAP-ERP	18.10	-	-	-	18.10	7.56	3.63	-	-	11.19	6.91	10.54
	Sub Total	118.10	-	-	-	118.10	107.56	3.63	-	-	111.19	6.91	10.54
	Previous Year's Figures	118.10	-	-	-	118.10	103.93	3.63	-	-	107.56	10.54	14.17
	Total Intangible Assets (A+B)	577.54	48.93	-	-	626.47	293.42	103.14	-	-	396.56	229.91	284.12
	Previous Year's Figures	429.32	154.24	-	6.02	577.54	215.80	83.24	-	5.62	293.42	284.12	213.52
	Total Assets (i+ii)	8,505.47	1,718.28	-	157.64	10,066.11	1,452.22	643.26	-	132.51	1,962.98	8,103.13	7,053.25
	Previous Year's Figures	6,626.02	1,929.38	-	49.92	8,505.47	971.98	524.84	-	44.60	1,452.22	7,053.25	5,654.04

(i) Residential Building at Vashi: Registration formalities are pending in respect of flats at Vashi purchased from CIDCO amounting to ₹ 1.4 million (2018: ₹ 1.4 million)

- (ii) Government of Kerala has assigned “Free of Cost” 40.52 acres of land and handed over the same to the Company in September 2010 for setting up National Institute of Warship/Submarine design and indigenisation centre. A society titled “National Institute for Research and Design in Defence Shipbuilding” (NIRDESH) has been formed in 2010-11 by Government of India, Ministry of Defence, having representation from all the shipyards including the Company under the control of Ministry of Defence, Department of Defence Production. As per the order of Government of Kerala dated 24.04.2015, the ownership of land shall be retained by the Company and only possession will be handed over to NIRDESH for undertaking future infrastructure development.
- (iii) Depreciation has been charged on single shift basis during the period except for wet basin on which depreciation has been charged on double shift basis.
- (iv) No provision for impairment of assets has been considered necessary during the period as required under Indian Accounting Standard - 36.
- (v) As envisaged under the Schedule II to the Companies Act 2013, the Company has charged the depreciation on its existing tangible assets on straight line basis over the balance life of the assets keeping a residual value of five percent, except for computers, data processing units and loose tools where no residual value is retained.
- (vi) Lease agreements have not been executed in the cases of:-
 1. Certain Land at Mumbai taken from Mumbai Port Trust (MbPT) Mumbai. However MDL continues to occupy the land and is paying rent according to the terms and conditions of the contract. The lease period is assumed to be 29 years from the date of expiry of the leases.
 2. The company is in possession of approx. 10 acre land belonging to CIDCO which ONGC ceded to MDL during the year 1984 for the cost of ₹ 2 million. MDL is having permanently tenancy rights to co-terminus with the leasehold right of ONGC with the CIDCO land in their possession.

(vii) **Assets jointly funded by MDL and Indian Navy**

(₹ in million)

Sr. No.	Particulars	Office and Factory Building	Electric Installations & Equipment	Plant and Equipment	CDPU	Temporary Structure	Ships , Launches & Boats	Office Equipment	Furniture and Fixtures	Intangible assets	Roads	Total as on 31-03-2019	Total as on 31-03-18
1	Total Cost upto 31.03.2019	3,405.35	64.88	6,521.13	34.54	9.58	114.25	16.62	24.15	141.81	13.28	10,345.59	10,334.21
2	Less: Funded By Navy	2,548.42	62.79	6,133.66	34.54	9.58	98.33	15.84	24.15	118.14	-	9,045.45	9,035.08
3	Funded By MDL	856.93	2.09	387.47	-	-	15.92	0.78	-	23.67	13.28	1,300.14	1,299.13

	Previous Year's Figures	856.92	2.09	386.47	-	-	15.92	0.78	-	23.67	13.28	1,299.13	1,149.20
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Note:

The above statement should be read with the Notes to the Restated Consolidated Summary Statements - Accounting Policies - Annexure V and Statement of Restatement Adjustments to Audited Consolidated Financial Statements - Annexure VII and Restated Consolidated Statement of Other Annexure XXVIII.

MAZAGON DOCK SHIPBUILDERS LIMITED

Annexure VIII

Restated Consolidated Statement of Property, plant and equipment and Intangible assets

(₹ in million)

Sr. No.	Particulars	GROSS BLOCK					DEPRECIATION / AMORTISATION					NET BLOCK	
		Cost as on 01-04-19	Additions	Adjustments	Disposal	Balance 31-03-2020	Opening 01-04-19	For the Year	Adjustments	Disposal	Balance 31-03-20	As on 31-03-2020	As on 31-03-19
A	Assets Owned by MDL												
1	Freehold Land	969.49	107.66	-	-	1,077.15	-	-	-	-	-	1,077.15	969.49
2	Buildings: i)												
	Factory Building	278.64	309.59	-	4.03	584.20	28.72	19.02	-	3.82	43.92	540.28	249.92
	ii)												
	Office and Staff Quarters												
	a)												
	RCC	266.17	14.50	-	0.78	279.89	24.21	23.18	-	0.55	46.84	233.05	241.96
	b)												
	Non RCC	78.94	64.04	-	-	142.98	5.51	5.02	-	-	10.53	132.45	73.43
	iii)												
	Others	1.26	8.89	-	-	10.15	0.91	1.98	-	-	2.89	7.26	0.35

	(Temporary structure)												
3	Road	67.29	-	-	-	67.29	48.37	12.61	-	-	60.98	6.31	18.92
4	Plant and												
5	Equipment	2,261.21	218.08	-	2.06	2,477.23	346.49	162.70	-	1.95	507.24	1,969.99	1,914.72
6	Furniture and												
7	Fixtures	160.85	14.75	-	5.86	169.74	61.25	17.10	-	4.41	73.94	95.80	99.60
8	Vehicles	191.96	2.12	-	-	194.08	88.60	25.11	-	-	113.71	80.37	103.36
9	Office												
10	Equipment	196.19	169.39	-	10.18	355.40	70.65	55.88	-	9.50	117.03	238.37	125.54
11	Computers and												
12	Data Processing												
13	Units												
	i)												
	Desktops,												
	Laptops etc.	62.33	12.32	-	3.05	71.60	17.40	28.64	-	3.05	42.99	28.61	44.93
	ii)												
	Server and												
	Network	382.39	40.45	-	3.32	419.52	100.75	68.21	-	2.55	166.41	253.11	281.64
14	Loose Tools	53.23	8.80	-	0.36	61.67	33.33	8.06	-	0.36	41.03	20.64	19.90
15	Ship - Launches												
16	and Boats	493.62	-	-	-	493.62	8.65	17.22	-	-	25.87	467.75	484.97
17	Electrical												
18	Installation and												
19	Equipments	184.19	45.99	-	1.25	228.93	63.11	19.31	-	1.19	81.23	147.70	121.08
20	Right to use asset												
21	- Leasehold land	871.95	-	-	-	871.95	311.44	28.95	-	-	340.39	531.56	560.51
22	Right to use asset												
23	- Vehicles	2.89	42.00	-	-	44.89	0.13	10.53	-	-	10.66	34.23	2.76
	Sub-total	6,522.60	1,058.58	-	30.89	7,550.29	1,209.52	503.52	-	27.38	1,685.66	5,864.63	5,313.08
	Previous Year's												
	Figures	5,021.30	1,657.98	-	156.68	6,522.60	916.37	425.35	-	132.20	1,209.52	5,313.08	4,104.93

Note: Vessels under the head "Launches and Boats" costing ₹ 493.62 million (2019 - ₹ 493.62 million) out of which ₹ 493.62 million (2019 - ₹ 493.62 million) are registered in the name of CMD of the Company to comply with the requirement of Indian Costal Act,1838 / Indian Vessels Act, 1917.

(₹ in million)

B	Jointly Funded Assets	GROSS BLOCK					DEPRECIATION / AMORTISATION					NET BLOCK	
		Cost as on 01-04-19	Additions	Adjustments	Disposal	Balance 31-03-2020	Opening 01-04-19	For the Year	Adjustments	Disposal	Balance 31-03-20	As on 31-03-2020	As on 31-03-19
1	Buildings: i) Factory Building ii) Office and Staff Quarters	1,820.28	-	-	-	1,820.28	173.92	57.97	-	-	231.89	1,588.39	1,646.36
	a) RCC	162.09	2.47	-	-	164.56	5.91	2.88	-	-	8.79	155.77	156.18
	b) Non RCC	-	-	-	-	-	-	-	-	-	-	-	-
2	Roads	13.28	-	-	-	13.28	5.26	2.52	-	-	7.78	5.50	8.02
3	Plant and Equipment Electrical	671.50	-	-	-	671.50	122.17	30.79	-	-	152.96	518.54	549.33
4	Installation and Equipments	64.88	-	-	-	64.88	12.83	6.16	-	-	18.99	45.89	52.05
5	Furniture and Fixtures	21.66	-	-	-	21.66	4.42	2.04	-	-	6.46	15.20	17.24
6	Office Equipment	15.30	-	-	-	15.30	6.33	2.82	-	-	9.15	6.15	8.97
7	Computers and Data Processing Units												
	i) Server and Network	33.80	-	-	-	33.80	17.23	5.70	-	-	22.93	10.87	16.57
8	Ship - Launches and Boats	114.25	-	-	-	114.25	8.83	3.88	-	-	12.71	101.54	105.42

	Sub-total	2,917.04	2.47	-	-	2,919.51	356.90	114.76	-	-	471.66	2,447.85	2,560.14
	Previous Year's Figures	2,906.63	11.37	-	0.96	2,917.04	242.43	114.78	-	0.31	356.90	2,560.14	2,664.20
	Total Tangibles Assets (A+B)	9,439.64	1,061.05	-	30.89	10,469.80	1,566.42	618.28	-	27.38	2,157.32	8,312.48	7,873.22
	Previous Year's Figures	7,927.93	1,669.35	-	157.64	9,439.64	1,158.80	540.13	-	132.51	1,566.42	7,873.22	6,769.13

Intangible Assets

(₹ in million)

Sr. No.	Particulars	GROSS BLOCK					DEPRECIATION / AMORTISATION					NET BLOCK	
		Cost as on 01-04-19	Additions	Adjust ments	Disposal	Balance 31-03- 2020	Opening 01-04-19	For the Year	Adjust ments	Disposal	Balance 31-03-20	As on 31-03- 2020	As on 31-03- 19
A	Assets Owned by MDL												
1	Computer Software/SAP-ERP	79.40	17.10	-	-	96.50	56.17	16.20	-	-	72.37	24.13	23.23
2	Other than SAP-ERP	428.97	16.85	-	-	445.82	229.20	72.57	-	-	301.77	144.05	199.77
	Sub Total	508.37	33.95	-	-	542.32	285.37	88.77	-	-	374.14	168.18	223.00
	Previous Year's Figures	459.44	48.93	-	-	508.37	185.86	99.51	-	-	285.37	223.00	273.58

(₹ in million)

B	Jointly Funded Assets	GROSS BLOCK	DEPRECIATION / AMORTISATION	NET BLOCK
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		Cost as on 01-04-19	Additions	Adjust ments	Disposal	Balance 31-03- 2020	Opening 01-04-19	For the Year	Adjust ments	Disposal	Balance 31-03- 20	As on 31-03- 2020	As on 31-03- 19
1	Computer Software/SAP-ERP	100.00	-	-	-	100.00	100.00	-	-	-	100.00	-	-
2	Other than SAP-ERP	18.10	-	-	-	18.10	11.19	3.63	-	-	14.82	3.28	6.91
	Sub Total	118.10	-	-	-	118.10	111.19	3.63	-	-	114.82	3.28	6.91
	Previous Year's Figures	118.10	-	-	-	118.10	107.56	3.63	-	-	111.19	6.91	10.54
	Total Intangible Assets (A+B)	626.47	33.95	-	-	660.42	396.56	92.40	-	-	488.96	171.46	229.91
	Previous Year's Figures	577.54	48.93	-	-	626.47	293.42	103.14	-	-	396.56	229.91	284.12
	Total Assets (i+ii)	10,066.11	1,095.00	-	30.89	11,130.22	1,962.98	710.67	-	27.38	2,646.28	8,483.94	8,103.13
	Previous Year's Figures	8,505.47	1,718.28	-	157.64	10,066.11	1,452.22	643.27	-	132.51	1,962.98	8,103.13	7,053.25

- (i) Residential Building at Vashi: Registration formalities are pending in respect of flats at Vashi purchased from CIDCO amounting to ₹ 1.4 million (2018: ₹ 1.4 million)
- (ii) Government of Kerala has assigned “Free of Cost” 40.52 acres of land and handed over the same to the Company in September 2010 for setting up National Institute of Warship/Submarine design and indigenisation centre. A society titled “National Institute for Research and Design in Defence Shipbuilding” (NIRDESH) has been formed in 2010-11 by Government of India, Ministry of Defence, having representation from all the shipyards including the Company under the control of Ministry of Defence, Department of Defence Production. As per the order of Government of Kerala dated 24.04.2015, the ownership of land shall be retained by the Company and only possession will be handed over to NIRDESH for undertaking future infrastructure development.
- (iii) Depreciation has been charged on single shift basis during the period except for wet basin on which depreciation has been charged on double shift basis.
- (iv) No provision for impairment of assets has been considered necessary during the period as required under Indian Accounting Standard - 36.
- (v)

As envisaged under the Schedule II to the Companies Act 2013, the Company has charged the depreciation on its existing tangible assets on straight line basis over the balance life of the assets keeping a residual value of five percent, except for computers, data processing units and loose tools where no residual value is retained.

- (vi) Lease agreements have not been executed in the cases of:-
 1. Certain Land at Mumbai taken from Mumbai Port Trust (MbPT) Mumbai. However MDL continues to occupy the land and is paying rent according to the terms and conditions of the contract. The lease period is assumed to be 29 years from the date of expiry of the leases.
 2. The company is in possession of approx. 10 acre land belonging to CIDCO which ONGC ceded to MDL during the year 1984 for the cost of ₹ 2 million. MDL is having permanently tenancy rights to co-terminus with the leasehold right of ONGC with the CIDCO land in their possession.
- (vii) Depreciation of ₹ 23.90 lakhs pertaining to lockdown period due to Covid - 19 pandemic is regrouped under Covid expenses.
- (viii) Some of the leases for plots taken on leasehold basis from MbPT have expired and are under renewal. MbPT has proposed the renewal of expired leases of four plots for a period of 30 years by an upfront payment of around ₹ 2731.40 million plus applicable taxes towards the lease premium and ₹ 410 million plus applicable taxes towards the arrears of rent for the period from Fiscal 2006 onwards. This proposal of lease renewal also provides the option of annual payment of lease rent for a period of 10 years amounting to approximately 194.4 million per annum plus applicable taxes. MDL has contested MbPT proposal and has recognised estimated reasonable lease rent in financial statements.
- (ix) The Company has implemented Ind AS 116 "Leases" from 01st April, 2019 with retrospective method and created "Right to use asset - Land" amounting to Rs. 8719 lakhs, "Right to use asset - Vehicles" amounting to ₹ 29 lakhs as on 01/04/2019. Leases that were accounted for as operating lease in accordance with Ind AS 17 Leases, are recognised at the present value retrospectively and discounted using lessee's incremental borrowing rate as on the date of inception of lease. As a result of implementing standard, for FY 2019-20, there is increase in Finance cost by ₹ 50.36 million, increase in depreciation and amortization expenses by ₹ 39.48 million and decrease in other expenses by Rs. 76.20 million. Opening Networth as on 01/04/2017 is reduced to the tune of ₹ 146.11 million (net of tax).

(x) **Assets jointly funded by MDL and Indian Navy**

₹ in million

Sr. No.	Particulars	Office and Factory Building	Electric Installations & Equipment	Plant and Equipment	CDPU	Temporary Structure	Ships , Launches & Boats	Office Equipment	Furniture and Fixtures	Intangible assets	Roads	Total as on 31-03-20	Total as on 31-03-19
1	Total Cost upto 31.03.2020	3,407.81	64.88	6,521.13	34.54	9.58	114.25	16.62	24.15	141.81	13.28	10,348.05	10,334.21
2	Less: Funded By Navy	2,550.89	62.79	6,133.66	34.54	9.58	98.33	15.84	24.15	118.14	-	9,047.92	9,035.08
3	Funded By MDL	856.92	2.09	387.47	-	-	15.92	0.78	-	23.67	13.28	1,300.13	1,299.13
	Previous Year's Figures	856.92	2.09	386.47	-	-	15.92	0.78	-	23.67	13.28	1,299.13	1,149.20

Note:

The above statement should be read with the Notes to the Restated Consolidated Summary Statements - Accounting Policies - Annexure V and Statement of Restatement Adjustments to Audited Consolidated Financial Statements - Annexure VII and Restated Consolidated Statement of Other Annexure XXVIII.

MAZAGON DOCK SHIPBUILDERS LIMITED

Annexure IX

Restated Consolidated Statement of Non-Current investments

(₹ in million)

Particulars	31st March, 2020	31st March, 2019	31st March, 2018	31st March, 2017
Investments				
Investments in equity instruments (Unquoted)				
Equity shares of Goa Shipyard Limited				
5,49,57,600 Equity shares of ₹ 5 each fully paid up (in FY 2019-20, FY 2018-19, FY 2017-18, FY 2016-17 5,49,57,600 Equity shares of ₹ 5 each fully paid up in Goa Shipyard Ltd. (GSL has issued Bonus shares in FY 2016-17 in the ratio of 1:1 and has also subdivided the face value from ₹ 10 to ₹ 5)	4,841.80	4,306.69	4,291.47	3,835.89
	4,841.80	4,306.69	4,291.47	3,835.89

Note:

The above statement should be read with the Notes to the Restated Consolidated Summary Statements - Accounting Policies - Annexure V and Statement of Restatement Adjustments to Audited Consolidated Financial Statements - Annexure VII and Restated Consolidated Statement of Other Annexure XXVIII.

MAZAGON DOCK SHIPBUILDERS LIMITED

Annexure X

Restated Consolidated Statement of Cash and Bank balances

(₹ in million)

Particulars	31st March, 2020		31st March, 2019		31st March, 2018		31st March, 2017	
Cash and cash equivalents								
Balances with banks:-								
- In current accounts								
i. In India	98.97		320.55		16.43		6.07	
ii. Outside India	8.68	107.65	7.09	327.64	9.80	26.23	7.93	14.00
- In cash credit accounts		0.01		0.18		-		-
- In flexi deposit accounts		4,725.13		6,968.99		3,709.52		1,414.78

- In fixed deposit accounts - maturity less than 3 months	-	-	-	-
Cash on hand	-	-	0.10	-
	4,832.79	7,296.81	3,735.85	1,428.78
Bank balance other than cash and cash equivalents				
In fixed deposit accounts - more than 3 months but not more than 12 months maturity	53,150.00	67,400.00	68,160.00	82,200.00
	53,150.00	67,400.00	68,160.00	82,200.00

Note:

The above statement should be read with the Notes to the Restated Consolidated Summary Statements - Accounting Policies - Annexure V and Statement of Restatement Adjustments to Audited Consolidated Financial Statements - Annexure VII and Restated Consolidated Statement of Other Annexure XXVIII.

MAZAGON DOCK SHIPBUILDERS LIMITED

Annexure XI

Restated Consolidated Statement of Other Assets

Capital work-in-progress

(₹ in million)

Particulars	As at 31st March, 2020		As at 31st March, 2019		As at 31st March, 2018		As at 31st March, 2017	
1. Own resources								
A. Tangible assets								
Opening balance	883.64		839.92		838.81		317.54	
Add: Expenditure during the period	931.03		1,698.82		1,182.79		1,242.53	
Less: Capitalisation during the period	1,016.62	798.05	1,655.10	883.64	1,181.68	839.92	721.26	838.81
B. Intangible assets under development								
Opening balance	-							
Add: Expenditure during the period	33.95		48.93		154.20		54.62	
Less: Capitalisation/adjustments during the period	33.95	-	48.93	-	154.20	-	54.62	-
2. Funded by Indian Navy								
A. Submarine facilities upgradation project								
Opening balance	4.03		13.90		145.47		1,378.30	
Add: Expenditure/adjustments during the period	-		1.50		41.32		165.62	

Less: Capitalisation/adjustments during the period	2.47	1.56	11.37	4.03	172.89	13.90	1,398.45	145.47
		799.61		887.67		853.82		984.28

Other Non current Financial assets

Loans

Particulars	As at 31st March, 2020		As at 31st March, 2019		As at 31st March, 2018		As at 31st March, 2017	
(Unsecured, considered good, unless otherwise stated)								
Security deposits								
Security deposits with Mumbai Port Trust		36.14		34.26		32.49		30.87
Other deposits		32.80		32.34		57.00		56.14
		68.94		66.60		89.49		87.01

Other financial assets

Particulars	As at 31st March, 2020		As at 31st March, 2019		As at 31st March, 2018		As at 31st March, 2017	
Fixed deposits with bank with maturity over 12 months (The above deposit is under lien with Mumbai Port Trust)		34.00		34.00		34.00		33.98
Leave encashment fund		1,500.48		1,401.16		-		-
		1,534.48		1,435.16		34.00		33.98

Non-current assets

Non-current tax asset (net)

Particulars	As at 31st March, 2020		As at 31st March, 2019		As at 31st March, 2018		As at 31st March, 2017	
Advance income tax paid		10,049.66		11,012.36		11,883.12		11,392.50
Less: Provision for tax		(7,790.34)		9,078.60		9,815.87		9,581.17
		2,259.32		1,933.76		2,067.25		1,811.33

Other non-current assets

Particulars	31st March, 2020		31st March, 2019		31st March, 2018		31st March, 2017	
(Unsecured, considered good unless otherwise stated)								

Capital advances		20.67		10.76		68.48		67.06
Deposits with custom and excise authorities		2.02		2.40		2.40		2.40
Other deposits								
Other receivables - considered good	1.13		0.85		1.91		0.41	
Other receivables - considered doubtful	279.09		279.09		279.53		294.60	
Less: Allowance for doubtful receivables	279.09	1.13	279.09	0.85	279.53	1.91	294.60	0.41
Advances paid to vendors - considered doubtful	6.24		6.24		6.24		0.24	
Less: Allowance for doubtful advances	6.24		6.24	-	6.24	-	0.24	-
VAT / sales tax receivable		1,088.71		1,250.40		1,157.41		1,257.44
GST input tax credit								
Services	884.64		1,018.56		742.69		-	
Materials	4,487.40	5,372.04	2,675.60	3,694.16	1,167.06	1,909.75	-	-
Export incentive receivable								
Considered good	19.28		19.28		37.12		37.11	
Considered doubtful	10.71		10.71		10.70		10.71	
	29.99		29.99		47.82		47.82	
Less: Allowance for doubtful receivables	10.71	19.28	10.71	19.28	10.70	37.12	10.71	37.11
Prepaid expenses								
Prepaid deposits (MbPT)	7.59		9.12		10.67		12.30	
Less: amortisation / unwinding of prepaid deposits	1.52		1.52		1.50		1.52	
Less: current	1.52	4.55	1.52	6.08	1.54	7.63	1.50	9.28
Others		9.11		6.20		10.50		14.44
		6,517.51		4,990.13		3,195.20		1,388.14

1. Amounts due from Directors / Promoters / Promoter group company / relative of promoters / relatives of Directors / Subsidiary companies for the year ended 31st March, 2020 is Nil (31st March, 2019, 2018, 2017 is Nil.)

Other Current financial assets

Loans

(₹ in million)

Particulars	31st March, 2020	31st March, 2019	31st March, 2018	31st March, 2017

(Unsecured, considered good)								
Employee related		14.75		38.45		9.12		10.22
Others		6.32		4.42		-		-
		21.07		42.87		9.12		10.22

Others

Particulars	31st March, 2020		31st March, 2019		31st March, 2018		31st March, 2017	
Insurance claims receivable		50.97		60.58		50.97		-
Interest accrued on deposits and advances		1,626.99		1,893.50		1,048.67		1,471.38
Other receivables		103.08		258.89		5.71		5.29
		1,781.04		2,212.97		1,105.35		1,476.67

Other current assets

Particulars	31st March, 2020		31st March, 2019		31st March, 2018		31st March, 2017	
(Unsecured, considered good)								
Advances other than capital advances								
Advances paid to vendors		59,691.59		41,934.22		40,902.80		29,614.43
Travel advance to employees		2.50		1.18		3.37		4.63
Others		2.58		2.51		17.73		22.84
Prepaid expenses								
Prepaid deposits (MbPT)		1.52		1.52		1.54		1.50
Others		27.43		220.78		129.57		92.98
		59,725.62		42,160.21		41,055.01		29,736.38

Note:

1. The above statement should be read with the Notes to the Restated Consolidated Summary Statements - Accounting Policies - Annexure V and Statement of Restatement Adjustments to Audited Consolidated Financial Statements - Annexure VII and Restated Consolidated Statement of Other Annexure XXVIII.

2. Amounts due from Directors / Promoters / Promoter group company / relative of promoters / relatives of Directors / Subsidiary companies for the year ended 31st March, 2020 is Nil (31st March, 2019, 2018, 2017 is Nil.)

MAZAGON DOCK SHIPBUILDERS LIMITED

Annexure XII

Restated Consolidated Statement of Deferred Tax Assets

(₹ in million)

Particulars	31st March, 2020		31st March, 2019		31st March, 2018		31st March, 2017	
Deferred tax assets								
Provisions	4,818.16		6,853.90		6,511.52		5,853.93	
Others	-	4,818.16	77.93	6,931.83	80.02	6,591.54	369.07	6,223.00
Deferred tax liabilities								
Service tax	-		(145.67)		(145.70)		(144.27)	
Depreciation	(701.58)		(966.35)		(924.10)		(871.54)	
Others	-	(701.58)	-	(1,112.02)	-	(1,069.80)	(138.88)	(1,154.69)
Deferred tax assets (net)		4,116.58		5,819.81		5,521.74		5,068.31

Note:

The above statement should be read with the Notes to the Restated Consolidated Summary Statements - Accounting Policies - Annexure V and Statement of Restatement Adjustments to Audited Consolidated Financial Statements - Annexure VII and Restated Consolidated Statement of Other Annexure XXVIII.

MAZAGON DOCK SHIPBUILDERS LIMITED
Annexure XIII
Restated Consolidated Statement of Inventories
(₹ in million)

Particulars	31st March, 2020		31st March, 2019		31st March, 2018		31st March, 2017	
Raw materials								
Material in stores	1,240.41		1,524.46		1,679.06		1,716.41	
Less: Provision for obsolescence	9.36	1,231.05	11.06	1,513.40	8.08	1,670.98	8.94	1,707.47
Stores and spares								
Material in stores	212.66		205.08		174.46		187.78	
Less: Provision for obsolescence	9.71	202.95	10.68	194.40	11.10	163.36	7.25	180.53
Equipment for specific projects								
Material in stores/site	36,816.69		35,794.51		32,952.73		36,380.23	
Less: Provision for obsolescence	-		-		15.50		18.08	
	36,816.69		35,794.51		32,937.23		36,362.15	
Stock in transit	7,968.51		221.61		947.50		1,971.71	
Materials pending inspection	-	44,785.20	171.43	36,187.55	2,131.69	36,016.42	53.88	38,387.74
Scrap		7.72		7.68		8.93		10.82
		46,226.92		37,903.03		37,859.69		40,286.56

Note:

(i) Inventory costing ₹ Nil (2019: ₹ Nil, 2018: ₹ 6210.70 million, 2017: ₹ 6210.70 million) is held with Original Equipment Manufacturer (OEM) and inventory costing ₹ 16.00 million (2019: 238.30 million, 2018: 8.90 million, 2017 : Nil) is held with other vendors.

(ii) Inventory costing ₹ 57.60 million (2019: Rs. 57.60 million, 2018: 57.60 million, 2017: 57.60 million) is held at customer's store.

(iii) The Company has provided obsolescence provision on the average of three years percentage due to lockdown situation for FY 2019-20. The cumulative provision as on 31st March, 2020 is ₹ 19.07 million (2019: ₹ 21.74 million, 2018: ₹ 19.18 million, 2017: ₹ 16.19 million)

(iv) The above statement should be read with the Notes to the Restated Consolidated Summary Statements - Accounting Policies - Annexure V and Statement of Restatement Adjustments to Audited Consolidated Financial Statements - Annexure VII and Restated Consolidated Statement of Other Annexure XXVIII.

MAZAGON DOCK SHIPBUILDERS LIMITED
Annexure XIV
Restated Consolidated Statement of Trade Receivables
Non current trade receivable
(₹ in million)

Particulars	31st March, 2020		31st March, 2019		31st March, 2018		31st March, 2017	
(Unsecured, Considered good, unless otherwise stated)								
Deferred debts		195.22		196.95		198.38		199.59
Less: Amount receivable within 12 months		39.13		39.13		39.10		39.13
		156.09		157.82		159.28		160.46

Current trade receivables

Particulars	31st March, 2020		31st March, 2019		31st March, 2018		31st March, 2017	
(Unsecured, considered good unless otherwise stated)								
Debts outstanding over six months								
Considered good	14,084.42		13,580.97		10,122.26		7,499.23	
Considered doubtful	1,340.47		1,803.10		1,600.20		1,369.25	
Less: Loss allowance	15,424.89		15,384.07		11,722.46		8,868.48	
Towards B&D spares	1,340.47	14,084.42	1,803.10	13,580.97	1,600.20	10,122.26	1,369.25	7,499.23
Considered good	503.24		1,147.95		1,011.49		617.72	
Considered doubtful	322.64		75.80		75.80		322.64	
Less: Loss allowance	825.88		1,223.75		1,087.29		940.36	
	322.64	503.24	75.80	1,147.95	75.80	1,011.49	322.64	617.72
		14,587.66		14,728.92		11,133.75		8,116.95

Breakup of Trade receivables

Particulars	31st March, 2020		31st March, 2019		31st March, 2018		31st March, 2017	
Trade receivables considered good - secured		-		-		-		-
Trade receivables considered good - unsecured		14,587.66		14,728.92		11,133.75		8,116.95
Trade receivables considered doubtful - secured		-		-		-		-
Trade receivables considered doubtful - unsecured		1,663.11		1,878.90		1,676.00		1,691.89
Trade receivables which have significant increase in credit risk		-		-		-		-
Trade receivables - credit impaired		-		-		-		-
Total		16,250.77		16,607.82		12,809.75		9,808.84
Loss allowance		1,663.11		1,878.90		1,676.00		1,691.89
Total trade receivables (current)		14,587.66		14,728.92		11,133.75		8,116.95

Note:

1. The above statement should be read with the Notes to the Restated Consolidated Summary Statements - Accounting Policies - Annexure V and Statement of Restatement Adjustments to Audited Consolidated Financial Statements - Annexure VII and Restated Consolidated Statement of Other Annexure XXVIII.

2. Amounts due from Directors/Promoters/Promoter Group Companies/Relatives of Promoters/Relatives of Directors/Subsidiary companies for the year ended 31st March, 2020 is Nil (31st March, 2019, 2018, 2017 is Nil.)

MAZAGON DOCK SHIPBUILDERS LIMITED
Annexure XV
Restated Consolidated Statement of Share Capital

(₹ in million)

Particulars	31st March, 2020		31st March, 2019		31st March, 2018		As at 31st March, 2017	
Authorized share capital								
32,37,20,000 (In FY 2018-19, FY 2017-18, FY 2016-17 3,23,72,000) equity shares of ₹ 10 each (₹ 10 each in FY 2017-18, ₹ 100 each in FY 2016-17).		3,237.20		3,237.20		3,237.20		3,237.20
		3,237.20		3,237.20		3,237.20		3,237.20

Issued, subscribed and fully paid-up shares 20,16,90,000 (In FY 2018-19 - 22,41,00,000, in FY 2017-18 22,41,00,000 in FY 2016-17-2,49,00,000) equity shares of ₹ 10 each (₹ 10 each in FY 2019-20, FY 2018-19, FY 2017-18, ₹ 100 each in FY 2016-17).								
		2,016.90		2,241.00		2,241.00		2,490.00
		2,016.90		2,241.00		2,241.00		2,490.00

All equity shares are held by the President of India and his nominees.

Particulars	31st March, 2020		31st March, 2019		31st March, 2018		As at 31st March, 2017	
Details of shareholding more than 5% shares in the Company	No. of Shares	Percentage holding	No. of Shares	Percentage holding	No. of Shares	Percentage holding	No. of Shares	Percentage holding
Shareholder								
President of India and his nominees	20,16,90,000	100%	22,41,00,000	100%	22,41,00,000	100%	2,49,00,000	100%

Note:

The above statement should be read with the Notes to the Restated Consolidated Summary Statements - Accounting Policies - Annexure V and Statement of Restatement Adjustments to Audited Consolidated Financial Statements - Annexure VII and Restated Consolidated Statement of Other Annexure XXVIII.

The Company has completed 10% Buyback of equity shares (No. Of Shares: 24.9 million of ₹10 each) for ₹2,534.86 million and ₹538.88 million tax thereon total amounting to ₹3,073.73 million in December 2017.

The Company has also completed 10% Buyback of equity shares (No. Of Shares: 22.41 million of ₹10 each) for ₹2,778.84 million and ₹558.20 million tax thereon total amounting to ₹3,337.04 million in March 2020.

The company had issued bonus shares in the ratio of 1:4 in the year 2016-17 amounting to ₹ 498 million.

MAZAGON DOCK SHIPBUILDERS LIMITED

Annexure XVI

Restated Consolidated Statement of Provisions

Long-term provisions

(₹ in million)

Particulars	31st March, 2020	31st March, 2019	31st March, 2018	31st March, 2017
Employee benefits				
Post retirement benefit schemes				
Medical	711.50	580.85	715.29	653.12
Gift card	54.17	61.70	7.88	7.32
Leave salary encashment	1,116.94	1,027.25	1,053.75	1,170.68
Welfare Expenses	-	39.95	34.54	37.75
Other provisions				
Provision for liquidated damages	10,241.48	10,241.47	10,241.47	10,241.48
Others	26.60	26.34	10.79	10.76
	12,150.69	11,977.56	12,063.72	12,121.11

Short-term provisions

Particulars	31st March, 2020	31st March, 2019	31st March, 2018	31st March, 2017
Employee benefit				
Post retirement benefit				
Medical	49.22	36.31	29.30	26.77
Gift card	8.60	7.96	0.90	2.17
Leave salary encashment	401.32	421.49	451.42	378.09
Gratuity	573.35	260.88	376.20	230.73
Welfare Expenses	-	9.67	15.20	13.44
Other provisions				
-	-	-	-	-
Guarantee repairs	192.50	202.76	285.53	122.53
Custom duty	42.59	42.59	42.60	42.59
Other	-	-	-	-
	1,267.58	981.66	1,201.15	816.32

Note:

The above statement should be read with the Notes to the Restated Consolidated Summary Statements - Accounting Policies - Annexure V and Statement of Restatement Adjustments to Audited Consolidated Financial Statements - Annexure VII and Restated Consolidated Statement of Other Annexure XXVIII.

MAZAGON DOCK SHIPBUILDERS LIMITED

Annexure XVII

Restated Consolidated Statement of Other Liabilities

Non current

Trade payables and other financial liabilities

(₹ in million)

Particulars	31st March, 2020		31st March, 2019		31st March, 2018		31st March, 2017	
Trade payables								
Total outstanding dues of creditors other than MSME								
Deferred payment liability to a foreign supplier		195.23		196.95		198.38		199.59
Less: Amount payable within 12 months		39.13		39.13		39.10		39.13
		156.10		157.82		159.28		160.46
Others								
Security and other deposits		11.63		10.24		6.80		1.41
Lease liability		348.45		345.03		365.87		384.11
		360.08		355.27		372.67		385.52

Other long-term liabilities

Particulars	31st March, 2020		31st March, 2019		31st March, 2018		31st March, 2017	
Funds received from customer for infrastructure projects	9,105.52		9,051.15		8,949.72		8,672.50	
Add: Received during the period	191.40		54.37		101.43		378.63	
Less: Transferred to fixed assets	7,235.23		7,235.23		7,235.23		7,235.23	

for capitalisation								
Less: Amortisation of deferred revenue	367.25	1,694.44	293.49	1,576.80	219.93	1,595.99	146.61	1,669.29
Deferred deposits		0.20		1.57		1.36		0.18
		1,694.64		1,578.37		1,597.35		1,669.47

Current

Trade payables and other financial liabilities

Particulars	31st March, 2020		31st March, 2019		31st March, 2018		31st March, 2017	
Trade payables								
Other vendors		47,468.06		28,946.57		23,737.43		9,092.70
Deferred payment liability to a foreign supplier		39.13		39.13		39.10		39.13
		47,507.19		28,985.70		23,776.53		9,131.83
Others financial liabilities								
Retention money payable		81.17		66.83		49.41		60.62
Liquidated damages payable		251.35		408.99		169.01		888.60
Interest payable on advances received from customer		227.60		264.57		81.38		105.13
Employee related		755.55		1,059.29		2,203.28		640.36
Others		4.61		504.72		5.06		5.97
Security and other deposits		44.34		62.62		70.57		46.43
		1,364.62		2,367.02		2,578.71		1,747.11

Other current liabilities

Particulars	31st March, 2020	31st March, 2019	31st March, 2018	31st March, 2017
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Statutory dues		434.75		219.21		97.79		251.06
Deferred Deposits		1.52		1.39		1.00		-
		436.27		220.60		98.79		251.06

Note:

The above statement should be read with the Notes to the Restated Consolidated Summary Statements - Accounting Policies - Annexure V and Statement of Restatement Adjustments to Audited Consolidated Financial Statements - Annexure VII and Restated Consolidated Statement of Other Annexure XXVIII.

MAZAGON DOCK SHIPBUILDERS LIMITED

Annexure XVIII

Restated Consolidated Statement of Revenue

Revenue from operations

(₹ in million)

Particulars	For the year ended 31st March, 2020	For the year ended 31st March, 2019	For the year ended 31st March, 2018	For the year ended 31st March, 2017
Contract revenue				
Ship construction	44,223.94	39,526.22	43,682.18	34,774.05
Sale of goods				
Sale of base and depot spares	3,889.07	6,519.40	991.54	376.93
Sale of services				
Ship Repair	1,589.34	31.30	-	(1.93)
Sale of services (others)	8.90	-	-	-
Other operating revenue				
Miscellaneous sale	11.81	-	-	-
Sale of scrap and stores	53.44	62.64	29.89	38.96
	49,776.50	46,139.56	44,703.61	35,190.82

Contract Revenue Recognition with Respect to Projects / Vessels in WIP:

Particulars	For the year ended 31st March, 2020	For the year ended 31st March, 2019	For the year ended 31st March, 2018	For the year ended 31st March, 2017
The amount of contract revenue recognised as revenue for the period	44,223.94	39,909.47	43,682.18	34,774.05

Aggregate amount of cost incurred and recognised profits (less recognised losses, if any)	2,17,331.10	2,12,936.84	1,73,908.82	1,71,285.11
The amount of advances received (gross)	3,39,123.50	3,41,831.97	2,98,585.70	2,91,622.60
The amount of retentions by customers	6,367.99	3,462.30	5,204.40	4,893.40

Note

1. The company has adopted Ind AS 115 from 1st April, 2018 with full modified retrospective approach. However, adoption of Ind AS 115 has no effect on profitability and turnover of the company except from FY 2018-19 onwards, the Company as principal has recognised revenue for supply of base and depot spares at the time of satisfactory completion of delivery as against recognition of only service charges as revenue in previous years as agent. This has resulted in increase in total revenue by Rs. 6080.47 million, 917.17 million, 348.66 million in FY 2018-19, FY 2017-18, FY 2016-17 respectively and no effect on profitability for the mentioned years.
2. The Company is engaged in the production of defence equipment and was exempted from 'Segment Reporting' vide notification S.O. 802(E) dtd. 23rd February, 2018 by amending notification no G.S.R. 463(E) dated 5th June, 2015. In view of the above, no disclosure is made separately by the Company on operating segments under Ind AS 115.
3. The company has delivered one ship in August, 2016. The total sales value of the ship is Rs. 24849.10 million of which amount Rs. 3205.40 million is recognised in the contract revenue for the year ended 31/03/2017. Balance amount pertains to accretion to Work in Progress inventory.
4. The company has delivered one submarine in September, 2017. The total sales value of the ship is Rs. 41381.20 million of which amount Rs. 1916.70 million is recognised in the contract revenue for the year ended 31/03/2018. Sales value of Rs. 157.60 million pertaining to Shipbuilding activity is included in Contract Revenue for the year ended 31st March, 2018. Balance amount pertains to accretion to Work in Progress inventory.
5. Sales value of Rs. 663.50 million pertaining to Submarine & Rs. 234.70 million pertaining to Shipbuilding activity is included in Contract Revenue for the year ended 31st March, 2019. Balance amount pertains to accretion to Work in Progress inventory.
6. The company has delivered one submarine in September, 2019. The total sales value of the ship is Rs. 41321.20 million of which amount of Rs. 1349.50 million is recognised in the contract revenue for the year ended 31/03/2020. Sales value of Rs. 97.80 million pertaining to Shipbuilding activity is included in Contract Revenue for the year ended 31st March, 2020. Balance amount pertains to accretion to Work in Progress inventory.

MAZAGON DOCK SHIPBUILDERS LIMITED
Annexure XIX
Restated Consolidated Statement of Other Income
(₹ in million)

Particulars	Nature (Recurring / Non-recurring)	Related / not related to business activity	For the year ended 31st March, 2020		For the year ended 31st March, 2019		For the year ended 31st March, 2018		For the year ended 31st March, 2017	
Interest from										
Deposits with banks	Recurring	Related	5,368.08		5,511.77		4,891.18		6,403.49	
Less: Interest liability to customer on advances	Recurring	Related	227.60		264.57		81.38		105.13	
			5,140.48		5,247.20		4,809.80		6,298.36	
On income tax refund	Non - recurring	Not related	-		141.02		-		11.83	
Other interest	Recurring	Not related	137.32	5,277.80	23.32	5,411.54	17.30	4,827.10	18.60	6,328.79
Other non-operating income										
Liabilities / provisions no longer required written back	Non - recurring	Related		15.55		189.93		567.42		229.72
Provision for obsolete stock reversed	Recurring	Related		2.67		-		-		3.50
Changes in inventory of scrap	Recurring	Related		0.05		-		-		
Insurance claims	Non - recurring	Not related		-		10.77		-		1.58
Liquidated damages recovered										
Capital	Non - recurring	Related		42.96		7.32		18.47		5.24
Others	Non - recurring	Related		67.04		30.24		3.11		19.77

Unwinding of lease charges - Land	Recurring	Related		4.72		2.86		1.11		-
Unwinding of lease charges - Vehicles	Recurring	Related		12.68		0.15		-		-
Miscellaneous income / recoveries	Recurring	Related		37.68		139.87		41.96		39.99
Amortisation gain on deferred deposits of Vendors	Recurring	Related		1.43		1.32		0.69		0.16
Amortisation of deferred revenue (Customer funded assets)	Recurring	Related		73.75		73.73		73.30		25.41
Interest Income on deferred payment liability to foreign supplier	Recurring	Related		37.42		37.69		37.92		38.80
Interest Income on deferred deposit with MbPT	Recurring	Related		1.89		1.76		1.60		1.55
Foreign exchange variation (net)	Recurring	Related								
Income	Recurring	Related	2.39		-		-		-	
Less: Loss	Recurring	Related	(1.46)	0.93	-	-	-	-	-	-
				5,576.57		5,907.18		5,572.68		7,557.81

Note:

The above statement should be read with the Notes to the Restated Consolidated Summary Statements - Accounting Policies - Annexure V and Statement of Restatement Adjustments to Audited Consolidated Financial Statements - Annexure VII and Restated Consolidated Statement of Other Annexure XXVIII.

MAZAGON DOCK SHIPBUILDERS LIMITED
Annexure XX
Restated Consolidated Statement of Cost of raw material consumed
(₹ in million)

Particulars	31st March, 2020	31st March, 2019	31st March, 2018	31st March, 2017
Opening stock				
Raw materials, stores and spares	1,729.54	1,853.51	1,904.20	1,230.60
Equipment for specific projects	35,794.51	32,952.74	36,380.20	39,167.30
Stock-in-transit and materials pending inspection	393.04	3,079.19	2,025.60	2,185.50
Add: Purchases	33,540.17	25,843.65	24,697.83	19,363.10
Less: Closing stock	71,457.26	63,729.09	65,007.83	61,946.50
Raw materials, stores and spares	1,453.07	1,729.54	1,853.52	1,904.19
Equipment for specific projects	36,816.69	35,794.51	32,952.73	36,380.23
Stock-in-transit and materials pending inspection	7,968.51	393.04	3,079.19	2,025.59
Less: Reduction in Value-included in Other Expenses	25,218.99	25,812.00	27,122.39	21,636.49
Less: Provision for obsolete stock	(2.67)	2.55	3.00	6.11
Less: Stores and spares consumption included in repairs and maintenance	-	0.05	0.20	1.32
Less: Stores and spares consumption included in other expenses	189.94	238.19	190.26	228.31
	25,031.72	25,571.21	26,928.93	21,400.75

Note:

The above statement should be read with the Notes to the Restated Consolidated Summary Statements - Accounting Policies - Annexure V and Statement of Restatement Adjustments to Audited Consolidated Financial Statements - Annexure VII and Restated Consolidated Statement of Other Annexure XXVIII.

MAZAGON DOCK SHIPBUILDERS LIMITED**Annexure XXI****Notes to Restated Consolidated Statements of Employee Benefit Expense****(₹ in million)**

Particulars	31st March, 2020	31st March, 2019	31st March, 2018	31st March, 2017
Salaries, wages, allowances and bonus	6,009.00	5,155.04	7,033.93	5,444.15
Pension	192.75	193.86	157.52	117.00
Contribution to provident fund	429.58	487.61	417.26	406.63
Contribution to employees state insurance scheme	3.65	38.09	62.37	18.63
Workmen and staff welfare expenses	770.60	459.02	585.92	651.85
Gratuity	121.25	235.46	259.34	151.04
Encashment of privilege leave	402.51	325.58	340.66	499.07
	7,929.34	6,894.66	8,857.00	7,288.37

Note:

1. The total employee benefit expenses incurred amounting to Rs. 99.27 million towards employee benefits for the lockdown period are disclosed as exceptional item in the statement of Profit and loss for FY 2019-20 (FY 2018-19 - Nil, FY 2017-18 - Nil, FY 2016-17 - Nil).
2. The above statement should be read with the Notes to the Restated Consolidated Summary Statements - Accounting Policies - Annexure V and Statement of Restatement Adjustments to Audited Consolidated Financial Statements - Annexure VII and Restated Consolidated Statement of Other Annexure XXVIII.

MAZAGON DOCK SHIPBUILDERS LIMITED**Annexure XXII****Restated Consolidated Statements of Finance Cost****(₹ in million)**

Particulars	31st March, 2020	31st March, 2019	31st March, 2018	31st March, 2017
Interest cost on deferred deposits of vendors	1.44	1.20	0.60	0.15
Interest cost on deferred payment liability to foreign supplier	37.42	37.69	37.92	38.80
Interest cost on lease	50.36	49.75	52.29	54.18
Others	3.42	2.12	-	-
	92.64	90.76	90.81	93.13

Note:

The above statement should be read with the Notes to the Restated Consolidated Summary Statements - Accounting Policies - Annexure V and Statement of Restatement Adjustments to Audited Consolidated Financial Statements - Annexure VII and Restated Consolidated Statement of Other Annexure XXVIII.

MAZAGON DOCK SHIPBUILDERS LIMITED

Annexure XXIII

Restated Consolidated Statements of Other Expenses

Other expenses - projects related

(₹ in million)

Particulars	31st March, 2020	31st March, 2019	31st March, 2018	31st March, 2017
Technician fees and other expenses	319.59	252.84	155.84	343.89
Service tax expenses	-	-	131.49	249.42
Technical know-how expenses (net of reversals)	-	-	(9.83)	9.84
Advising team fees and other expenses	145.37	173.30	381.72	210.03
Facility hire	70.43	148.21	74.70	69.04
Rent	-	8.36	6.98	6.69
Insurance	-	-	-	1.02
Bank charges and guarantee commission	32.79		23.47	27.78
Travelling expenses	12.53	7.22	15.82	32.01
Sea Trial, launching and commissioning expenses	24.31	3.06	2.76	73.41
Legal, professional and consultant fees	499.90	86.22	191.96	106.82
Training expenses	-	104.33	463.68	258.39
Miscellaneous expenses	32.12	26.65	73.47	28.79
	1,137.04	810.19	1,512.06	1,417.13

Other expenses

Particulars	31st March, 2020	31st March, 2019	31st March, 2018	31st March, 2017
Repairs and maintenance:				
Buildings	23.81	187.13	26.71	71.29
Plant and machinery	39.62	191.48	196.43	168.70
Steam launches and boats, motor cars, lorries, etc.	103.72	100.81	83.38	132.86
Dredging				-

Less: Work done internally and other expenditure which has been included in other heads of expenses	(8.29)	(239.93)	(249.47)	(241.78)
	158.86	239.49	57.05	131.07
Facility hire	64.08	59.92	74.25	72.93
Water expenses	16.44	23.49	18.21	26.39
Rent	1.03	0.22	4.07	11.80
Insurance	64.94	37.91	38.38	39.83
Rates and taxes	66.72	85.67	75.27	63.34
Bank charges and guarantee commission	1.94	0.60	1.53	2.36
Printing and stationery	6.51	7.56	10.33	6.36
Travelling expenses	71.65	60.99	59.56	76.60
Business promotion expenses	86.14	55.70	87.47	76.88
Sea trial, launching and commissioning expenses	2.98	0.52	1.50	17.61
Corporate membership expenses	1.48	3.21	2.32	1.85
Changes in inventory of scrap	-	1.26	1.88	-
Foreign exchange variation (net)				
Loss	-	1.49	4.25	20.87
Less: Profit	-	(0.83)	(2.40)	(19.82)
Miscellaneous expenses	59.18	423.21	106.30	213.05
Donation	12.00	-	-	-
Audit fees	0.94	0.83	0.75	1.15
Vehicle hire charges	7.95	3.42	3.34	3.27
Legal, professional and consultant fees	11.46	40.83	24.43	44.17
Books and periodicals	7.14	6.64	8.31	1.20
Postage, telegrams and phones	14.44	11.31	15.90	16.14
Training expenses	15.24	14.29	24.91	20.59
CISF and security board expenses	340.17	272.51	233.86	257.61
Directors fees and expenses	1.08	0.95	0.82	0.92
Provision for obsolete stock	-	2.55	3.00	13.65
Consumption of stores and spares etc.	189.94	238.19	190.26	228.31

Other interest	3.43	4.47	4.43	55.20
Amortisation / unwinding of prepaid deposits (MbPT)	1.54	1.52	1.52	1.52
Corporate social responsibility expenses	156.26	234.69	242.60	136.53
Sale / scrapping of fixed assets (net)				
Loss	21.17	3.75	4.64	-
Less: Profit	(0.87)	(1.96)	(2.72)	-
	1,383.84	1,834.40	1,296.02	1,523.88

(i) Foreign Exchange gain / loss on raw materials and project specific equipment's has been considered in Cost of Material Consumed.

(ii) Expenditure on Research and Development and allied expenses aggregating to ₹917.70 million (2019: ₹854.00 million, 2018: ₹751.10 million, 2017: ₹770.90 million) is reflected under respective heads in the above notes.

Provisions

Particulars	31st March, 2020	31st March, 2019	31st March, 2018	31st March, 2017
Doubtful debts / receivable	246.85	388.94	29.12	582.23
Guarantee repairs	-	-	163.00	10.00
Others	139.61	-	0.09	-
	386.46	388.94	192.21	592.23

Mazagon Dock Shipbuilders Limited

Annexure XXIIIA

Restated Consolidated Statement of Exceptional items

(₹ in million)

Sr. No.	Particulars	31st March, 2020	31st March, 2019	31st March, 2018	31st March, 2017
1	Employee Benefits	99.27	-	-	-
2	Depreciation	23.90	-	-	-
	Total	123.17	-	-	-

Note:

The above statement should be read with the Notes to the Restated Consolidated Summary Statements - Accounting Policies - Annexure V and Statement of Restatement Adjustments to Audited Consolidated Financial Statements - Annexure VII and Restated Consolidated Statement of Other Annexure XXVIII.

MAZAGON DOCK SHIPBUILDERS LIMITED

Annexure XXIV

Restated Consolidated Statement of Related Party Transactions

i) Key Managerial Personnel

₹ in million

Particulars	Remuneration*			
	31st March, 2020	31st March, 2019	31st March, 2018	31st March, 2017
RAAdm R K Shrawat (Upto 31.12.2016)	-	-	-	11.40
AVSM (Retd)				
Cmde. Rakesh Anand (Upto 30.11.2019)	10.70	5.90	5.69	5.24
(Retd)				
Vice Admiral Narayan Prasad (Retd) (From 30.12.2019)	1.10	-	-	-
Capt Rajiv Lath (Retd) (Upto 31.10.2019)	8.90	5.40	5.49	5.11
Cdr Jasbir Singh** (From 01.11.2019)	1.80	-	-	-
Chairman and Managing Director				
Chairman and Managing Director				
Chairman and Managing Director				
Chairman and Managing Director				
Director (Submarine & Heavy Engineering)				
Director (Submarine & Heavy Engineering)				
Director (Finance)				
Director (Finance)				
Director (Corporate Planning & Personnel)				
Director (Ship Building)				
Director (Ship Building)				

* As per Statement of Profit and Loss Account.

** Excluding payment of ₹ 0.8 million related to earlier capacity.

Besides the remuneration indicated above, the Chairman and Managing Director and four Functional Directors are allowed to use Company's Car for private purposes upto 1000 kms per month, for which charges were collected at the rates prescribed by Government of India.

ii) Other Related Parties

Apart from transaction reported above, the company has transactions with other government related entities which includes but not limited to the following;

a) Ministry of Defence

₹ in million

Particulars	Year ended	Revenue from related party	Amounts receivable /(payable) by related parties
Ministry of Defence	31st March, 2020	49,702.35	16,250.77
	31st March, 2019	46,045.62	16,607.82
	31st March, 2018	44,673.72	12,809.75
	31st March, 2017	35,150.98	9,808.84

b) Transaction with Goa Shipyard Limited (Associate company) which includes rent, sales & amount receivable are not significant in nature.

c) The transactions are conducted in the ordinary course of the company business.

Note:

The above statement should be read with the Notes to the Restated Consolidated Summary Statements - Accounting Policies - Annexure V and Statement of Restatement Adjustments to Audited Consolidated Financial Statements - Annexure VII and Restated Consolidated Statement of Other Annexure XXVIII.

MAZAGON DOCK SHIPBUILDERS LIMITED
Annexure XXV
Restated Consolidated Statement of Contingent liabilities and capital commitments
A Contingent liabilities and commitments:
(₹ in million)

Sr. No.	Particulars	As at			
		31st March, 2020	31st March, 2019	31st March, 2018	31st March, 2017
1					
	a) Estimated amount of contracts remaining to be executed on capital account.	135.51	784.70	605.90	575.40
	b) Estimated amount of liquidated damages on contracts under execution.	11,004.50	11,004.50	971.80	-
	c) Position of non-fund based limits utilized for:				
	(i) Letters of credit	10,259.39	7,689.90	8,928.27	8,766.40
	(ii) Guarantees and counter guarantees	72.55	188.30	84.28	72.60
	d) Indemnity Bonds issued by the Company to customers for various contracts.	4,27,136.98	5,07,663.30	5,06,041.02	4,83,387.50
	e) Bonus to eligible employees as per Payment of Bonus Act for the year 2014-15.	46.70	46.70	46.70	46.70

2 Claims against the Company pending under litigation not acknowledged as debts in respect of claims made by:

Sr. No.	Particulars	As at			
		31st March, 2020	31st March, 2019	31st March, 2018	31st March, 2017
i)	Suppliers and sub-contractors	83.01	49.80	60.20	139.00
ii)	Others	238.40	583.20	429.68	348.70
iii)	Interest on (i) and (ii) above	35.20	1,294.80	1,245.73	1,295.70
		356.61	1,927.80	1,735.61	1,783.40

3 Amounts paid / payable by Company and reimbursable by Customers in the matters under dispute pending at various Assessment / Appellate Authorities relating to:

	Particulars	As at
--	-------------	-------

Sr. No.		31st March, 2020	31st March, 2019	31st March, 2018	31st March, 2017
i)	Sales Tax *	11,541.56	11,515.00	11,523.09	11,228.70
ii)	Excise Duty				
	a) On Vendors	19.70	19.00	18.38	17.70
	b) On MDL	2.90	2.90	2.77	2.70
		22.60	21.90	21.15	20.40
		11,564.16	11,536.90	11,544.24	11,249.10

*Against the above claim, part payments of ₹ 68.10 million (In 2019: 67.56 million, 2018: ₹ 61.40 million, 2017: ₹ 58.40 million) have been made under protest.

The Excise authorities have passed an order dated 31.05.2013 resulting in demand for ₹ 19.70 million inclusive of interest and penalty (In 2019: ₹ 19.24 million, 2018: ₹ 19.24 million, 2017: ₹ 18.83 million) in respect of BBLRP Project Job Work carried out at Nhava Yard, for the removals during the period March 2007-March 2008. The Company has filed an appeal at CESTAT against the order of the Commissioner. The final hearing is in progress.

4 Appeals against disputed tax demands pending before Adjudicating / Appellate Authorities not provided for in matters relating to:

Sr. No.	Particulars	As at			
		31st March, 2020	31st March, 2019	31st March, 2018	31st March, 2017
i)	Excise Duty	1.50	1.50	1.50	1.50
ii)	Service Tax* (including interest and penalties)	423.60	706.70	697.20	687.70
iii)	Income Tax	-	-	514.82	441.80
		425.10	708.20	1,213.52	1,131.00

* Includes ₹ 292.80 million (In 2019: ₹ 292.80 million, 2018: ₹ 292.70 million, 2017: ₹ 292.70 million) towards Show Cause Notices issued by the Service Tax Department for the years from 2005-06 to 2013-14.

5 Appeals pending against disputed demands pending before Adjudicating / Appellate authorities

Particulars	As at			
	31st March, 2020	31st March, 2019	31st March, 2018	31st March, 2017
Custom Duty	0.80	0.80	2.80	2.80

B Letters seeking confirmation of balances in the accounts of vendor balances are sent to vendors on yearly basis. On the basis of replies received from certain vendors, adjustments wherever necessary have been made in the accounts.

- C For Financial Year 2016-17, 2017-18, 2018-19 and 2019-20: Balances due to / from Indian Navy included in current assets / current liabilities are subject to reconciliation and confirmation. Consequent adjustments thereof, if any, will be given effect to in the books of account in the year of completion of the reconciliation process.

D Normal Operating Cycle

1. The classification of current and non-current balances of assets and liabilities are made in accordance with the normal operating cycle defined as follows -

The Normal Operating Cycle in respect of different business activities is defined as under-
a) In case of ship / submarine building and ship/submarine repair and refit activities, normal operating cycle is considered as the time period from the effective date of the Contract/LOI to the date of expiry of guarantee period.

b) In case of other business activities, normal operating cycle will be the time period from the effective date of the contract/order to the date of expiry of guarantee period.

Note:

The above statement should be read with the Notes to the Restated Consolidated Summary Statements - Accounting Policies - Annexure V and Statement of Restatement Adjustments to Audited Consolidated Financial Statements - Annexure VII and Restated Consolidated Statement of Other Annexure XXVIII.

MAZAGON DOCK SHIPBUILDERS LIMITED

Annexure XXVI

Statement Dividend paid

Particulars	2019-20	2018-19	2017-18	2016-17
Number of equity shares outstanding	20,16,90,000	22,41,00,000	22,41,00,000	2,49,00,000
<u>Dividend paid (₹ in million)</u>	-	-	-	-
Final	558.20	-	654.10	992.00
Tax on above dividend	114.77	-	133.16	201.90
Rate of Dividend (%)	27.68%	NA	29.19%	39.84%
Dividend per equity share (₹)	2.77	-	2.92	39.84
Interim	1,613.40	1,000.00	1,800.00	1,000.00
Tax on above dividend	331.62	205.55	366.44	203.60
Rate of Dividend (%)	79.99%	44.62%	80.32%	40.16%
Dividend per equity share (₹)	8.00	4.46	8.03	40.16

Note:

1. The above statement should be read with the Notes to the Restated Consolidated Summary Statements - Accounting Policies - Annexure V and Statement of Restatement Adjustments to Audited Consolidated Financial Statements - Annexure VII and Restated Consolidated Statement of Other Annexure XXVIII.

2. Shareholders in Annual General Meeting held on 22nd September, 2017 have approved split of equity shares from face value of ₹ 100 to ₹ 10 per share. Accordingly, number of shares have increased 24.90 million to 249.00 million. The Company has completed 10% Buyback of equity shares (No. Of Shares: 24.9 million of ₹10 each) for ₹2,534.86 million and ₹538.88 million tax thereon total amounting to ₹3,073.73 million in December 2017.

The Company has also completed 10% Buyback of equity shares (No. Of Shares: 22.41 million of ₹10 each) for ₹2,778.84 million and ₹558.20 million tax thereon total amounting to ₹3,337.04 million in March 2020.

3. The Board has recommended the final dividend for FY 2019-20 of ₹ 461.70 million. This proposed dividend is subject to the approval of shareholders in ensuing Annual General Meeting.

MAZAGON DOCK SHIPBUILDERS LIMITED

Annexure XXVII

Restated Consolidated Statement of Accounting Ratios

Sl. No.	Particulars		For the year ended 31st March ,2020	For the year ended 31st March ,2019	For the year ended 31st March ,2018	For the year ended 31st March ,2017
A	Earning Per Share (EPS) - Basic and Diluted	A				
	Restated Net Profit / (Loss) as per Profit and loss for calculation of basic EPS (Rupees in million)		4,770.59	5,324.74	4,961.73	5,982.58
	Net Profit / (Loss) for calculation of basic EPS (₹ in million)		4,770.59	5,324.74	4,961.73	5,982.58
	Weighted average number of equity shares outstanding	B	22,41,00,000	22,41,00,000	2,49,00,000	2,49,00,000
	Bonus shares issued in FY 2016-17, restated for all periods		-	-	-	-
	Weighted average number of equity shares after considering Share Split (during year ended 31st March 2018) from FV ₹ 100 to FV ₹ 10 for calculating basic EPS		22,41,00,000	22,41,00,000	24,90,00,000	24,90,00,000
	Buyback of shares	B	2,24,10,000		2,49,00,000	
	Weighted average number of equity shares after considering Buy back for calculating basic EPS		22,33,63,233	22,41,00,000	24,07,00,000	24,90,00,000
	EPS (in ₹) - Basic	A/B	21.36	23.75	20.61	24.03

	EPS (in ₹) - Diluted	C	21.36	23.75	20.61	24.03
B	Return on net worth Restated Profit / (Loss) after Tax (₹ In million) Restated Net Worth for Equity Shareholders (₹ in million) Return on Networth (%)	D E D/E*100	4,770.59 30,691.31 15.54%	5,324.74 32,169.19 16.55%	4,961.73 28,340.51 17.51%	5,982.58 29,901.49 20.01%
C	Net Asset Value Per Equity Share Net worth at the end of the periods (₹ in million) Number of equity shares outstanding at the end of the periods Net Asset Value Per Share (₹)	F G/H F/G	30,691.31 20,16,90,000 152.17	32,169.19 22,41,00,000 143.55	28,340.51 22,41,00,000 126.46	29,901.49 24,90,00,000 120.09
D	Earnings before interest, tax, depreciation and amortization (EBITDA)		8,256.27	8,515.17	7,119.72	8,815.24

Note:

The above ratios have been computed on the basis of the Restated Summary Statements - Annexure I & Annexure II.

Formula:

Basic Earnings per share (Rupees) $\frac{\text{Profit/Loss after tax (as restated) attributable to Owners}}{\text{Weighted average number of equity shares}}$

Diluted Earnings per share (Rupees) $\frac{\text{Profit/Loss after tax (as restated after adjustments for diluted)}}{\text{Weighted average number of equity shares}}$

Return on net worth (%) $\frac{\text{Profit/Loss after tax (as restated)}}{\text{Net worth at the end of the years}} \times 100$

Net Asset Value per equity share (Rupees) $\frac{\text{Net worth at the end of the periods (as restated)}}{\text{Total number of equity shares outstanding at end of the periods}}$

Earnings before interest, taxes, depreciation and amortization (Rupees) = Profit before tax + Finance cost + depreciation and amortization expenses.

i) The figures disclosed above are based on the Restated Consolidated Summary Statements of Assets and Liabilities of the Company.

ii) The above statement should be read with the notes to Restated Consolidated Summary Statements as appearing in Annexure IV and Statement of Restatement Adjustments to Audited Consolidated Financial Statements appearing in Annexure VII.

iii) Net worth for ratios mentioned represents sum of Paid-up share capital, surplus/Other equity (general surplus, capital surplus, capital redemption surplus and retained earnings).

iv) Earnings per share calculations are in accordance with Ind AS 33 - Earnings per share, notified under Section 133 of the Companies Act, 2013, read together with paragraph 7 of the Companies (Accounts) Rules, 2014. As per Ind AS 33, in case of bonus share, the number of shares outstanding before the event is adjusted for the proportionate change in the number of

equity shares outstanding as if the event has occurred at the beginning of the earliest period reported. Weighted average number of equity shares outstanding during all the previous periods have been considered accordingly.

v) Weighted average number of equity shares is the number of equity shares outstanding at the beginning of the period adjusted by the number of equity shares issued during period multiplied by the time weighting factor. The time weighting factor is the number of days for which the specific shares are outstanding as a proportion of total number .

vi) During the year ended March 31, 2017, the company issued Bonus shares in the ratio of 1:4 to the existing shareholders by way of capitalization of capital redemption reserve which has been approved at the Annual General Meeting of the company held on September 28,2016.

vii) The Company has completed 10% Buyback of equity shares (No. of Shares: 24.90 million of ₹ 10 each) for ₹ 2534.86 million and ₹ 538.88 million tax thereon total amounting to ₹ 3,073.73 million in December 2017.

The Company has further completed 10% Buyback of equity shares (No. Of Shares: 22.41 million of ₹10 each) for ₹2,778.84 million and ₹558.20 million tax thereon total amounting to ₹3,337.04 million in March 2020.

MAZAGON DOCK SHIPBUILDERS LIMITED

Annexure XXVIII

1 Employee Benefits

1.1 Various benefits provided to employees are classified as under:-

(₹ in million)

(I) Defined Contribution Plans	31st March, 2020	31st March, 2019	31st March, 2018	31st March, 2017
(a) Provident Fund				
(b) State Defined Contribution Plans				
(i) Employers' Contribution to Employees' State Insurance				
(ii) Employers' Contribution to Employees' Pension Scheme, 1995.				
(iii) Employers' Contribution to Employees' Deposit Linked Insurance Scheme.				
During the year, the Company has recognized the following amounts in the Profit and Loss Account:-				
1. Employers' Contribution to Provident Fund	420.84	474.20	413.50	392.10
2. Employers' Contribution to Employees' State Insurance	3.65	38.09	62.30	18.60
3. Employers' Contribution to EPS (Employees' Pension Scheme)	192.70	193.90	157.50	117.00
4. Employers' Contribution to Employees' Deposit Linked Insurance Scheme	8.75	13.40	3.70	14.50

Retirement benefits in the form of Provident Fund and Pension are defined contribution schemes and the contribution is charged to the statement of profit and loss of the year when the contributions to the respective funds are due. There are no obligations other than the contribution payable to the respective funds.

(II) Defined Benefit Plans

Contribution to Gratuity Fund (Funded Scheme)	31st March, 2020	31st March, 2019	31st March, 2018	31st March, 2017
Actuarial valuation was performed by an insurer in respect of the aforesaid Defined Benefit Plans based on the following assumptions:-				
1 Discount Rate (per annum)	6.50%	7.50%	7.25%	7.25%
2 Rate of increase in compensation levels	7.00%	7.00%	7.50%	7.50%

Gratuity liability is a defined benefit obligation and is provided for, on the basis of an actuarial valuation on projected net credit method made at the end of each financial year. The Gratuity Fund is invested in a Group Gratuity-cum-Life Assurance cash accumulation policy by an insurer. The investment return earned on the policy comprises interest declared by an insurer having regard to its investment earnings. It is known that insurer's overall portfolio of assets is well diversified and as such, the long term return on the policy is expected to be higher than the rate of return on Central Government Bonds. Historically too, the returns declared by an insurer on such policies have been higher than Government Bond yields.

Particulars	31st March, 2020	31st March, 2019	31st March, 2018	31st March, 2017
Opening Balance	2,778.50	2,599.90	2,105.80	2,246.90
Add : Credit from Company	46.00	500.00	662.71	21.40
Less : Amount paid towards claims	(642.90)	(503.50)	(324.39)	(333.90)
Add : Interest credited	181.07	182.10	155.75	171.40
Closing Balance	2,362.67	2,778.50	2,599.86	2,105.80
Present value of past service benefit	2,786.41	2,871.60	2,807.16	2,236.60

The actuarial liability excludes the fixed term employees, for which separate provision exists.

1.2 Actuarial valuation of liability towards Gratuity

Defined Benefit Plans Gratuity - as per actuarial valuation

The Ind AS-19 stipulates that the rate used to discount post-employment benefit obligation (both funded & non-funded) shall be determined by reference to market yields at the end of reporting period on government bonds. The currency and term of the government bonds shall be consistent with the currency and estimated term of the post-employment benefit obligation.

In the computation of gratuity liability, Projected Unit Credit Method is used.

Particulars	31st March, 2020	31st March, 2019	31st March, 2018	31st March, 2017
i) Assumptions				
a) Discount Rate	6.50%	7.50%	7.50%	7.25%
b) Salary Escalation	7.00%	7.00%	7.00%	7.50%

	c) Actual Rate of Return = Estimated Rate of Return as ARD falls on 31st March	6.50%	7.36%	8.20%	8.19%
	d) Expected average remaining working lives of employees (years)	14	14	14	14
ii)	Table showing changes in present value of obligations				
	Present value of obligations as at beginning of year	2,871.60	2,807.20	2,236.60	2,275.00
	Add: Transfer of canteen liability	38.03	-	-	-
		2,909.63	2,807.20	2,236.60	2,275.00
	Interest cost	177.34	210.50	162.16	170.60
	Current service cost	140.93	134.90	128.41	111.40
	Benefits paid	(642.90)	(503.50)	(324.39)	(333.90)
	Actuarial (gain) / loss on obligations	201.41	222.40	604.38	13.50
	Present value of obligations as at end of year	2,786.41	2,871.60	2,807.16	2,236.60
iii)	Table showing changes in the fair value of plan assets				
	Fair value of plan assets at beginning of year	2,778.50	2,599.90	2,105.80	2,246.90
	Expected return on plan assets	181.07	182.10	155.75	171.40
	Contributions	46.00	500.00	662.71	21.40
	Benefits paid	(642.90)	(503.50)	(324.39)	(333.90)
	Actuarial (gain) / loss on plan assets	-	-	-	-
	Fair value of plan assets at the end of year	2,362.67	2,778.50	2,599.86	2,105.80
iv)	Table showing fair value of plan assets				
	Fair value of plan assets at beginning of year	2,778.50	2,599.90	2,105.80	2,246.90
	Actual return on plan assets	181.07	182.10	155.75	171.40
	Contributions	46.00	500.00	662.71	21.40
	Benefits paid	(642.90)	(503.50)	(324.39)	(333.90)
	Fair value of plan assets at the end of year	2,362.67	2,778.50	2,599.86	2,105.80
	Funded status	(423.74)	(93.10)	(207.29)	(130.80)
	Excess of Actual over estimated return on plan assets	-	-	-	-
v)	Actuarial gain / loss recognized				
	Actuarial (gain) / loss for the year - obligation	228.73	222.40	604.38	13.50
	Actuarial (gain) / loss for the year - plan assets	-	-	-	-

	Total (gain) / loss for the year	228.73	222.40	604.38	13.50
	Actuarial (gain) / loss recognised in the year	228.73	222.40	604.38	13.50
	Un-recognised actuarial (gains) / losses at the end of year	-	-	-	-
vi)	The amounts to be recognized in the balance sheet				
	Present value of obligations as at the end of year	2,786.41	2,871.60	2,807.16	2,236.60
	Fair value of plan assets as at the end of the year	2,362.67	2,778.50	2,599.86	2,105.80
	Funded status	(423.74)	(93.10)	(207.29)	(130.80)
	Net Asset / (Liability) recognized in balance sheet	(423.74)	(93.10)	(207.29)	(130.80)
vii)	Expenses recognized in statement of Profit and Loss				
	Current service cost	140.93	134.90	128.41	111.40
	Interest cost	6.98	7.78	9.49	170.60
	Expected return on plan assets	(181.07)	(182.10)	(155.75)	(171.40)
	Expenses recognized in statement of profit and loss	147.92	142.68	137.89	110.60
viii)	Expenses recognized in Other Comprehensive Income				
	Actuarial (gain) / loss recognised in the year	228.73	222.40	604.38	13.50
ix)	Current/Non-current Liability				
	Current Liability	874.52	934.40	830.50	574.60
	Non-current Liability	1,911.93	1,937.20	1,949.37	1,662.00
	Present Value of the Defined Gratuity Benefit Obligation	2,786.44	2,871.60	2,779.87	2,236.60

Sensitivity of Gratuity Benefit Liability to key Assumptions

Key assumptions for determination of the Defined Benefit Obligation are Discount Rate (i.e Interest Rate) and Salary Growth rate

Impact on Defined Benefit Obligation

Particulars	31st March, 2020		31st March, 2019		31st March, 2018		31st March, 2017	
	Increase	Increase	Increase	Decrease	Increase	Decrease	Increase	Decrease
Discount Rate varied by 0.5% (other assumptions remaining unchanged)								

if Discount rate is decreased to 6.00% (2019: 7.00%, 2018: 7.00%, 2017:6.75%)	63.83		57.00		55.37		46.70	
	2.29%		1.99%		1.97%		2.09%	
if Discount rate is increased to 7.00% (2019: 8.00%, 2018: 8.00%, 2017: 7.75%)		59.72		53.80		105.23		44.30
		2.14%		1.87%		3.75%		1.98%
Salary Growth Rate varied by 0.5% (other assumptions remaining unchanged)								
if Discount rate is increased to 7.50% (2019: 7.50%, 2018: 7.50%, 2017: 8.00%)	38.50		38.50		42.11		17.40	
	1.38%		1.34%		1.50%		0.78%	
if Discount rate is decreased to 6.50% (2019: 6.50%, 2018: 6.50%, 2017: 7.00 %)		36.30		36.70		93.17		16.50
		1.30%		1.28%		3.32%		0.74%

1.3 Actuarial valuation of liability towards Leave Encashment

Defined Benefit Plan Leave Encashment as per Actuarial Valuation

The Ind AS-19 stipulates that the rate used to discount post-employment benefit obligation (both funded & non-funded) shall be determined by reference to market yields at the end of reporting period on government bonds. The currency and term of the government bonds shall be consistent with the currency and estimated term of the post-employment benefit obligation.

In the computation of leave encashment benefit liability, Projected Unit Credit Method is used.

i) Assumptions	31st March, 2020	31st March, 2019	31st March, 2018	31st March, 2017
Discount rate	6.50%	7.50%	7.50%	7.25%
Rate of increase in compensation levels	7.00%	7.00%	7.00%	7.50%
Expected average remaining working lives of employees (years)	14	14.00	14.00	14.00
ii) Table showing changes in present value of obligations				
Present value of obligation as at the beginning of the year	1,403.90	1,393.70	1,469.90	1,238.90
Add : Liability Transfer from Canteen Employees	9.93	-	-	-
	1,413.83	1,393.70	1,469.90	1,238.90
Acquisition adjustment	-	-	-	-
Interest cost	105.29	104.50	106.57	92.90

	Current service cost	82.55	10.20	88.40	157.20
	Curtailment cost / (credit)	-	-	-	-
	Settlement cost / (credit)	-	-	-	-
	Benefits paid	(225.08)	(279.00)	(166.69)	(133.30)
	Actuarial (gain) / loss on obligations	125.79	174.40	(104.57)	114.20
	Present value of obligation as at the end of the year	1,502.38	1,403.90	1,393.65	1,469.90
iii)	Table showing changes in the fair value of plan assets				
	Fair value of plan assets at the beginning of the year	1,401.20	-	-	-
	Acquisition adjustments	-	-	-	-
	Expected return on plan assets	101.00	1	-	-
	Contributions	223.40	1,400	-	-
	Benefits paid	(225.08)	-	-	-
	Actuarial gain / (loss) on plan assets	-	-	-	-
	Fair value of plan assets at the end of the year	1,500.52	1,401	-	-
iv)	Tables showing fair value of plan assets				
	Fair value of plan asset at the beginning of the year	1,401.20	-	-	-
	Acquisition adjustments	-	-	-	-
	Actual return on plan assets	101.00	-	-	-
	Contributions / (withdrawals)	223.40	-	-	-
	Benefits paid	(225.08)	1,401	-	-
	Fair value of plan asset at the end of the year	1,500.52	-	-	-
	Funded status	1.86	(27.00)	(1,393.65)	(1,469.90)
	Excess of actual over estimated return on plan assets		-	-	-
v)	Actuarial gain / loss recognized				
	Actuarial (gain) / loss for the year - obligation	125.79	174.40	(104.57)	114.20
	Actuarial (gain) / loss for the year - plan assets	-	-	-	-
	Total (gain) / loss for the year	125.79	174.40	(104.57)	114.20
	Actuarial (gain) / loss recognised in the year	125.79	174.40	(104.57)	114.20

vi)	Un-recognised actuarial (gains) / losses at the end of year	-	-	-	-
	The amounts to be recognized in the balance sheet				
	Present value of obligation as at the end of the year	1,502.38	1,403.90	1,393.65	1,469.90
	Fair value of plan assets as at end of the year	1,500.52	1,401.20	-	-
	Funded status	(1.86)	(2.70)	(1,393.65)	(1,469.90)
vii)	Unrecognized actuarial (gains) / losses	-	-	-	-
	Net asset / (liability) recognized in balance sheet	(1.86)	(2.70)	(1,393.65)	(1,469.90)
	Expenses recognized in statement of profit and loss				
	Current service cost	82.55	10.20	88.40	157.20
	Interest cost	105.29	104.50	106.57	92.90
viii)	Expected return on plan assets	-	-	-	-
	Curtailement cost / (credit)	-	-	-	-
	Settlement cost / (credit)	-	-	-	-
	Actuarial (gain) / loss recognised in the year	125.79	174.40	(104.57)	114.20
	Expenses recognized in the statement of profit and loss	313.63	289.10	90.40	364.30
	Current/Non-current Liability				
	Current Liability	385.43	376.60	339.92	299.20
	Non-current Liability	1,116.94	1,027.30	1,053.73	1,170.70
	Present Value of the Defined Leave Encashment Benefit Obligation	1,502.36	1,403.90	1,393.65	1,469.90

Sensitivity of Leave Encashment Benefit Liability to key Assumptions

Key assumptions for determination of the Defined Benefit Obligation are Discount Rate (i.e Interest Rate) and Salary Growth rate

Impact on Defined Benefit Obligation

Particulars	31st March, 2020		31st March, 2019		31st March, 2018		31st March, 2017	
	Increase	Decrease	Increase	Decrease	Increase	Decrease	Increase	Decrease

Discount Rate varied by 0.5% (other assumptions remaining unchanged) if Discount rate is decreased to 6.00% (2019: 7.00%, 2018: 7.00%, 2017: 6.75%) if Discount rate is increased to 7.00% (2019: 8.00%, 2018: 8.00%, 2017: 7.75%) Salary Growth Rate varied by 0.5% (other assumptions remaining unchanged) if Discount rate is increased to 7.50% (2019: 7.50%, 2018: 7.50%, 2017: 8.00%) if Discount rate is decreased to 6.50% (2019: 6.50%, 2018: 6.50%, 2017: 7.00%)	52.37		41.10		40.27		43.50	
	3.49%		2.93%		2.89%		2.96%	
		48.43		38.30		37.57		40.60
		3.22%		2.73%		2.70%		2.76%
	51.87		41.10		40.27		43.20	
	3.45%		2.93%		2.89%		2.94%	
		48.43		38.62		37.91		40.70
		3.22%		2.75%		2.72%		2.77%

2	Provisions made, utilised, written back				31st March, 2020	31st March, 2019	31st March, 2018	31st March, 2017
a)	Provision for Custom Duty Demand:							
	Opening Balance				42.60	42.60	42.60	42.60
	Additions				-	-	-	-
	Utilised/Adjusted				-	-	-	-
	Closing Balance				42.60	42.60	42.60	42.60
b)	Provision for Liquidated Damages:							

	Opening Balance	10,241.48	10,241.48	10,241.48	10,241.48
	Additions	-	-	-	-
	Utilised/Adjusted	-	-	-	-
	Closing Balance	10,241.48	10,241.48	10,241.48	10,241.48
c)	Provision for Guarantee Repairs:				
	Opening Balance	205.80	285.60	122.60	4.20
	Additions	-	-	283.00	120.00
	Utilised/Adjusted	10.30	79.80	120.00	116.20
	Closing Balance	195.50	205.80	285.60	8.00
d)	Other Provisions:				
	Opening Balance	10.76	10.76	10.76	22.83
	Additions	-	-	-	-
	Utilised/Adjusted	-	-	-	12.07
	Closing Balance	10.76	10.76	10.76	10.76

As per provisions of Ind AS 115, the Liquidated Damages (LD) amount is required to be recognised as reduction from the revenue. Accordingly, amount of liquidated damages is recognised as reduction from revenue of respective projects for FY 2019-20 as against recognition as provision till FY 2018-19. Consequently, financial statements for FY 2018-19 & FY 2017-18 have been restated. During FY 2016-17 to FY 2018-19, total provision (Net of Write Back) in financial statements is ₹ 1008.00 million which is adjusted in opening balance of reserve /Income as the case may be. The reduction in revenue on account of restatement for FY 2019-20, FY 2018-19 and FY 2017-18 are ₹ 335.90 million, ₹ 352.00 million and ₹ 176.20 million respectively.

- 3 Details of dues to Micro, Small and Medium Enterprises (MSME), as defined in the Micro, Small and Medium Enterprises Development Act, 2006, based on available information with the Company are as under:

Particulars	31st March, 2020	31st March, 2019	31st March, 2018	31st March, 2017
Principal amount due and remaining unpaid	9.13	16.05	14.70	8.90
Interest due on above and the unpaid interest	0.39	6.94	1.20	0.80
Interest paid	-	-	-	-
Payment made beyond the appointed day during the year	101.23	231.00	131.80	87.70
Interest accrued and remaining unpaid on above	4.99	10.30	3.50	3.40

- 4 **Miscellaneous Expenses include:**

Remuneration to the Statutory Auditors	31st March, 2020	31st March, 2019	31st March, 2018	31st March, 2017
i) Audit fees	0.92	0.80	0.80	1.00
ii) Out of pocket expenses	-	-	-	-
iii) Tax audit fees	0.13	0.10	0.10	0.10
	1.05	0.90	0.90	1.10

- 5 The Company has entered into Joint Venture with Reliance Defence and Engineering Limited and formed a Joint Venture company "Mazagon Dock Pipavav Defence Pvt. Ltd." incorporated in Mumbai, India during FY 2012-13. The Company's share in equity share capital of joint venture is 50%. Though company has subscribed 1,00,000 equity shares of ₹ 10 each, the same has not been paid. During FY 2017-18 both JV partners have passed resolution in their respective Board to wind up the Joint Venture. The company has filed application with the Registrar of Company, Mumbai for striking off a Joint Venture company Mazagon Dock Pipavav Defence Pvt. Ltd on 24th November 2018 the same is approved by MCA vide issueing notice under Form No.7 dated 04.12.2019. Accordingly, Joint Venture company Mazagon Dock Pipavav Defence Pvt. Ltd is dissolved.

6 Russian (USSR) deferred State Credit

An intergovernmental agreement between Russian Federation and Government of India was reached for reconstructing of Russian Deferred State Credit in Rouble in connection with procurement of equipment for certain ships built and delivered by the company to India Navy in earlier years. The deferred payment liability (non-interest bearing) of ₹ 962.80 million, payable over 45 years from 1992-93, in equal annual installments of ₹ 21.4 million was converted from Rouble to units of Special Drawings Rights (SDR) and stated in Rupees. The amount payable within a year of ₹ 39.10 million (2019 - ₹ 39.10 million) includes yearly accrued instalment of ₹ 21.40 million (2019 - ₹ 21.40 million) and ₹ 17.70 million (2019 - ₹ 17.70 million) towards exchange variation fluctuation. The balance loan amount has been reinstated at the present rate of SDR as on 31st March, 2020. These payments are reimbursable by Indian Navy. Accordingly, ₹ 665.20 million (amortised costs of ₹ 195.20 million) held at foreign supplier deferred credit as on 31st March 2020.

- 7 Pursuant to notification S.O. 2437(E) dated 4th September, 2015, following information on the exemption granted under section 129 of the Companies Act, 2013 has not been disclosed in the financial statements.

- i) Goods purchased under broad heads
- ii) Value of import on CIF basis
- iii) Expenditure on foreign currency
- iv) Total value of imported raw material
- v) Earning in foreign currency

8 Business Segment Reporting

- a) The Company is engaged in the production of defence equipment and was exempted from 'Segment Reporting' vide notification S.O. 802(E) dtd. 23rd February, 2018 by amending notification no G.S.R. 463(E) dated 5th June, 2015. In view of the above, no disclosure is made separately by the Company on operating segments under Ind AS 108.

- b) For management purposes, the Company is organized into two major segments – Shipbuilding (New Construction and ship Repairs) and Submarine.
- c) There are no geographical segments within the business segments.

MAZAGON DOCK SHIPBUILDERS LIMITED

Annexure XXVIII

9 Fair Value Measurement

Financial Instruments by Category

(₹ in million)

Particulars	31st March, 2020			31st March, 2019			31st March, 2018			31st March, 2017		
	FV PL	FVO CI	Amortised Cost	FV PL	FVO CI	Amortised Cost	FV PL	FVO CI	Amortised Cost	FV PL	FVO CI	Amortised Cost
Financial Assets												
Security Deposits			36.10			34.30	-	-	32.49	-	-	30.87
Russian Deferred Debit			195.40			197.00	-	-	198.40	-	-	199.59
Financial Liabilities												
Russian Deferred Credit			195.40			197.00	-	-	198.40	-	-	199.59
Security Deposits			11.60			10.20	-	-	7.80	-	-	1.41

Valuation technique used to determine fair value

Specific valuation technique used to value financial instruments include:

The fair value of the remaining financial instruments is determined using discounted cash flow analysis.

Fair Value Hierarchy

This section explains the judgements and estimates made in determining the fair values of the financial instruments that are

- (a) recognised and measured at fair value
- (b) measured at amortised cost and for which fair values are disclosed in the financial statements.

To provide an indication about the reliability of input used in determining fair value, the company has classified the financial instruments in three levels prescribed under the Ind AS.

Level 1 inputs are quoted prices (unadjusted) in active markets for identical assets or liabilities that the entity can access at the measurement date.

Level 2 inputs are inputs other than quoted prices included within Level 1 that are observable for the asset or liability, either directly or indirectly.

Level 3 inputs are unobservable inputs for the asset or liability.

Financial assets and liabilities measured at amortised cost

(₹ in million)

Particulars	Fair value Hierarchy	As at							
		31st March, 2020		31st March, 2019		31st March, 2018		31st March, 2017	
		Carrying Amount	Fair Value	Carrying Amount	Fair Value	Carrying Amount	Fair Value	Carrying Amount	Fair Value
Financial assets									
Security deposits	Level 3	45.10	36.10	37.60	34.30	37.60	32.49	37.60	30.87
Russian Deferred Debit	Level 3	665.20	195.40	704.33	197.00	743.50	198.40	782.60	199.59
Financial liabilities									
Russian Deferred Credit	Level 3	665.20	195.40	704.33	197.00	743.50	198.40	782.60	199.59
Security Deposits	Level 3	13.60	11.60	14.90	10.20	10.10	7.80	1.60	1.41

10 Financial risk management

a) Credit Risk

Credit Risk is the risk that counterparty will not meet its obligations under a financial instrument or customer contract, leading to a financial loss. The Company is exposed to credit risk from its operating activities (primarily trade receivables) including deposits with banks and financial institutions, foreign exchange transactions and other financial instruments.

i) Trade Receivables and contract asset

Customer credit risk is managed by each business unit subject to the Company's established policy, procedures and control relating to customer credit risk management. Trade receivables are non-interest bearing and are generally carrying no credit terms. Outstanding customer receivables are regularly monitored. Trade receivables are primarily from Navy (being department of Govt. of India), hence the credit risk is considered low. Further the Company receives advance against orders which also mitigates the credit risk.

ii) Financial Instruments and cash deposits

Credit risk from balances with banks and financial institutions is managed by the Management in accordance with the company's investment policy. Investment of surplus funds are made only in accordance with the Department of Public Enterprises(DPE) guidelines on investment of surplus funds, with the approved banks and within credit limits assigned to each bank. The limits applicable to single bank and public / private sectors as per the DPE guidelines minimise the concentration of risks and therefore mitigate financial loss through counterparty's potential failure to repay the principal and interest.

b) Liquidity Risk

Liquidity risk is the risk that an entity will encounter difficulty in meeting obligations associated with financial liabilities that are settled by delivering cash or another financial asset. Prudent liquidity risk management implies maintaining sufficient cash and marketable securities and the availability of funding through an adequate amount of committed credit facilities to meet obligations when due. Due to the nature of the underlying business, the Company maintains sufficient cash and liquid investments available to meet its obligation. The Company's liquidity management policy involves projecting cash flows and considering the level of liquid assets necessary to meet these, monitoring balance sheet liquidity ratios against internal and external regulatory requirements, if any.

c) Market Risk

i) Foreign currency risk and sensitivity

Foreign currency risk is the risk that the fair value or future cash flows of an exposure will fluctuate because of changes in foreign exchange rates.

The Company is exposed to foreign currency risk since it imports components from foreign vendors. Foreign exchange risk arises from future commercial transactions and recognised assets and liabilities denominated in a currency that is not the company's functional currency (₹). In most of the Contracts, the gains / losses from forex exchange fluctuations are passed on / borne by the customer of the Company. Therefore, the foreign exchange risk and sensitivity of the Company is Nil.

ii) Foreign Currency Risk Exposure

The company's exposure to foreign currency risk at the end of the reporting period expressed in INR (foreign currency amount multiplied by closing rate), are as follows:

(₹ in million)							
Particulars	CAD	EUR	GBP	NOK	SEK	SGD	USD
Financial Liabilities							
31st March, 2020	-	1525.60	9.80	0.80	0.10	0.00	3064.70
31st March, 2019	0.20	1,296.40	1.70	0.40	0.10	-	786.30
31st March, 2018	-	566.05	8.98	7.27	0.14	-	1,509.98
31st March, 2017	0.14	909.39	2.58	0.85	416.55	-	9.69

Sensitivity

The sensitivity of profit or loss to changes in the exchange rates arises mainly from foreign currency denominated financial instruments.

(₹ in million)

Particulars		Impact on Profit Before Tax			
		31st March, 2020	31st March, 2019	31st March, 2018	31st March, 2017
CAD Sensitivity*					
	INR/CAD increases by 5%	-	-	(0.01)	0.01
	INR/CAD decreases by 5%	-	-	0.01	(0.01)
EUR Sensitivity*					
	INR/EUR increases by 5%	76.28	64.82	28.30	45.47
	INR/EUR decreases by 5%	(76.28)	(64.82)	(28.30)	(45.47)
GBP Sensitivity*					
	INR/GBP increases by 5%	0.04	0.09	0.45	0.13
	INR/GBP decreases by 5%	(0.04)	(0.09)	(0.45)	(0.13)
NOK Sensitivity*					
	INR/NOK increases by 5%	0.04	0.00	0.36	0.04
	INR/NOK decreases by 5%	(0.04)	(0.00)	(0.36)	(0.04)
SEK Sensitivity*					
	INR/SEK increases by 5%	0.01	0.01	0.01	20.83
	INR/SEK decreases by 5%	(0.01)	(0.01)	(0.01)	(20.83)
SGD Sensitivity*					
	INR/SGD increases by 5%	-	-	-	-
	INR/SGD decreases by 5%	-	-	-	-
USD Sensitivity*					
	INR/USD increases by 5%	153.24	39.32	75.50	0.48
	INR/USD decreases by 5%	(153.24)	(39.32)	(75.50)	(0.48)
	* Holding all other variables constant				

Equity price risk

At the reporting date, the equity shares of MDL are not listed on any stock exchange and the entire equity share capital is held by Government of India. Therefore, MDL's equity shares are not susceptible to market price risk arising from uncertainties about future values of the investment securities.

11 Capital management

For the purpose of the Company's capital management, capital includes issued equity capital, share premium and all other equity reserves attributable to the equity holders of the Company. The primary objectives of the Company's capital management are to

- maximise the shareholder value while providing stable capital structure that facilitate considered risk taking and pursued of business growth
- safeguard the company's ability to continue as a going concern, so that they can continue to provide returns for shareholders and benefits for other stakeholders
- maintain an optimal capital structure to reduce the cost of capital.

The Company manages its capital structure and makes adjustments in light of changes in economic conditions and business opportunities. To maintain or adjust the capital structure, the Company may adjust the dividend payment to shareholders, return capital to shareholders or issue new shares.

MAZAGON DOCK SHIPBUILDERS LIMITED

Annexure XXVIII

12 Expenditure on Corporate Social Responsibilities (CSR) Activities

The various heads under which the CSR expenditure was incurred during the year is detailed as follows:

Relevant clause of Schedule VII to the Companies Act, 2013	Description of CSR activities	Amount Spent			
		2019-20	2018-19	2017-18	2016-17
Clause (i)	Eradicating hunger, poverty and malnutrition, promoting health care, sanitation and making available safe drinking water.	37.21	83.70	99.50	60.60
Clause (ii)	Promoting education, including special education and employment enhancing vocational skills among the children, women, elderly and the differently abled.	82.43	112.10	118.72	56.50
Clause (iv)	Ensuring environmental sustainability, ecological balance, protection of flora and fauna, animal welfare, agroforestry, conservation of natural resources and maintaining quality of soil, air and water	-	3.40	-	-
Clause (vi)	measures for the benefit of armed forces veterans, war widows and their dependents	-	0.50	-	-
Clause (vii)	Training to promote rural sports, nationally recognised sports, paralympic sports and Olympic sports;	0.49	3.00	-	5.00
Clause (ix)	contributions or funds provided to technology incubators located within	20.00	4.00	-	-

	academic institutions which are approved by the Central Government;				
Clause (x)	Rural development projects;	9.05	17.80	14.51	10.10
	Total	149.18	224.50	232.73	132.40

Particulars	2019-20	2018-19	2017-18	2016-17
Amount required to be spent by the Company during the year	151.90	161.30	167.40	152.00
Amount spent during the year (incl. Administration Expenses)	156.26	234.69	242.60	136.53

MAZAGON DOCK SHIPBUILDERS LIMITED

Annexure XXVIII

14 Specified Bank Notes

(₹ in million)

In accordance with MCA notification no. G.S.R. 308 (E) dt. 30th March, 2017, every company shall disclose the details of Specified Bank Notes (SBN) held and transacted during the period 08/11/2016 to 30/12/2016. The denomination wise SBNs and other notes as per the notification are given below -

SI No.	SBN Denominations	Specified Bank Notes	Other Denominations	Total
1	Closing cash in hand as on 08.11.2016	0.07	0.00	0.07
2	Permitted receipts	0.43	2.66	3.09
3	Permitted payments	-	-	-
4	Amount deposited in Banks	0.50	2.58	3.08
5	Closing cash in hand as on 30.12.2016	-	0.07	0.07

15 Earnings per share (EPS)

Computation of Profit/Loss for Earnings Per Share	31st March, 2020	31st March, 2019	31st March, 2018	31st March, 2017
Profit attributable to equity shareholders of the company used in calculating basic and diluted earnings per share (₹ million)	4770.59	5324.74	4961.73	5982.58
Weighted average number of equity shares used as the denominator in calculating basic & diluted earnings per share	22,33,63,233	22,41,00,000	24,07,00,000	24,90,00,000
Earnings per share Basic & Diluted (in ₹)	21.36	23.75	20.61	25.08

(Share having nominal value of ₹ 10 each)				
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During FY 2017-18 the Face Value of equity shares has been split from ₹ 100 to ₹ 10. As per Ind AS 33, weighted average number of total equity shares for FY 2016-17 has been adjusted for share split.

- 16 Ministry of Finance announced amendment in the form of reduced tax rate vide Taxation Laws (Amendment) Ordinance 2019 by inserting a new section 115BAA in the Income Tax Act, 1961. The amendments would be applicable from the FY 2019-20. As per the new section, the domestic Company may exercise the option of payment of tax at reduced rate of 25.17% (including surcharge and cess) subject to the condition that the company will not avail certain deductions/exemptions. The company has opted for the reduced rate of income tax. This has resulted in one time effect on Profit for the year by ₹1607.30 million due to reduction in deferred tax assets.
- 17 The delays in the completion of the projects due to pandemic situation will be taken up with the customer for revising the delivery schedule. The total expenses incurred amounting to Rs. 99.27 million towards employee benefits and Rs. 23.90 million towards depreciation for the lockdown period from 22nd to 31st March 2020 are disclosed as exceptional item in the statement of Profit and loss for FY 2019-20. The Company doesn't foresee any change in the orders under execution due pandemic.
- 18 As on 31st March, 2020, Inventory held on behalf of Navy is ₹ 407.39 million (2019 - 407.39 million, 2018 - ₹ 409.60 million, 2017 - ₹ 910.30 million).
- 19 MDL maintains independent PF Trust for employees. In FY 2019-20, MDSL employee PF trust has recognised capital loss of Rs.139.35 millions against the investment made in previous years. As per the terms & condition provided under employee PF scheme 1952, employer shall be liable to bear the loss of the trust. Consequently, provision of Rs. 139.35 millions is recognised in accounts of FY 2019-20.
- 20 As per contract with customer for ships, Material Overheads (MOH) on variable cost components shall be charged to the vessel. However, payment will be made as per supplementary contract which is yet to be signed. Pending signing of the supplementary contract, the Company has recognised MOH of ₹ 458.10 million (2019 - ₹ 250.40 million, 2018 - ₹ 208.80 million, 2017-Nil) and profit there on of ₹ 34.40 million (2019 - ₹ 18.90 million, 2018 - ₹ 15.70 million 2017-Nil) in the Statement of Profit and Loss.
- 21 Lease agreements have not been executed in the cases of Certain Land at Mumbai taken from Mumbai Port Trust (MbPT) Mumbai. However, MDL continues to occupy the land and is paying rent according to the terms and conditions of the contract. The lease period is assumed to be 29 years from the date of expiry of the leases.
- 22 Associate company M/s Goa Shipyard Ltd has implemented Ind AS 116 "Leases" from 01.04.2019. The lease liabilities are measured at present value of the remaining lease payments. The associate company has adjusted cumulative effect to retained earnings of 1st April 2019 in its standalone financials statements. The effect of adjustment in consolidated financials are (₹ 0.60) million, (₹ 0.59) million and (₹ 0.42) million in FY 2016-17, FY 2017-18 and FY 2018-19, net of taxes, which is not material.
- 23 **Adoption of Ind AS 115**
Revenue Recognition: The company has adopted Ind AS 115 from 1st April, 2018 with full modified retrospective approach. However, adoption of Ind AS 115 has no effect on profitability and turnover of the company except from FY 2018-19 onwards, the Company as principal has recognised revenue for supply of base and depot spares at the time of satisfactory completion of delivery as against recognition of only service charges as revenue in previous years as agent. This has resulted in increase in total revenue by Rs. 6080.47 million, 917.17 million, 348.66 million in FY 2018-19, FY 2017-18, FY 2016-17 respectively and no effect on profitability for each of the above mentioned years.

MAZAGON DOCK SHIPBUILDERS LIMITED
Annexure XXVIII

24 Additional Notes to the Consolidated Financial Statements

a Interest In Associate

Name of the Company	Country of Incorporation	% of Ownership as at 31st March, 2020	% of Ownership as at 31st March, 2019	% of Ownership as at 31st March, 2018	% of Ownership as at 31st March, 2017
Goa Shipyard Limited	India	47.21%	47.21%	47.21%	47.21%

b Disclosure of Additional Information Pertaining to the Parent Company and Associate

(₹ in million)

Name of the Company	Share in Profit/(Loss)		Share in other comprehensive income		Share in total comprehensive income	
	As % of Consolidated share of Profit/(Loss)	Amount ₹ in million	As % of Consolidated other comprehensive income	Amount ₹ in million	As % of Consolidated total comprehensive income	Amount ₹ in million
For year ended 31st March, 2020						
Mazagon Dock Shipbuilders Ltd	80.43	3,836.90	89.84	(171.18)	80.04	3,665.72
Goa Shipyard Limited	19.57	933.69	10.16	(19.35)	19.96	914.34
Total	100.00	4,770.59	100.00	(190.53)	100.00	4,580.06
For year ended 31st March, 2019						
Mazagon Dock Shipbuilders Ltd	88.34	4,703.84	79.77	(154.74)	88.66	4,549.10
Goa Shipyard Limited	11.66	620.90	20.23	(39.24)	11.34	581.66
Total	100.00	5,324.74	100.00	(193.98)	100.00	5,130.76
For year ended 31st March, 2018						
Mazagon Dock Shipbuilders Ltd	79.32	3,935.73	97.93	(391.92)	77.69	3,543.81
Goa Shipyard Limited	20.68	1,026.00	2.07	(8.30)	22.31	1,017.70
Total	100.00	4,961.73	100.00	(400.22)	100.00	4,561.51
For year ended 31st March, 2017						
Mazagon Dock Shipbuilders Ltd	90.74	5,428.31	168.84	(8.80)	90.67	5,419.51
Goa Shipyard Limited	9.26	554.27	(68.84)	3.59	9.33	557.86
Total	100.00	5,982.58	100.00	(5.21)	100.00	5,977.37

- 25 In the preparation of these Financial Statements, figures for the previous year have been regrouped/reclassified, wherever considered necessary to conform to current year presentation.
-

As per our report of even date

For and on behalf of the Board of
Directors

JCR & Co

Chartered Accountants

Firm Registration No. 105270W

**VAdm Narayan Prasad, IN
(Retd)**

Chairman and Managing Director

Mitesh Chheda

Partner

Membership No. 160688

Sanjeev Singhal

Director (Finance)

Date - 27th August, 2020

Place - Mumbai

Vijayalakshmi Kamal Kumar

Company Secretary

OTHER FINANCIAL INFORMATION

The standalone financial statements of our Company as at and for the year ended March 31, 2020, March 31, 2019, March 31, 2018 and March 31, 2017 and the reports thereon dated July 15, 2020, June 17, 2019, July 16, 2018 and August 23, 2017, respectively (“**Standalone Financial Statements**”) are available at <https://mazagondock.in/financials.aspx>. Our Company is providing a link to this website solely to comply with the requirements specified in the SEBI ICDR Regulations.

The Standalone Financial Statements do not constitute, (i) a part of this Addendum; or (ii) a prospectus, a statement in lieu of a prospectus, an offering circular, an offering memorandum, an advertisement, an offer or a solicitation of any offer or an offer document to purchase or sell any securities under the Companies Act, 2013, the SEBI ICDR Regulations, or any other applicable law in India or elsewhere in the world.

The Standalone Financial Statements should not be considered as part of information that any investor should consider to subscribe for or purchase any securities of our Company, or any entity in which it or its shareholders have significant influence (collectively, the “**Group**”) and should not be relied upon or used as a basis for any investment decision. None of the Group or any of its advisors, nor any of the BRLMs or any of their respective employees, directors, affiliates, agents or representatives accept any liability whatsoever for any loss, direct or indirect, arising from any information presented or contained in the Standalone Financial Statements, or the opinions expressed therein.

CAPITALISATION STATEMENT

The following table sets forth our Company's capitalization as at March 31, 2020, on the basis of our Restated Financial Statements, and as adjusted for the Offer. This table should be read in conjunction with the sections titled "*Management's Discussion and Analysis of Financial Condition and Results of Operations*", "*Financial Statements*" and "*Risk Factors*" on pages 270, 181 and 20, respectively of the DRHP.

(₹ in million)

Particulars	Pre-Offer as at March 31, 2020	Post-Offer as at March 31, 2020
Debts		
Short term debts	Nil	Nil
Long term debts	Nil	Nil
Total Debts	Nil	Nil
Shareholders' Funds		
Share Capital*	2016.90	2016.90
Reserves as restated	28,674.41	28,674.41
Total Shareholders' Funds	30,691.31	30,691.31
Total Debts/ Total Shareholders' Funds	Nil	Nil

*Our Company completed 10% buyback of Equity Shares (No. of Equity Shares: 22.41 million of ₹10 each) in March 2020.

OTHER REGULATORY AND STATUTORY DISCLOSURES

Eligibility for the Offer

Our Company is eligible for the Offer in accordance with Regulation 6(1) of the SEBI ICDR Regulations and is in compliance with the conditions specified therein in the following manner:

- Our Company has net tangible assets of at least ₹30 million, calculated on a restated and consolidated basis in each of the preceding three full years (of 12 months each), As the Offer is being made entirely through an offer for sale, the limit of not more than 50% of the net tangible assets being monetary assets, is not applicable;
- Our Company has an average operating profit of ₹150 million calculated on a restated and consolidated basis, during the preceding three years (of 12 months each), with operating profit in each of the preceding three years;
- Our Company has a net worth of at least ₹10 million in each of the preceding three full years (of 12 months each), calculated on a restated and consolidated basis; and
- Our Company has not changed its name in the last year.

Our Company's operating profit, net worth, net tangible assets derived from the Restated Financial Statements included in this Addendum as at, and for the last three years ended March 31 are set forth below:

As per Restated Financial Statements:

(₹ in million)			
Particulars	Fiscal 2020	Fiscal 2019	Fiscal 2018
Operating profit	2,926.62	2,585.63	2,048.20
Net worth**	30,691.31	32,169.19	28,340.51
Net tangible assets	205,372.24	202,429.62	187,897.86

* Pre-tax operating profit includes post-tax profit of associate

**Our Company completed 10% buyback of Equity Shares (No. of Equity Shares: 22.41 million of ₹10 each) in March 2020.

Notes:

- 1) 'Net Tangible Assets' has been defined as sum of all net assets of our Company excluding deferred tax assets and intangible assets as defined in Ind Accounting Standard 38 (Ind AS-38) issued by Institute of Chartered Accountants of India. (i.e. Total Asset – Intangible Assets).
- 2) 'Operating Profits' has been calculated as net profit before the aggregate of tax and exceptional item, other income excluding finance cost. Average operating profit of the Company for the preceding three fiscals is ₹2,520.15 million.
- 3) 'Net Worth' has been defined as the aggregate of the paid-up capital (equity share capital and preference capital), share premium, account, and reserves and surplus (excluding revaluation reserve) as reduced by the aggregate of miscellaneous expenditure (to the extent not adjusted or written off) and the debit balance of the profit and loss account, if any.

Further, in accordance with Regulation 49(1) of the SEBI ICDR Regulations, our Company shall ensure that the number of Allottees shall not be less than 1,000, failing which, the entire application monies shall be refunded forthwith. In case of delay, if any, in refund, our Company shall pay interest on the application monies in accordance with applicable laws.

OFFER STRUCTURE

Initial public offering of [●] Equity Shares of face value of ₹10 each through an Offer for Sale by the Selling Shareholder, for cash at a price of ₹[●] per Equity Share (less Retail Discount and Employee Discount, as applicable) aggregating to ₹[●] million comprising a Net Offer of 25,211,250 Equity Shares and an Employee Reservation Portion of [●] Equity Shares.

Subject to receipt of necessary approvals from the GoI, [●] additional Equity Shares may be reserved for Eligible Employees. The Offer less Employee Reservation Portion is referred to as the Net Offer. The Offer will comprise of a Net Offer of 25,211,250 Equity Shares and the Employee Reservation Portion of [●] Equity Shares. The Offer and the Net Offer shall constitute [●]% and 12.50% respectively of the post-Offer paid-up Equity Share capital of our Company.

The Offer is being made through the Book Building Process.

Particulars	Eligible Employees Bidding in the Employee Reservation Portion (if any)**	QIBs	Non-Institutional Bidders	Retail Individual Bidders**
Number of Equity Shares available for Allotment/allocation ^{(1)*}	[●] Equity Shares.	Not more than 12,605,624 Equity Shares or the Net Offer less allocation to Non-Institutional Bidders and Retail Individual Bidders.	Not less than 3,781,688 Equity Shares or the Net Offer less allocation to QIB Bidders and Retail Individual Bidders.	Not less than 8,823,938 Equity Shares or Net Offer less allocation to QIB Bidders and Non-Institutional Bidders.
Basis of Allotment if respective category is oversubscribed*	Proportionate	Proportionate as follows: 630,282 Equity Shares shall be available for allocation on a proportionate basis to Mutual Funds only and 11,975,342 Equity Shares shall be available for allocation on a proportionate basis to all other QIBs, including Mutual Funds receiving Allocation as above	Proportionate	Proportionate, subject to minimum Bid Lot.

(1) Subject to valid Bids being received at or above the Offer Price. The Offer is being made in terms of Rule 19(2)(b) of the SCRR read with Regulation 252 of the SEBI ICDR Regulations and Regulation 6(1) of the SEBI ICDR Regulations, wherein not more than 50% of the Net Offer shall be Allotted on a proportionate basis to QIBs, 5.00% of the QIB Portion will be available for allocation on a proportionate basis to Mutual Funds only, and the remainder of the QIB Portion will be available for allocation on a proportionate basis to all QIBs, including Mutual Funds, subject to valid Bids being received at or above the Offer Price. Further, not less than 15% of the Net Offer will be available for allocation to Non-Institutional Bidders and not less than 35% of the Net Offer will be available for allocation to Retail Individual Bidders, in accordance with the SEBI ICDR Regulations, subject to valid Bids being received at or above the Offer Price. Further, subject to receipt of necessary approvals from the GoI, [●] Equity Shares may be offered for allocation and Allotment on a proportionate basis to the Eligible Employees Bidding in the Employee Reservation Portion, conditional upon valid Bids being received from them at or above the Offer Price.

In the event of under-subscription in the Employee Reservation Portion (if any), the unsubscribed portion will be available for allocation and Allotment, proportionately to all Eligible Employees who have Bid in excess of ₹200,000, subject to the maximum value of Allotment made to such Eligible Employee not exceeding ₹500,000. Further, an Eligible Employee Bidding in the Employee Reservation Portion (if any) can also Bid under the Net Offer and such Bids will not be treated as multiple Bids. The unsubscribed portion, if any, in the Employee Reservation Portion (after allocation over ₹200,000), shall be added to the Net Offer. In the event of under-subscription in the Net Offer, spill over to the extent of under-subscription shall be allowed from the Employee Reservation Portion. Subject to valid Bids being received at or above the Offer Price, under-subscription (if any) in the Non-Institutional Portion or the Retail Portion would be allowed to be met with spill-over from other categories or a combination of categories at the discretion of our Company, in consultation with the BRLMs and the Designated Stock Exchange, on a proportionate basis. However, under-subscription, if any, in the QIB Portion will not be allowed to be met with spill-over from other categories or a combination of categories.

(2) In the event that a Bid is submitted in joint names, the relevant Bidders should ensure that the depository account is also held in the same joint names and the names are in the same sequence in which they appear in the ASBA Form. The ASBA Form should contain only the name of the first Bidder whose name should also appear as the first holder of the beneficiary account held in joint names. The signature of only such first Bidder would be required in the ASBA Form and such first Bidder would be deemed to have signed on behalf of the joint holders.

** Assuming full subscription in the Offer.*

*** The Selling Shareholder and our Company, in consultation with the BRLMs, may offer a discount of up to [●]% (equivalent to up to ₹[●] per Equity Share) on the Offer Price to the Retail Individual Bidders and the Eligible Employees Bidding under Retail Portion and the Employee Reservation Portion (if any), respectively. The amount of Retail Discount and Employee Discount, as applicable, will be advertised in all newspapers wherein the pre-Offer advertisement will be published. For further details, see "Offer Procedure-Pre-Offer Advertisement" on page 343 of the DRHP.*

DECLARATION

I, hereby certify and declare that, all the relevant provisions of the Companies Act and the rules, regulations or guidelines issued by the Government of India or the rules, regulations or guidelines issued by the SEBI established under Section 3 of the SEBI Act, as the case may be, have been complied with and no statement made in this Addendum to the Draft Red Herring Prospectus is contrary to the provisions of the Companies Act, SCRA, SCRR, the SEBI Act, each as amended or rules made or guidelines and regulations issued thereunder, as the case may be. I further certify that all the disclosures and statements made in this Addendum to the Draft Red Herring Prospectus are true and correct.

Signed by the Director of our Company

Narayan Prasad
Chairman and Managing Director

Place: Mumbai

Date: August 27, 2020

DECLARATION

I, hereby certify and declare that, all the relevant provisions of the Companies Act and the rules, regulations or guidelines issued by the Government of India or the rules, regulations or guidelines issued by the SEBI established under Section 3 of the SEBI Act, as the case may be, have been complied with and no statement made in this Addendum to the Draft Red Herring Prospectus is contrary to the provisions of the Companies Act, SCRA, SCRR, the SEBI Act, each as amended or rules made or guidelines and regulations issued thereunder, as the case may be. I further certify that all the disclosures and statements made in this Addendum to the Draft Red Herring Prospectus are true and correct.

Signed by the Director of our Company

Anil K. Saxena
Director (Shipbuilding)

Place: Mumbai
Date: August 27, 2020

DECLARATION

I, hereby certify and declare that, all the relevant provisions of the Companies Act and the rules, regulations or guidelines issued by the Government of India or the rules, regulations or guidelines issued by the SEBI established under Section 3 of the SEBI Act, as the case may be, have been complied with and no statement made in this Addendum to the Draft Red Herring Prospectus is contrary to the provisions of the Companies Act, SCRA, SCRR, the SEBI Act, each as amended or rules made or guidelines and regulations issued thereunder, as the case may be. I further certify that all the disclosures and statements made in this Addendum to the Draft Red Herring Prospectus are true and correct.

Signed by the Director of our Company

Jasbir Singh
Director (Submarine & Heavy Engineering)

Place: Mumbai

Date: August 27, 2020

DECLARATION

I, hereby certify and declare that, all the relevant provisions of the Companies Act and the rules, regulations or guidelines issued by the Government of India or the rules, regulations or guidelines issued by the SEBI established under Section 3 of the SEBI Act, as the case may be, have been complied with and no statement made in this Addendum to the Draft Red Herring Prospectus is contrary to the provisions of the Companies Act, SCRA, SCRR, the SEBI Act, each as amended or rules made or guidelines and regulations issued thereunder, as the case may be. I further certify that all the disclosures and statements made in this Addendum to the Draft Red Herring Prospectus are true and correct.

Signed by the Director of our Company

Sanjeev Singhal
Director (Finance) and Chief Financial Officer

Place: Mumbai
Date: August 27, 2020

DECLARATION

I, hereby certify and declare that, all the relevant provisions of the Companies Act and the rules, regulations or guidelines issued by the Government of India or the rules, regulations or guidelines issued by the SEBI established under Section 3 of the SEBI Act, as the case may be, have been complied with and no statement made in this Addendum to the Draft Red Herring Prospectus is contrary to the provisions of the Companies Act, SCRA, SCRR, the SEBI Act, each as amended or rules made or guidelines and regulations issued thereunder, as the case may be. I further certify that all the disclosures and statements made in this Addendum to the Draft Red Herring Prospectus are true and correct.

Signed by the Director of our Company

T.V. Thomas

Director (Corporate Planning and Personnel)

Place: Mumbai

Date: August 27, 2020

DECLARATION

I, hereby certify and declare that, all the relevant provisions of the Companies Act and the rules, regulations or guidelines issued by the Government of India or the rules, regulations or guidelines issued by the SEBI established under Section 3 of the SEBI Act, as the case may be, have been complied with and no statement made in this Addendum to the Draft Red Herring Prospectus is contrary to the provisions of the Companies Act, SCRA, SCRR, the SEBI Act, each as amended or rules made or guidelines and regulations issued thereunder, as the case may be. I further certify that all the disclosures and statements made in this Addendum to the Draft Red Herring Prospectus are true and correct.

Signed by the Director of our Company

VL Kantha Rao
Nominee Director

Place: New Delhi
Date: August 27, 2020

DECLARATION

I, hereby certify and declare that, all the relevant provisions of the Companies Act and the rules, regulations or guidelines issued by the Government of India or the rules, regulations or guidelines issued by the SEBI established under Section 3 of the SEBI Act, as the case may be, have been complied with and no statement made in this Addendum to the Draft Red Herring Prospectus is contrary to the provisions of the Companies Act, SCRA, SCRR, the SEBI Act, each as amended or rules made or guidelines and regulations issued thereunder, as the case may be. I further certify that all the disclosures and statements made in this Addendum to the Draft Red Herring Prospectus are true and correct.

Signed by the Director of our Company

Devi Prasad Pande
Independent Director (Part Time Non-Official)

Place: New Delhi

Date: August 27, 2020

DECLARATION

I, hereby certify and declare that, all the relevant provisions of the Companies Act and the rules, regulations or guidelines issued by the Government of India or the rules, regulations or guidelines issued by the SEBI established under Section 3 of the SEBI Act, as the case may be, have been complied with and no statement made in this Addendum to the Draft Red Herring Prospectus is contrary to the provisions of the Companies Act, SCRA, SCRR, the SEBI Act, each as amended or rules made or guidelines and regulations issued thereunder, as the case may be. I further certify that all the disclosures and statements made in this Addendum to the Draft Red Herring Prospectus are true and correct.

Signed by the Director of our Company

Kamaiah Bandi
Independent Director (Part Time Non-Official)

Place: Hyderabad

Date: August 27, 2020

DECLARATION

I, hereby certify and declare that, all the relevant provisions of the Companies Act and the rules, regulations or guidelines issued by the Government of India or the rules, regulations or guidelines issued by the SEBI established under Section 3 of the SEBI Act, as the case may be, have been complied with and no statement made in this Addendum to the Draft Red Herring Prospectus is contrary to the provisions of the Companies Act, SCRA, SCRR, the SEBI Act, each as amended or rules made or guidelines and regulations issued thereunder, as the case may be. I further certify that all the disclosures and statements made in this Addendum to the Draft Red Herring Prospectus are true and correct.

Signed by the Director of our Company

Mailareshwar J. Jeevannavar
Independent Director (Part Time Non-Official)

Place: Hubli

Date: August 27, 2020

DECLARATION

On behalf of the Selling Shareholder, I certify that the statements and undertakings made in this Addendum to the Draft Red Herring Prospectus about or in relation to the Selling Shareholder and the Equity Shares offered pursuant to the Offer for Sale are true and correct.

Signed on behalf of the Selling Shareholder

Name: Sharda Prasad
Designation: Deputy Secretary (NS)
On behalf of the President of India,
Acting through the Ministry of Defence,
Government of India

Place: New Delhi

Date: August 27, 2020